if you and the House will be graciously pleased to grant me leave of absence."

Is it the pleasure of the House that permission be granted to Prof. A. R. Wadia for remaining absent from all meetings of the House during the current session?

(No hon, Member dissented)

Mr. CHAIRMAN: Permission to remain absent is granted.

MESSAGES FROM THE LOK SABHA

I. THE MINERAL OILS (ADDITIONAL DUTIES OF EXCISE AND CUSTOMS) AMENDMENT BILL, 1964

II. THE HINDU MARRIAGE (AMEND-MENT) BILL, 1964 BY SHRI DIWAN CHAND SHARMA

III. THE INDIAN TRADE UNIONS (AMENDMENT) BILL, 1964

SECRETARY: Sir, I have to report to the House the following Messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964, as passed by Lok Sabha at its sitting held on the 3rd December, 1964.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

11

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to en-

close herewith a copy of the Hindu Marriage (Amendment) Bill, 1964, by Shri Diwan Chand Sharma, as passed by Lok Sabha at its sitting held on the 4th December, 1964."

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 7th December, 1964, agreed without any amendment to the Indian Trade Unions (Amendment) Bill, 1964 which was passed by Rajya Sabha at its sitting held on the 26th November, 1964."

Sir, I lay a copy each of the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964, and the Hindu Marriage (Amendment) Bill, 1964 by Shri Diwan Chand Sharma on the Table.

THE ANTI-CORRUPTION LAWS (AMENDMENT) BILL, 1964—consinued.

SHRI A. D. MANI (Madhya Pradesh): Mr. Chairman, when the House adjourned yesterday, I was speaking about the need for an amendment of the Representation of the Peoples Act to provide for the exclusion from Legislature or Parliament of person who has been censured by an Enquiry Commission. In that connection I referred to the practice which prevails in the House of Commons according to which a person who comes in for parliamentary judicial censure takes the Chiltern Hundreds. My hon. friend, Mr. Sapru, said that it had not been uniformly followed in the past in the House of Commons. But, Sir, I have checked up my documentation and I find that in recent history there has not been one case of a person regaining seat in the House of Commons after he has been censured by a enquiry or after he had been found guilty of charges of corruption.

Sir, the Santhanam Committee on page 104 of its report has made a number of observations about the need for Members of Parliament and Legislatures setting suitable standards of conduct. I do not want refer in detail to the recommendations of the Santhanam Committee. But I would like to mention here that you. Sir, as the Chairman of this House should take the lead in convening a conference of all parties with the help of the Speaker of the other House in order to evolve a code of conduct for Members of Parliament and Legislatures. The Santhanam Committee has made a specific recommendation that a code of conduct should be evolved for Members of Parliament and Legislatures which should be approved by a resolution of both the Houses, and I do hope that you would take the lead in contacting the Speaker of the Lok and conveying to him the desirability of convening such a conference all parties so that a code of conduct may be evolved for Members of Parliament and Legislatures which will have parliamentary approval.

Shri P. N. SAPRU (Uttar Pradesh): Is it very difficult to know what the code of conduct should be of a normal Member of Parliament?

Shri A. D. MANI: Since the hon. Member, Mr. Sapru, has raised this point I would like to read out to him what the Santhanam Committee has said:

"We are aware that the vast majority of members maintain the high standards of integrity expected of them. Still . . ."

This is one of the things which has not attracted the privileges or jurisdiction of either House. The Committee says—

"Still it has been talked about that some Members use their good offices to obtain permits, licences and easier access to Ministers and officials for industrialists and businessmen. It may be that legislators are in the employment of private undertakings for legitimate work. In such cases it is desirable that such employment should be open and well known and should be declared by the legislators concerned. It should be a positive rule of conduct that such legislators should not Ministers or officials in connection with the work of their employers and they should refrain from participating in the discussion or voting on demands or proposals which their firms or undertakings are interested. Other legislators. who are not such bona fide employees should on no account undertake, for any valuable consideration or other personal advantage, to promote the interests of or obtain favours for any private party either in the legislature or Government."

Sir, the Santhanam Committee has recommended that a code of conduct should be evolved somewhat on these lines. Whether every recommendation made by this Committee should find a place in the code is a matter for the conference to decide, and I would appeal to you, Sir, as the Chairman of the senior House Parliament to contact the Speaker of the Lok Sabha and see that a conference is called for evolving a code of conduct which can be placed before Parliament for its approval in the form of a resolution.

I would like to go on to the other recommendation made by the Santhanam Committee to which no reference has been made by the Minister of State in his speech introducing this Bill. The Santhanam Committee has recommended the constitution of a National Panel which would be consulted from time to time on all matters relating to charges of corruption against Ministers.

It may not be possible for an ad hoc panel to be constituted. But I feel that Government in this connec-

[Shri A. D. Mani.] tion should examine the very valuable recommendation made by Sir Benegal Narasing Rau, who had been one of the architects of Constitution In one of the memoranda which he submitted to Constituent Assembly at that time and which has been incorporated in a book called India's Constitution Making', Sir Benegal Narasing Rao has suggested that-

"There shall be a Council State whom the President may consult on all matters in which he is required by this Constitution to act in his discretion

"The Council of State shall consist of the following members

Ex-officio members The (1) Prime Minister, the Deputy Prime Minister, if any, the Chief Justice of the Supreme Court, the Speaker of the House of Representatives, the Chairman of the Senate . ."--

That means, yourself, Sir, the Chairman of the Rajya Sabha-

- Attorney-Geneand the ral
- (2) Every person able and willing to act as a member, who shall have held the office of President or the office of Prime Minister or the office of the Chief Justice of the Supreme Court"

Sir, I feel that the time has come for us to evolve a procedure for enquiry into the charges of corruption against Ministers and I would humbly make this suggestion to the Government that they should think in terms of setting up a Privy Coununder the Constitution This Privy Council shall consist of the Chairman of the Rajya Sabha, the Prime Minister, the Speaker of the Lok Sabha and probably a Deputy Prime Minister and all ex-Judges of High Courts who are living. Such a body would be

An. Hon. MEMBER, All?

SHRI A. D. MANI: I may modify it to ex-Chief Justices of the High Courts or the Supreme Court who may be living. Sir, this body should be . (Interruptions) I am putting forward the suggestion. In the case of Orissa, in spite of all the allegations made, no enquiry has instituted In the case of Mysore, in spite of so many questions that and other Members have asked, no enquiry has been instituted only suggesting that we should not be satisfied with the Cabinet Committee examining the allegations. There should be an outside body, a body in whose impartiality the public will have confidence, and I relying on a suggestion made Sir Benegal Narasing Rau, who was one of the architects of our Constitution And I am making this suggestion that Government should consider the question of setting up a Privy Council on the lines of the so-called National Panel suggested by Santhanam Committee Such Council should consider charges against the Ministers of States or Chief Ministers or Ministers of Central Government, and they should conduct a preliminary enquiry asking those who signed the representation to come and give evidence before it and after the evidence is considered by them, they may recommend to the Government whether an enquiry should be conducted should not be conducted into the allegations

Sir, I would go on to another point that I have raised in the form of an amendment which, I hope, will receive the acceptance of this House, namely, the amendment to the proposal in clause 3 of this Bill to make trials for defamation trials in camera if the court so desires. It is one of the fundamental principles of British justice which we have incorporated and made a foundation of Indian justice, that trials must be open, that evidence should be led in public, that

the public should be convinced not only that justice is done but should seem to be done. If an offence defamation is tried in camera. public is deprived of the great advantage it gets in the form of publicity for the misdoings of the persons concerned. You might recall, Sir, that when we, the Members of the Opposition, brought up charges against Sardar Pratap Singh Kairon, the late Prime Minister said that when an enquiry is instituted, it will be an in camera enquiry. Justice Das very rightly turned down the suggestion of the Prime Minister and said in one of his statements at that time that it was repugnant to him to conduct an in camera enquiry. Why should a Minister have a privilege which is denied to a private citizen? If a private citizen is sued in a court of law or files a case against somebody for defamation, his case is heard in public and why should Government think in terms of any in camera and hush-hush enquiry? The idea of such enquiries is that the publicity given to the mis-doings of any person is the best corrective for the maintenance of public integrity. In this connection, I may refer to what Mr. Justice Lyshinsky said in Britain in the case of the charges brought against Mr. Belcher who happened to be a Under Secretary of State, So much of evidence was led before the Lyshinsky Enquity, and one of the witnesses said that he had given a box of cigars to a Cabinet Minister. Even that was considered to be an practice and Mr. Justice improper Lyshinsky said that he did not commend any further action against the person concerned because publicity given to this harge the best form of raising the public tone in respect of the maintenance of the highest standards of integrity of Ministers.

In this connection, I may refer also to a case which had attracted all-India attention, the Khadiwala case in Madhya Pradesh. Mr. Khadiwala was an important Congressman, he

had been charged with serious of ences by a magazine in Delhi, 'Sarita', Some of the charges were false and were in very bad taste. But charge was proved and that brought about the complete transformation of the political situation in Madhya Pradesh. The idea of giving publicity to these trials is to see that the wrong-doers do not get away hush-hush or secrecy and I hope that the Minister will hold the scales even between the citizen and the Minister, and Ministers as a class, by that the Ministers face their openly.

Sir. I am not in favour of Ministers being classed as public servants on whose behalf suits can be filed at State expense. This is the substance of one of my amendments. ters stay in office for five years. they do not have a seat in Parliament or in the State Legislature they have to vacate their offices. They are not in the position of a public servant who is under a contract employment with his Government to serve for life, for a period thirty years. When this is the case, why should Ministers expect they should have the privilege which is reserved to public servants. What I would like the Ministers to do is. when they want to sue a person for defamation, they should ask financial assistance from Government for prosecuting their cases. only fair that when a Minister charged with serious offences, should get financial assistance ag Sardar Pratap Singh Kairon did Punjab, and if he fails in his case and if the charges of defamation are proved, then the Minister concerned should be asked to reimburse the State all the moneys that the State might have spent in the prosecution This has happened in of his case. Punjab; over a lakh of rupees were spent on the defence of Pratap Singh Kairon, and today. Sardar Pratap Singh Kairon has been asked . . .

THE MINISTER OF STATE IN MINISTRY OF HOME THE AF-FAIRS (SHRI JAISUKHLAL HATHI): May I correct him? The position is not that the Minister will be defended by the State, it is that the consent of the Minister in cases of defamation will not be necessary. The Prosecutor can file a complaint even though the Minister says that he does not want to file a complaint. That is the position.

SHRI A. D. MANI. This is against the basic tenets of the principles of justice. If a person is defamed, he is the person whose rights have been affected by somebody. his sent may or may not be necessary. What the Minister is going to do is to enable the Public Prosecutor to file a complaint of defamation. Even in that case, the Minister concerned has got to take the witness stand because the other person will say that he is prepared to prove the charges against him. Then what happens? The Minister is put in the witness-box and is subjected to the same gruellcross-examination which would have been forced to face if he had filed the case himself.

I feel that as far as this is concerned, the Ministers are political persons. They have got a political standing, they can appeal to their electorate. They should find the money themselves. I would like to know from the Minister—when a case is filed by a Public Prosecutor or somebody authorised by the Government, what is the position.

Shri JAISUKHLAL HATHI: The Minister is free to file the complaint himself. There is no question of a Minister not being permitted to file a complaint. But as I explained, suppose there are certain allegations. Really, as the Code of Conduct says, he should face them. In extreme cases, suppose there is no allegation and still he is being defamed and he does not want to go to a court of

law. This is not a case of the Minister alone. Even in the case of a public servant, suppose there is an allegation that he has defalcated a lakh of rupees. Now the ment or the administration is bound to see that these allegations wrong and that the man is exonerated. If the person has defalcated in fact, he may say he does want to give his consent and that he does not want to go to a court of law. In this extreme case the Public Prosecutor can file a complaint even though the man says that does not want to go to a court of law to get the allegations cleared and to set at rest all the apprehensions and to get at the truth. It is not a question of who bears the cost. Even if the man does not want, whether a Minister or a public servant, the Public Prosecutor can file a complaint.

MR. CHAIRMAN: Mr. Mani, this is time for me to tell you that you have taken more than your share of the time.

Shri A. D. MANI: Two minutes, Sir. I would come back to this question when I move my amendment because I want to press the amendment because I feel the Government is seeking a vital modification in the criminal law which circumstances do not justify.

Sir, I would conclude by saying that it is not fair to say that Ministers alone are responsible for maintaining an atmosphere free from corruption. The Members of the Opposition, in fact every one of us have a duty to see that an atmosphere is created in this country so that the democratic government can function effectively in the years to come.

SHRI LOKANATH MISRA (Orissa): We are doing our duty.

SHRI A. D. MANI. I am only saying that all of us must contribute our little mite to see that the atmosphere is free from corruption.

I may also say, Sir, that unless we eradicate corruption from our political framework, it will not be possible for us to maintain democratic institutions. In dictatorial countries, democratic governments have pulled down on the ground that the charges of corruption have not been properly enquired into. It is necessary, therefore, for the future for the safety of democracy that all of us make our contribution to see that an atmosphere is created in this country which will not permit any corrupt person to function in public office. We, Members of Parliament, are prepared to help the Government by bringing to their notice allegations against persons in office which they should enquire into and we hope that the Government by ordering speedy enquiries will raise the tone of public life in this countryy and maintain the morale of public servants because public servants are not going to respect us if the persons who hold political office are allowed to do things which they should not do and get away, and which if they, officers, try to do, they will be hauled up by the law of the land.

Mr. CHAIRMAN: Prof. Siddhantalankar. He will make his maiden speech.

Prof. SATYAVRATA SIDDHAN-TALANKAR (Nominated): Mr Chairman, Sir. since I have been sitting in this House I have been hearing speeches which are emphasizing corruption so much that I feel that we are living in a country where corruption is at the top, corruption at the bottom, corruption to right of me, corruption to the left of me. If we go on making allegations against each other like Ministers, against against the legislators, against everybody who comes across me, then what is going to be the fate of this country? Are we all corrupt? And to whatever direction we look do we see corruption and nothing else? Granting that there is corruption, my question whether we are going to meet.

this evil with legislation, and is # possible for corruption to be uprooted by legislation? Corruption, to mind, is more a mental, a psychological and a spiritual malady. possible for a man to be uncorrupt without legislation and it is also possible for a man to be corrupt without legislation. You can enact any number of legislations and still you will find people who go on breaking these legislations. It is no use to be truthful when there is no occasion to tell lies, and it is easy to be truthful when there is fear of punishment. It is easy not to steal where there is nothing to be stolen, and it is easy not to steal when there are rules and regulations which take you to the jail. But we want a society where we should have persons who should be truthful against temptations. One should not steal not because there is nothing to be stolen or because one is surrounded by legislations, one should not steal because stealing itself is an evil. This sort of society we have to evolve and this sort of reconstruction of society has to visualised by us who are sitting here legislators. Friends, I want to point out . . .

SHRI P. N. SAPRU: On a point of order,

Some Hon. MEMBERS: It is his maiden speech.

SHRI P. N. SAPRU: I am sorry.

Prof. SATYAVRATA SIDDHAN-TALANKAR: I withdraw that word. Mr. Chairman, Sir, I wanted to point out that we have to reconstruct society, it may be a capitalistic society, it may be a socialistic society, it may be a communistic society, it may be a democratic society, whatever society it may be, but all our attention should be concentrated the fact that we have develop men who should be pure at heart, pure in mind. Legislation or no legislation they should act as men. This sort of society has to be [Prof. Satyavrata Siddhantalankar.] reconstructed. And how is that possible?

All the ills of the modern society of our present age are due to our running after money, pecuniomania madness for money. That is the evil that is eating into the vitals of our society. If you make legislations, do you mean to say that this madness after money will disappear? So long as this mania remains corruption will remain. Corruption is not to be remedied by legislations. If you have got people who are pure at then in spite of these temptations. legislations or no legislations, will not be corrupt. This sort of society has to be built. We have to build a tradition in which people will feel that they have to develop their personality. They have to be real Such men are wanting in this men. age.

We are talking of corruption at the highest level. We are talking of corruption amongst Ministers and public servants. Now my question is that it is they only who should be regarded as uncorrupt. If we regard corruption as being lodged at the highest level of our society, then what is going to be the fate of this society?

"यद्यदाचरति श्रष्टस्तत्तदेवेतरोजन."

Whatever the best of us do is to be followed by the rest of the society. This tradition has to be tradition is possible built and this when a revaluation of society is done All values that are being evolved have to be changed. Today's man is an economic man. Every question is discussed and judged only from economic point of view, but man not essentially an economic being Particularly those people who are all the head of society those people should not be regarded at least all economic men. Our Ministers, our legislators, and others whom we regard as the best of our society, it they also are economic men, then the society cannot pull on. We have to evolve such values which will change the whole structure of society.

A second thing which corrupts make is power. Concentration of wealth in a certain number of people concentration of power in a certain number, these are the two factors that corrupt us. Therefore, only way to revalue, to bring new values in the society is to decentralise all these things. wealth should be decentralised. instance, we have got in our society a class of people who are too rich, who do not know what they have to do with their riches. There are others who are too poor. It is impossible for them to keep their body and soul together. So long as this sort of society exists, it is not possible for us to root out corruption. The people who are too rich think others to be richer and they go on accumulating wealth and those who are too poor to meet their normal requirements even will go on seeking out ways means to accumulate wealth. structure of society has to be changed and after this change of society only, revaluation or reconstruction of the society is possible. I do not say that we should not proceed with the legislation. Legislation is one part of the environment. Man is tempted by nature. Perhaps this corruption is implanted in every heart and soul, It only requires an environment to bud out and if the environment there, the budding out is also there. Therefore it is very necessary that the environment should be controlled by legislation but we should not stop there. We have to rise higher. The problem of corruption is not to be tackled only by legislation. The problem of corruption is much wider. It is mental, spiritual, psychological and if we want to tackle this problem successfully, then we should bring out other legislations which may deal with this side of the problem. In the end, I have only to point out that our approach should be manysided. Our

approach should be higher, our approach should not be coufined only to the field in which we are moving. It should be on a mental plane, on a psychological plane and a spiritual plane and we should visualise a state of society in which the man in his true self will appear so that all these problems may automatically disappear.

Pander S. S. N. TANKHA (Uttar Pradesh): Mr. Chairman, I rise to lend my support to the Bill before the House. This Bill, as the Minister of State for Home Affairs has told us, has been brought forward to end corruption within the administration by tightening the various laws and measures and to embody some of the important recommendations made by the Committee appointed by the Government under the Chairmanship of Mr. K. Santhanam, a leading and respected former Member of this House.

[THE DEPUTY CHAIRMAN in the Chair.]

Madam, we have, for some past been hearing a lot about corruption in the administration both among the Government servants as among the politicians at all levels. By those politicians, I mean those who are running the administration. But may I be permitted to say that refuse to believe that there is really any corruption at that level or on such a wide scale as it is made out to I have no doubt that this charge of corruption is being unduly magnified by interested persons and parties with a view to running down administration and the party in power which is responsible for running the That cases of corruption same. exist need not be denied but to maintain that corruption exists in all departments and at all levels is to do the Government servants and the politicians as a whole a very great injustice. I would warn my friends in the Opposition that by putting up such an unreal picture before the world they are doing a very great injustice to the country and it; people. They are, by so doing destroying the good image of India in the eyes of the other nations of the world.

SHRI LOKANATH MISRA: Who are doing?

An Hon, MEMBER: The opposition.

SHRI M. RUTHNASWAMY: (Madras): But the Santhanam Committee report was not written by the Members of the Opposition.

PANDIT S. S. N. TANKHA: Will these measures been prompted at the instance of the Opposition who have clamoured that there is so much corruption in the country. That is what has drawn the Government's attention.

Prof. M. B. LAL (Uttar Pradesh): Then really you did not want to have the Committee?

PANDIT S. S. N. TANKHA: If any changes are necessary, those changes should certainly be brought about

Shri M. RUTHNASWAMY: It is the Committee that has revealed to the world the extent of corruption that exists.

PANDIT S. S. N. TANKHA: You forget that the Committee has not done any fact-finding at all. They not examined the particular instances where corruption exists but since such charges were brought. Santhanam Committee without determining the extent of corruption considered it proper and necessary that changes should be made in the law so that if there are any persons of that type, they may be suitably dealt with. I am convinced that the Opposition by raising the cry of corruption, as I have just said, is destroying the good image of India in the eyes of other nations of the world. This unreal image is being painted by the Opposition in order to gain its own ends, namely, to displace the present Government from its power, but they must remember that an image once destroyed, will be hard, if not possible, to be repaired and rebuilt and if at all they at any time, succeed

[Pandit S. S. N. Tankha.] in capturing power from the present governing party running the administration, it will be difficult for anyone to believe that in a country where everyone is corrupt, they alone are free from that vice. Moreover they must remember that by putting such an image and creating an atmosphere of distrust and suspicion, they lower the public morale and affect the standards of public morality in the country. Good and bad and corrupt and honest persons exist in all nations and have existed at all times. As such, to say that all Indians or all Congressmen and politicians are dishonest and corrupt is to speak the highest untruth.

SHRI M. RUTHNASWAMY: Who ever said that?

PANDIT S. S. N. TANKHA: the last seventeen years of Congress rule in this country, I would like to know how many cases of corruption have actually been found to exist. If, within this period only a few cases have been discovered or proved, this surely does not establish that the country as a whole or a good part of those running the administration are dishonest and corrupt. In a big country like India with so States, if one or two Chief Ministers or one or two other Ministers found to have indulged in corrupt practices, it surely does not establish the rule that all Congress Ministers or Congress politicians are dishonest and corrupt. It will therefore right to lay the blame only where it is due and not on all as a class, whether it be among the Government servants or among the politicians and therefore the less this unreal cry of corruption is raised, the better will it be for the country.

It saddens one to find that everyone who comes into power either at the Centre or in the States is found fault with by the Opposition by labelling him as corrupt and dishonest. I have personally known of one or two cases of Ministers where dishonesty and corruption was alleged by some interested people but which persons were truly scrupulously honest in all their dealings and as such it is wholly wrong to say that all politicians power or the Government servants under them are dishonest and corrupt as a class. It is however not my intention to maintain that where a case of corruption is found to exist, it should not be enquired into. Such a case should certainly be looked into and that too at the earliest opportunity and things should not be allowed to drag on without any action being taken thereon, because the more the matter is delayed, the greater volume of agitation against that person. Moreover, the findings of the commission or the court which enquires into the case should be made known to the public so that it may be able to judge as to how far suspicions of corruption attaching to the Minister or officer were correct and justified, and in view of Madam, I am strongly opposed to the provision of the trail in camera provided under sub-clause 3(1) (b) The right to ask for in the Bill. camera proceedings should not conferred on the parties to the case, but should only be left to the court to decide, and where the court considers it proper or necessary to hold in camera proceedings it should be at liberty to so decide. But if we confer this right on the parties, you will find that in every case which is put up, the accused will plead one or the other excuse for holding of the camera proceedings.

Coming now to the other provisions of the Bill, I welcome the change made in clause 4 of the Bill whereby, under the Criminal Law Amendment Act, property in respect of which an offence had been committed would be attachable if the court so desired. Without such a power it seems meaningless that even though a person is found to have amassed wealth by dishonest means, he should be allowed to hold that property in his possession even after he has been found guilty.

Now, Madam, the change contemplated in clause 6, namely, that if a person is found in possession of pecuniary resources or property disproportionate to his known sources of income, then prima facie it would mean that he had earned that money through corruption, or malpractice would be a legitimate inference to be drawn from those facts, and I agree with the proposed change. But in the same clause I would support the contention of Shri G. S. Pathak which he made yesterday, that possession of it by the accused or on his behalf by any other person at any time in the past, before this Bill will come into force, would also amount offence is not right. This is not a suitable provision since it is likely to infringe article 20 of the Constitution. I am in agreement with the view put forward by Shri Pathak and I would ask the hon. Minister to get this matter closely examined in the light of the remarks made by Shri Pathak.

I welcome the change made in the Act whereby habitual commission of offences under sections 162, 163 and 165A of the Indian Penal Code are being made substantive offences. I also welcome the proposal that attempts to commit offences of criminal misconduct are also being made punishable. With the changes in the law as proposed by the Home Minister I have no doubt that a better climate will be created in the public mind and the country and that persons who are in the habit of going, or are likely to go wrong will be deterred from that path by the stringency of the measures which are now being brought forward. With these words I welcome the Bill.

THE DEPUTY CHAIRMAN: Mr. Lokanath Misra.

SHRI LOKANATH MISRA: Madam Deputy Chairman, I was shocked to listen to the speech . . .

THE DEPUTY CHAIRMAN: Excuse me. The House will sit till 1.30.

Shri C. D. PANDE (Uttar Pradesh): If necessary the time allowed to the speakers may be limited, because there are so many speakers, and they may be accommodated as far as possible.

THE DEPUTY CHAIRMAN: I think the speakers also must be a little considerate to other speakers and make their points as brief, as possible.

Shri LOKANATH MISRA: Madam Deputy Chairman, I was almost shocked when I listened to Mr. Tankha, when he said that it is because of the Members of the Opposition that the reputation of India has been tarnished abroad. It almost sounded to me like the advice given to a school child to hide the lighted cigarette in his pocket when seen by an elder.

SHRI AKBAR ALI KHAN (Andhra Pradesh): It is good advice.

SHRI LOKANATH MISRA: Yes, some of the Congress Members are like that. They look like it.

THE DEPUTY CHAIRMAN: Your time is limited. So you please carry on with your speech.

SHRI LOKANATH MISRA: Madam, it would be very wrong to say that there was no corruption prior independence. Corruption was there but it was there only confined to the lower ranks. Somewhere in a court of law a Peshkar might have been doing it, in the C.P.W.D. an Assistant Engineer might have been doing it or in a railway booking office some booking clerks might have been doing it. Now the proportions have increased, and the proportion has increased only because the men at the top have sponsored it. I would bring an allegation against the ruling party that they have sponsored corruption in country . . .

SHRI C. D. PANDE: No, no.

SHRI LOKANATH MISRA: . . . both at the Centre and in the States.

PANDIT S. S. N. TANKHA: No, it is wrong.

SHRI LOKANATH MISRA: You will have your say. If you can justify your stand, I shall be only too happy to listen to you. But I will also argue out my point and you must give me the indulgence to do it and give me a patient hearing, because you have been at the root of it.

Prof. M. B. LAL: Not my friend, Mr. Tankha.

SHRI LOKANATH MISRA: I do not mean anybody in particular.

SHRI M. RUTHNASWAMY: That is why he is kept out of power.

SHRI LOKANATH MISRA: Now, Madam, prior to independence, if somebody was amassing money through corruption, he became an eye-sore in the society. He was almost singled out in society. Everybody pointed to him saying that here was a corrupt man who had earned money not through legal means but through illegal means, and least up to one generation he was being looked down upon. But now whole attitude has changed. (Referring to Shri Bhupesh Gupta) I am very happy you have come back. Now the whole attitude has changed.

SHRI AKBAR ALI KHAN: He will support you.

SHRI LOKANATH MISRA: It is not about him now. The entire attitude has changed only because the sponsorship has been taken by people who are ruling this country. It was being looked down upon then because there were other people to leadership to this country. There were social leaders. There were religious leaders. There were other leaders in other fields advising people what was right and what was wrong. Now nothing, no leadership remains except one leadership, and it is political leadership and this political

leadership has been at the back all these corruptions. They been sponsoring it, as I said, naturally corruption spread. has Now, Madam, I would request hon Members to remember one of the speeches of our ex-Chief Minister of Orissa. One of our ex-Chief Ministers, Mr. Bijoyanand Patnaik, said that "I am not here to run Ramakrishna Mission". That means, he wanted to say, and which he could not publicly say, that he was in a political den. If it was not a Ramakrishna Mission, if it was not going to do good to the people, what else can it be meant for? It can only be meant for a political den. If Congress Party, if the ruling partyand I suppose he is a spokesman of this party; he happens to be a member of the A.I.C.C.; now he is going step by step up-if he says . . .

SHRI BHUPESH GUPTA (West Bengal): Take the spirit of his utterance, not the exact meaning.

SHRI LOKANATH MISRA: They take up the spirit.

SHRI M. RUTHNASWAMY: Not by the spirit.

Shri BHUPESH GUPTA: Why should the Congress Government run Ramakrishna Missions, I can't understand.

SHRI LOKANATH MISRA: If he is run Ramakrishna not going to Missions, then naturally he wants the political party to do something other than the good of the people. If you are really intending to do good to the people, then no money is necessary to run the party, at least no underhand means need be adopted to acquire money for running party. But he said it was necessary to get the money to run political party and for that any means could be adopted and the necessary resources could be got from any source, no matter what it is, and that the ultimate end was to win seats in the elections and then have a majority in the Legislature. This is what is being done by the present ruling party in the country.

SHRI AKBAR ALI KHAN: For one man you should not bring in the whole party.

SHRI LOKANATH MISRA: I have limited time. If I am given more time I can give you names, probably of one in each State, who belongs to the ruling party, who has the same attitude as the ex-Chief Minister of Orissa. But because of lack of time I have to confine myself to only one State. I cannot go round all the States.

Surprisingly enough the hon Minister told us the other day when he was piloting this Bill, that it is not necessary to include the Ministers in this Bill because of a ruling of the Supreme Court. I accept the ruling of the Supreme Court as the law of the land. But there is equally another ruling of the Supreme Court in the case of a Member of the other House who was debarred from sitting in that House because of his connection with one of the public undertakings.

SHRI A. D. MANI: What was that case?

SHRI LOKANATH MISRA: That was the case where the Member happened to be an auditor and . . .

SHRI A. D. MANI: Yes, yes, Mr. Basu.

Shri LOKANATH MISRA: He was in a contract service of a Government of India undertaking and the Supreme Court gave the ruling that since he had contract job with the Government of India, he was holding an office of profit. If it is declared an office of profit, if the auditorship of a contract job has already been declared an office of profit I do not see any use for the hon. Minister including this clause here in this Bill, namely:

"in the service of the Government or remunerated by fees or commission for the performance of any public duty by the Government;". If his argument holds good and if he thinks it is good enough for a Minister being excluded from this Bill, because there has been that judgment of the Supreme Court, then how does he justify his stand in including this clause in this Bill? This is also regulated by that Supreme Court judgment.

SHRI JAISUKHLAL HATHI: Office of profit is different from public servant. That was the case of a person holding an office of profit.

SHRI LOKANATH MISRA: A Minister is also holding an office of profit, if anybody who takes a fee or commission is deemed to be in an office of profit. I am sorry I have not been able to convince the hon. Minister yet. The holding of an office of profit can only arise when the man is appointed in contract service.

SHRI JAISUKHLAL HATHI: Not necessarily.

SHRI LOKANATH MISRA: Not necessarily? How else can it be?

THE DEPUTY CHAIRMAN: You are losing your time.

SHRI C. D. PANDE: You may confine yourself to Orissa.

Shri LOKANATH MISRA: If a Minister is to be excluded from this Bill, then I think these people also should be excluded because they are also governed by that ruling of the Supreme Court. So, I feel, probably this is intentional on the part of the hon. Minister and that is why he has excluded the Ministers only.

The argument given by the hon. Minister the other day also did not very much appeal to me because of the facts that I know and because though the Minister said so emphatically that Ministers are not government servants, I know what they are doing and how they behave. I might cite some instances where the Government of India has not placed them in the list of government servants. The first case is a case in Rajasthan, the

[Shri Lokanath Misra.] case of the Kraya Vikraya Sangha there.

SHRI P. N. SAPRU: May I just point out that Mr. Hathi has nowhere suggested that the Supreme Court has held that Ministers are Government servants?

SHRI AKBAR ALI KHAN: They are public servants.

SHRI JAISUKHLAL HATHI: He is confused.

SHRI P. N. SAPRU: They are public servants and there is a vast difference between a Government servant and a public servant.

SHRI LOKANATH MISRA: The retired Judge would have noted from the speech of the hon. Minister that he said that Ministers are more than Government servants. That means...

SHRI AKBAR ALI KHAN: In the sense that a Minister's responsibility is greater, it is more.

THE DEPUTY CHAIRMAN: You had better accept it and go ahead.

SHRI LOKANATH MISRA: This Kraya Vikraya Sangh is operative society which was in charge of procuring gur for Rajasthan. This matter has already been ferred to by Prof. M. B. Lal and I would only like to point out a specific point about this matter. This society was in charge of procuring gur for the entire State of Rajasthan and they purchased gur from Uttar Pradesh. The Chairman of this co-operative society was one Mr. Kumha Ram Arya who was subsequently appointed a Minister there. Now, the Minister of Rajasthan wanted that there should be a probe by the Centre. Madam, you will appreciate the embarrassment that is caused by groups in the ruling party. There are two groups in Rajasthan and naturally the Chief Minister did not want to take upon himself the responsibility of conducting a probe and he wanted the Centre to do it. He thought that if the Centre did probe, then better justice would done, because directly he could not do anything himself. If he did anything, then that would upset his own position in that State, because other group was strong. In such a case, he at least felt probably that the Centre would do justice. I mean do justice and deal with those who are alleged to have done these malpractices. But the Centre did not take it up. The Centre perhaps did not dare take it up. Is it because the Centre is also afraid of that group in that State? Is that group so strong as that? I shall come to Orissa later. But is that group so strong in Rajasthan that it could horrify the Centre into not taking up this probe? hon. Minister should make a categorical reply to this point when he gives his reply to the debate, as to why the Centre did not take up this particular responsibility when it was offered by the Chief Minister of Rajasthan.

Then Mr. Vishnoi, Additional Registrar for Co-operative Societies in the State—an I.A.S. officer—was appointed to enquire into the matter and some part of his report I have with me.

THE DEPUTY CHAIRMAN: You have only two more minutes.

SHRI LOKANATH MISRA: Pardon? Only two more minutes?

SHRI A. D. MANI: He may be gven five more minutes, Madam, because he has been interrupted.

SHRI LOKANATH MISRA: Let me have at least five more minutes, Madam.

THE DEPUTY CHAIRMAN: There are so many other hon. Members to speak. I request hon. Members to keep to the time-limit.

SHRI LOKANATH MISRA: I will only read out a portion from the report:

"Sangh had claimed that in U.P. the traders had to pay certain amount as bribe to the Regional Food Controller's Office to get the export permits in time. The amount mentioned was Re. 1 quintal and to the local railway authorities for obtaining the way wagons in time. It was said that this extra amount would have to be added to the actual price since no vouchers are possible for such illegal gratification. The matter was discussed in the meeting of the Board of Directors on the 19th December, 1963. The Chairman had also nointed out that in case these charges were not paid lifting of gur in U.P. would be affected. The Board of Directors had authorised the Chairman to convey this to the Minister of Food in the Government of Rajasthan and others connected with the matter."

1 P.M.

This is the report from the Registrar of Co-operative Societies, Rajasthan, which says that the Railway people had to be paid some illegal gratification because wagons had to be obtained by the co-operative society. Was a copy of this report sent to the Home Minister and the Food and Agriculture Minister? If the Home Minister has already received it, has he taken any action in the matter? I would like to ask this question.

"As regards the claim, of Sangh that the prices increased due to illegal gratification to be paid to Regional Food Controller's the Office or Railway people, it is obvious that similar proportionate crease would be seen in the prices of the other parties. Where there is an excess of say Re. 1 to Rs. 2 over the prices indicated by the Regional Food Controller or the Regional Marketing Officer one attribute it to the fact that the prices of the R.F.C. are for medium quality of pansera Gur. But for wide fluctuations as are visible in some cases one has to draw an adverse influence."

Even these charges that are there have not been looked into. This is a report from a responsible officer who enquired into this affair.

Madam. I now come to my State, Orissa. This is widely known in the country and many of friends in this House have already taken this up. In the case of Orissa. sixty-three legislators. Members of the and Members local Assembly Parliament, have submitted a memorandum to the President, a copy of which has been sent to the Prime Minister and the Home Minister respectively. Now, the C.B.I. also went into this matter and has submitted a report. I am told it is an adverse report and there have also been suggestions by the C.B.I. that some of the Ministers and ex-Ministers should be charge-sheeted. (Interruption). him deny that when he replies.

SHRI JAISUKHLAL HATHI: It is an easy way of saying anything.

Shri LOKANATH MISRA: All the same, after the enquiries made by the C.B.I., I want to know as to what is being done. We expected that it would either be sent to a judicial commission to be looked into or would be dropped altogether if there was nothing wrong against the Ministers.

THE DEPUTY CHAIRMAN: You have taken more than twenty minutes. Please wind up now.

Shri LOKANATH MISRA: I had expected that if there was nothing wrong against them, the whole thing would have been dropped. Don't keep this hanging. If you keep this hanging then you would be doing the greatest injustice to Orissa. For the last three or four months there has been absolutely no administration in Orissa.

SHRI N. PATRA (Orissa): He is exaggerating things. Everything has been settled.

SHRI LOKANATH MISRA: I am surry I have no time or else I would have replied to this.

THE DEPUTY CHAIRMAN: You have had enough time Please wind up now.

SHRI LOKANATH MISRA: When all the other States are going ahead with planning, why should you deprive Orissa of this benefit? There has been no administration for the last three, four or five months. How are you going to deal with this particular problem? If you want to deal with it, deal with it finally. If you want to hand it over to a commission then do so but don't keep the issue hangirg. I don't think a sub-committee can finally decide about it. It can at the most take only a political decision and nobody in this country is going to accept a political decision now.

Thank you.

श्री राम सहाय (मध्य प्रदेश) : उप-सभापति महोदया, भ्रष्टाचार के सम्बन्ध मे जो बिल हमारे सामने है उसका समर्थन तो सब तरह से हो रहा है और होना भी चाहिये, लेकिन मेरा ऐसा ख्याल है कि हम महज कानून बना कर किसी बुराई को खत्म करना चाहते है, तो यह सम्भव नही है। मेरा ख्याल है कि हमको सब साधन जुटाने चाहियें जो चरित्र निर्माण से सम्बन्ध रखते हैं। मैं यह भी देख रहा हू कि हम भ्रष्टाचार की दहाई तो बहुत देते हैं, ग्रपने को बचा कर दूसरों पर तरह तरह की श्रापत्तिया तथा भाक्षेप करते हैं, लेकिन इस बात को सोचने की कोशिश नही करते है कि हम मे क्या त्रटिया **हैं भोर क्याख** मिया है। जैसे कि कहावत हैं ''गरेवान मे मृह डाल कर'' वैसे ही जब हम किसी पर आरोप लगाते हैं तो पहले हमे अपनी श्रोर देखना चाहिये कि हमारा बर्ताव किस तरह का है।

मैं भ्रपने मिनिस्टर श्री हाथी जी का ध्यान इस ग्रोर दिलाऊगा कि वे देखे कि सेकेटरिएट तथा डिपार्टमेंट्स मे किस प्रकार का करण्यान है। यहां पर एक प्रकार का नहीं बल्कि ग्रनेक श्रकार के करण्यान होते हैं ग्रीर इस बारे मे किसी को भी दोषी नहीं ठहराया जाता है। मेरा कभी यह स्वभाव नहीं रहा कि मैं इम प्रकार गवर्नमेंट को किटिमाइज करूं लेकिन जो भ्रष्टाचार सम्बन्धी कानून हमारे सामने हैं उसको देख कर मैं समझता हूं कि मेरा कर्त्तंच्य हो जाता है कि भ्रष्टाचार के सम्बन्ध में जो बाते हैं वह मैं सरकार के नोटिस में ले ग्राऊ ग्रीर सरकार उन पर गम्भीरता पूर्वंक विचार करे तथा सोचे कि किस तरह की कार्यवाही इन लोगों पर की जा सकती है।

मैं इस सम्बन्ध मे यह कहना चाहता हुं मिनिस्ट्रीज ग्रौर डिपार्टमेंट्स में करोड़ों रुपया वर्गर पार्लियामेट की मजरी के खर्च कर दिया जाता है भ्रौर चीजो की चोरी की जाती है स्रौर उनके बारे में कोई सन्तोषजनक उत्तर नहीं दिया जाता है। ग्राप स्वय ही गौर कीजिये कि लाखों रुपयों की चोरी की जाती है स्रोर यह भी पता नहीं चलता है कि वे चीजें स्टोर में श्राई भी या नहीं ? इस तरह की चीजों के बारे में यह भी पता नहीं चलता है कि वे कब चोरी चली गई भौर लाखों रुपयो वा सामान बेकार पड़ा रहता है जिसका कोई भी उपयोग नहीं किया जाता है तथा दूसरा सामान खरीद लिया जाता है। इस तरह से गैर जरूरी सामान खरीद लिया जाता है स्रोर उसके बारे मे अधिकारीगण कभी यह नहीं सोचते है कि दरश्रसल ऐसे सामान की हमें जरूरत है या नहीं ? जो सामान उनके स्टोर में गत १५, १४ ऋौर १६ सालो से पड़ा हुआ। है उसका उपयोग नहीं किया जाता है स्रोर गैर जरूरी सामान खरीद लिया जाता है। जब इस तरह का सामान उपयोग करने के काबिल नही है, तो उसको डिसपोज करने की चिन्ता नहीं की जाती है। इसी तरह की लापरवाही एक रोड डोलर के बारे मे की गई जो कि पैट्रोल से चलता था लेकिन उसके लिए लाखों रुपये का कोयला खरीदा गया । मान-नीय मन्त्री जी इस बात पर गौर फरमायें गे कि किस प्रकार इतना पैसा बरबाद होता है भीर हमारे अधिकारी बजाय इसके कि वे

इसके बारे में कोई चिन्ता करें, इस प्रकार के श्रष्टाचार को दूर करने की कोशिश करें, वे उलटा ऐसे लोगों को जो इस तरह की कार्यवाही करते हैं, उन नर पर्दा डालते तथा उनको बचाने की कोशिश करते हैं। इस तरह से सेकेटरी तथा दूसरे अधिकारियों द्वारा इस तरह के लोगों के विरुद्ध कोई कार्यवाही नहीं की जाती है। जैसा कि मैंने ग्रर्ज किया कि लाखों का सामान जो कि स्टोर में पहुंचा भी नहीं भीर चोरी चला गया और उसके लिए स्टोर कीपर को ससपेन्ड कर दिया जाता है।

मैं माननीय मन्त्री जी से यह जानना चाहता ह कि जो बड़े बड़े तनस्वाह पाने वाले ग्रधिकारी है, जिनके ग्रन्तर्गत वह स्टोर था, जो उसके लिए जिम्मेदार थे उनके खिलाफ कोई ऐक्शन तनिक भी नही लिया गया। यह कार्यवाही इस प्रकार की किस तरह से भौर कब तक चलती रहेगी। सन्तानम् साहब की जो रिपोर्ट है, उसमे उन्होंने साफ तौर प इस बात को कहा है कि जो हैडडिपार्टमेंट की बातें है उन पर खास तौर पर ध्यान देने की बरूरत है और जो जिम्मेदार आफिसर हों उनको मग्रत्तिल करना चाहिये वयोंकि उनको देखना चाहिये कि उनके डिपार्टमेंट में किस तरह से गलत कार्यवाही चल रही है, लेकिन इस सम्बन्ध में कुछ भी नही होता है। तो मेरा यह निवेदन है कि इस बारे में खास तौर पर देखने की जरूरत है।

सभी तमारे सामने पंजाब के मसले को ले करके और उड़ीसा के मसले को ले करके दुनिया भर की बातें कही गई। मैं आपसे कहना चाहता हू कि मिस्टर कैरो के बारे में पहले जब इस हाउस के सामने सवाल आया और मुखालिफ पार्टी के लोगों ने खास तौर पर उसका ध्यान दिलाया, तब मैंने स्वर्गीय पडित नेहरू से यह प्रश्न इसी ताउस में किया था कि क्या किसी प्राइम मिनिस्टर को किसी चीफ मिनिस्टर के खिलाफ कोई ऐक्शन लेने का अधिकार है। उस पर उन्होंने स्पष्ट कहा था कि हमें कोई अधिकार नहीं है, लेकिन वे

हमारी पार्टी के एक भ्रादमी हैं, इसलिये हमारा यह फ़र्ज होता है कि हम इसको देखें। ग्राज मैं देख रहा हं कि चारों तरफ से कांग्रेस पार्टी की दूहाई दी जा रही है। जब यह देखा जाता है कि कोई लीगल ऐक्शन किसी ग्रादमी के खिलाफ, किसी मिनिस्टर के खिलाफ या चीफ मिनिस्टर के खिलाफ नहीं हो सकता, तो वे लोग जो पार्टी की बुराई करते हैं, जो इस पार्टी को बदनाम करते हैं, वे श्रपनी गरज हासिल करने के लिये, अपना मकसद पूरा करने के लिये इस कांग्रेस पार्टी का ही सहारा लेते हैं और चाहते हैं कि कम से कम उसी सहारे से कुछ बदनामी बढ़ाई जाय । तो मेरा ऐसा निवेदन है कि इस बारे में जब हम सोर्च ग्रौर समझ तो हम को यह देखने की जरूरत है कि हम बड़े बड़े जिम्मेदार ग्रादिमयों के खिलाफ इनक्वायरी बिठाते हैं, लेकिन इनक्वायरी सूपूर्द किस को करते हैं। हम इनक्वायरी उनको सुपूर्व करते है जिनकी नाक के नीचे इस कदर करप्शन है कि स्राप कही भी, किसी कोर्ट में जा करके देखें, चाहे वह दिल्ली की कोर्ट हो या कहीं की हो, वह करप्णन से खाली नहीं है। उसमें एक प्रीसाइडिंग ग्राफिसर जो होता है, उसके बारे में चाहे कुछ कह लीजिये, लेकिन बाकी वहां नीचे से ऊपर तक सब कर-प्शन में शामिल हैं श्रीर वही हमारे भाग्य-विधाना बनते है श्रीर वही हमारे बारे मे इनक्वायरी करते है कि हमने क्या किया है। हमने कुछ किया हो या न किया हो, लेकिन राजनैतिक जलसी के कारण, हमसे द्वैष के कारण श्रोर जो एक प्रकार का सुपीरियारिटी या इनफीरियान्टिी कांप्लेक्स उनको सताता है, उसके कारण वे किसी न किसी प्रकार से हमारे प्रति शका जाहिर कर देते है । स्रगर ऐसा सब्त भी नहीं होता है कि किसी ने कोई करप्शन किया है, फिर भी किसी रिश्तेदार की जिम्मेदारी, किसी बेटे की जिम्मेदारी, किमी बीबी की जिम्मेदारी या किसी न किसी प्रकार की जिम्मेदारी डाल करके उसको जलील करने की कोशिश की जाती है। ये बातें मैंने कई दफा कही हैं कि ये हमारी जो [श्रो राम सहाय] ह्यूमेन वीकनेसज हैं, उनसे हमारे जजेज भी खानी नहीं हैं।

श्रभी नहीं. चार पांच साल पहले की बात है जब टी० टी० कृष्णमाचारी जी के खिलाफ हमारे छागला जी ने. जो भ्राजकल हमारे हाउस के लीडर हैं. वींडक्ट दिया था. उस वक्त मैंने इसी हाउस में इस बात का निबंदन किया था कि जब कभी हम किसी प्रकार की इनक्वायरी किसी जज के सुपूर्व करें. तो उसमें बोथ बेज के टर्म्स ग्राफ रेफ्रेस होने चाहिये। यह भी हमें बताना चाहिये कि किस प्रकार की उनको इनक्वायरी करना है भौर यह भी हमें बताना चाहिये कि किस प्रकार की इनक्वायरी उनको नही करना है। लेकिन मैं देखता हं कि स्रभी तक इस बात पर कोई ध्यान नही दिया गया । बडे बडे जिम्मेदार लोग, जिन्होंने देश के लिये बडी बडी सेवाएं की हैं और करते रहे हैं और देश को बड़ी बड़ी मसीबतों से बचाया है, उनके खिलाफ हमारे अपोजीशन के भाई या कोई और लोग कुछ भी थोड़ी सी बात कह देते हैं, तो वह बात का बतंगड बन जाता है। ग्रखबारों में की तो हालत यह है कि चाहे कोई खबर मिले या न मिले. ग्रपना खयाली पुलाव पका करके वें लोगों को बदनाम करने की कोशिश करते रहते हैं।

तो मेरा यह अर्ज करना है कि हम जब इन सब बातों को कानून बना करके रोकने जा रहे हैं, तो निश्चय ही हमें इस बारे में खास तौर पर ध्यान देने की आवश्यकता है कि हमारे कार्य इस तरह से हों जिससे जो बात ठीक हो, वही सामने आये। मैंने इसी लिये यह जो प्रश्न आपके सामने रखा कि हमको खास तौर पर चरित्र निर्माण की ओर ध्यान देने की आवश्यकता है। मेरा तो निश्चित मत है है कि हम इस प्रकार से कभी करप्शन को दूर नहीं कर सकते हैं।

मैंने एक मामुली से श्रादमी को देखा है। एक हमारे यहां पटवारी था। वह पटवारी से तहसीलदार बना । मैं ग्रापसे सही ग्रर्ज करता हं कि वह तहसीलदार बना भीर तहसीलदार बनने के बाद उस दौरान में उसने इस तरह से काम किया कि उसने लाखों रुपये का मग्राविश्वा जमीदारों को तकसीम किया, लेकिन एक पैसा उसने कभी रिश्वत का नहीं लिया श्रीर सबसे बडी खबी की बात यह है कि एक पैसा कभी उसने श्रपने किसी क्लर्क या चपरासी को नहीं लेने दिया । भ्राज वह ग्राफिसर मौजद है भीर उसके इस तरह के कारनामे रिकार्ड के अन्दर मौजद हैं। लेकिन हमने यह देखा है कि जजेज के पास कभी उनके किसी क्लर्क की. या कभी उनके पेशकार की या कभी उनके सपरिन्टेन्डेटस की इस प्रकार की कोई शिकायत जाती है तो वे यह नही समझते हैं कि उनका भी कोई फर्ज है। वे कभी इस बात को महसस नहीं करते कि उनकी भी कोई जिम्मेदारी है। इसमें कोई शक नही है कि वे ईमानदार हैं, लेकिन खद न ले करके दूसरो का रास्ता खोन देना या दसरों को लेने के लिये बढावा देना. यह ईमानदारी में दाखिल नहीं है। मैं श्रापसे दावे के साथ कहता हं कि आप यहीं किसी दिल्ली की कोर्ट में जाइये और जा करके देखिये कि वहां करप्शन का कितना बोलबाला है ग्रौर उस करप्शन की वजह से जनता कितनी त्रस्त है। जो रोजमर्रा उसकी दिक्कत भगतनी पडती है, उसके कारण वह परेशान है। तो मैं यह समझता हं कि भ्राप इस तरह से कानन बना करके करप्शन को लेशमात्र भी दूर नही कर सकेगे जब तक कि हमारे जजेज, हमारे डाइरेक्टर्स, हमारे सेकेटरीज, हमारे ग्राफिस सूपरिन्टेन्डेट्स ग्रौर हमारे दूसरे श्रिधकारी जो है, उनको श्राप यह नही बतलायेंगे कि उनकी कोई जिम्मेदारी इस बारे में है कि वे यह देखे कि उनके मातहत जो दूसरे लोग हैं वह रिषवत लेते है या नही और भ्रष्टा-चार करते हैं या नही करते है। मै समझता हुं कि इसमें बहुत सी दिक्कत हो सकती हैं, लेकिन हम को सही रास्ते पर चलना चाहिये।

मैं ग्रापको एक नहीं पचीसों मिसालें ग्राडीटर जनरल की रिपोर्ट की बता सकता हं कि जिनमें जैसा कि मैंने करप्शन के बारे में जिक किया, वैसा करप्शन बताया गया है । लेकिन मैं नहीं समझता कि इस सम्बन्ध में सि। ने कोई तवज्जह की या उन ब तों पर िमी प्रकार का एक्शन लिया गया । ग्राज जो ग्रधि-कारी हैं वे ग्रपने ग्राप को सर्वोपरि समझते हैं श्रीर वे यह समझते हैं कि हम किसी लीगल क्लचेज के अन्दर नहीं आ सकते हैं। इनलिये वे अपनी कोई जिम्मेदारी समझते ही नहीं हैं। लेकिन इस सन्तानम् कमेटी की रिपोर्ट पर भ्रगर हम विचार करें, तो हम निश्चय ही किसी न किसी प्रकार से उनको इस बात के लिये मजबुर कर सकते हैं कि वे ग्रपने डिपार्टमेंट को भली प्रकार से देखें। इसके साथ ग्राप भी यह देखें कि सरकारी माल ग्रौर सरकारी पैसा कितना खराब होता है । सरकारो पैसे का इतना वेस्टेज होता है, लेकिन उसकी किसी को चिन्ता नहीं है। भ्रापको यह देखना चाहिये कि सरकारी चीज का दूरपयोग किस प्रकार होता है और एक शन्स ग्रपनी निजी चीज का किस तरह से उपयोग करता है।

मुझे और भी कहना था। लेकिन समय हो चुका है, इसलिये मैं ग्रपने भाषण को यहीं समाप्त करता हूं।

THE DEPUTY CHAIRMAN: There is a long list of speakers before me. If everyone has to get an opportunity, we shall have to sit through the lunch hour. If the House so desires, we shall sit through the lunch hour.

Some Hon. MEMBERS: Yes.

THE DEPUTY CHAIRMAN: What is the consensus of opinion? (After a pause). Then, the House sits through the lunch hour, provided the Members who want to speak are present. Mr. Sapru.

Shri P. N. SAPRU: Madam Deputy Chairman. I should like to convey to Mr. Hathi my appreciation of the very able and lucid manner in which he introduced this Bill. It was a

complicated Bill. It was not an easy task, but he performed it with admirable ability. May I go on now to say one or two words about the point ot a legal character or constitutional character which was emphasised Mr. Pathak yesterday? Mr. Pathak's view was that you cannot make possession of property offence so far as the past is concerned. So far as possession of assets of larger size than the man's resources justified are concerned, you cannot make that an offence, because to do so would be to go against the letter and the spirit of article 20 of the Constitution. Now, the point raised Mr. Pathak is of considerable portance and I think it has to be looked into carefully by us. I wish it had been possible for this Bill to go before a Select Committee. If it had been referred to a Select Committee this point could have been discussed. Also the question of burden of proof was raised by Mr. Pathak. The distinction that he drew between the adjectival use of burden of proof and the substantive law of burden of proof could have been considered by the Select Committee. However, I am not going into nice legal disquisitions. I would like to say that in life one ought not to take an exaggerated view of one's environment or of anything touches human affairs. We should always take a balanced view in regard to all these matters. I find that this cry of corruption or this anti-corruption cry has become a very fashionable one. The order of the day is to say that there is corruption in every sphere of life. I do not say that corruption does not exist. It existed in pre-independent India. It exists today and I do not know whether it will not exist even tomorrow.

SHRI LOKANATH MISRA: But it has multiplied.

Shri P. N. SAPRU: Well, it has multiplied because governmental departments have multiplied. There are more civil servants today than there were at any time under the British regime and, therefore, I am hesitant to

[Shri P. N. Sapru.]

generalise in the manner in which some of my friends have been doing about this corruption business. Maybe there is a good deal of corruption, but I think that it is important for us to insist on high standards from those who control the machinery of the Government.

SHRI LOKANATH MISRA: May I interrupt him for a minute? Was there a Khadiwala before independence?

SHRI P. N. SAPRU: I do not know whether there was a Khadiwala or not. I am not interested in all these false things. My philosophy of life is different from that of my Swatantra friend. What 1 was saying was that it is highly important high that men in office should set an example of perfect rectitude to their subordinates. Therefore, the responsibility of Ministers is very great. They should be a example and inspiration to their subordinates. But there is a difficulty which I must point out, which cannot be got over in a quasi-federal Constitution, such as we have got. I do not know what authority Mr. Gulzarilal Nanda or Mr. Lal Shastri has over the Government of Uttar Pradesh or over the Government of Andhra Pradesh, Is it open to them to institute an enquiry into any allegation of corruption against a particular Minister or Chief Minister of a State?

SHRI BHUPESH GUPTA: Yes.

SHRI P. N. SAPRU: It is for the Legislatures of these States to dea1 with their Ministers and the Ministries. You want reto reduce parliametary ally Government to a farce. The Government here or the Union Government is one of the many Governments that we have in this country. There is distribution of sovereignty so far as our country is concerned. Sovereignty cannot be said to reside entirely in the hands of the Union and, therefore, I think we cannot go into the details of provincial administration in a debate of this character.

Also, I should like to say that we should have a proper climate for getting things done. You do not make matters better by shouting day in and day out that there is a lot of corruption, set up vigilance commissions, etc. You make the task of the superior agency in your governmental departments difficult. They feel that they are being watched by an agency which is responsible to the Centre and cannot take action firmly or adequately when the occasion requires. I think, therefore, that in these matters there should be an effort on our part to understand the implications of what we are doing.

So far as the Anti-corruption Bill is concerned, I would say that the question whether a Minister is a public servant or not has been decided by the Supreme Court. The law as interpreted by the Supreme Court is binding on all courts and Government has not brought forward any constitutional amendment or any parliamentary amendment to modify the law as interpreted by the Supreme Court.

There is a vast difference between a public servant and a Government servant, and I would suggest that some of us who are interested in a study of this question may read an article which appeared in the Law Quarterly of 1932 by Sir William Holdsworth on the question whether Judges are servants of the Crown. His view was that they were not servants of the Crown. That does not mean that they are not public servants. There is a difference between Government servants and public servants.

Now, one of the things that this Bill seeks to do is to make the offence of defamation whose notice can be taken without a complaint of the person defamed, an offence, an offence of which a Court can take notice even without the party affected going to it. I think it is necessary in the public interest that there should be some law of this character because our men hesitate to go to a law court to clear their character. We read scandalous allegations about peo-

ple in big positions and it never occurs to them to go and clear themselves before a court of law. No journalist dare write what he wants if he knows that he will be hauled up for libel or slander or defamation in a court of law. Our public opinion does not insist upon their doing so or upon their clearing themselves.

May I also say that I do not like these in camera trials? I know that there is a special case for in camera trials, but I would leave it to Judge to decide whether he would have any in camera proceedings or not. You must ensure that the public continues to repose confidence in your law courts, and public hearings are essential for the maintenance of the purity of judicial administration. I have a strong feeling against camera proceedings, and even if Supreme Court Judge goes into a case carefully in camera, I do not think that the Supreme Court Judge's verdict can do the person concerned any real good. It does not rehabilitate him. That is the difficulty. When you have open hearings, you are rehabilitated or you are not, therefore I am not disposed to agree with the suggestion that there should be in camera proceedings.

Then, may I say that while there may be objections of a legal acter-I do not know to what extent those objections are of an insuperable character-in principle I have no objection to the requirement that if a person is found in possession pecuniary resources or property disproportionate to his known of income, it should be assumed as a matter of law that he has acquired this property by dishonest means. If l as an honest man get Rs. 300 month and I have property worth Rs. 20 lakhs or Rs. 30 lakhs or Rs. 5 lakhs or Rs. 7 lakhs, I can disclose quite easily the source from which I have that property-probably some aunt of mine left that property to me or some uncle has done it or some good friend has left it or I got it through my wife. Well, it should not be impossible for a person to satisfy a court that he has come to acquire this property by honest means.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

It does not matter what the burden of proof is. I would not bother about the burden of proof in most cases assuming that it does not shift. It should be possible for the person concerned to establish his innocence without any difficulty.

I would like to say before I close that I do not like looking into the accounts of persons with their bankers, which should be regarded as a sacred trust, but I am glad that the power will be exercised only police officers of a certain status. may say that I am not opposed to the clause which would enable a court to go on with the hearing of the case even when the higher court has been moved for some transfer or other matter, because I think no injustice will accrue to the accused person under this clause. It will be possible for the Judge or the Magistrate to relax the rule in suitable cases. If he finds that the presence of the accused is essential for the purposes of fair trial, he will so record it and send for the record of the case. appeal should not operate as a stay in every case.

Then I would like to say that I do not like this institution of Special Judge appointed by Government. I think the Special Judge should be selected by Government on the recommendation of the High Court. It should be possible for the Law Minister to give an assurance of this character to the House. He should not be selected at random by Government. I think the Government should not come into touch with the judiciary directly.

SHRI JAISUKHLAL HATHI: That is the intention.

Shri P. N. SAPRU: If that is so then that is all right. So far as powers of appeal are concerned, they are there in the Preventive Detention Act. And that is not a very, very stringent Act. I do not think that the Preventive Detention Act violates principle of criminal jurisprudence and we have to see what legislation can do to improve the climate which we have to function in this country. Unfortunately, our social conditions are very bad. There is the joint family system, there is a lot of nepotism, there is a lot of favouritism, there is a lot of casteism. That

[Shri P. N. Sapru.]

Thank you very much for giving me this opportunity.

society and it is to a social transformation in these matters that we must

is because of the character of

turn our attention.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shrimati Ammanna Raja.

SHRI R. S. KHANDEKAR (Madhya Pradesh): Have you got the requisite quorum in the House?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): During lunch hour the quorum is not necessary.

SHRI LOKANATH MISRA: Is it not necessary?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That is the convention, it is not necessary.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): Sir, we have found it necessary to bring forward a law for maintaining good character among our people. Actually, character law. We form is unwritten character according to what our society desires. It is actually ten. But it is a sad plight that we find ourselves in today that a legislation is necessary to make ourselves It is extremelly behave properly. necessary that a nation's character is built up properly so that the country may be held in high esteem both by the people of the country and by the people of the other nations. It is very necessary that we give all our attention for the sake of character-building and the building-up of national character. We, particularly the Members of Parliament, do not belong to one party, but belong to several parties. If each party feels that it is necessary to look after its own Members and see that their Members behave properly, it will be very good. It is very sad to find that today people holding high offices of responsibility are maligned probably not without justification.

SHRI LOKANATH MISRA. But how many Members of the Opposition are holding those responsible positions?

SHRIMATI C. AMMANNA RAJA: I am talking generally. If it suits you, you can take it. Why do you feel so guilty? I am talking of Members in general, Members of several parties who are in places of responsibility. It is they who have to set an example to the rest of the country.

SHRI LOKANATH MISRA: It is specifically meant for your party.

SHRIMATI C. AMMANNA RAJA: You can say that. Yes. We are in positions of greater responsibility, fortunately, than the Member3 of the other parties, and it is the good fortune of the country that the Congress Party is in power today. Otherwise, none of the other parties would survive even for two months. I know that, and it is the good fortune of the country that people have been reposing their confidence continuously in the Congress Party.

SHRI LOKANATH MISRA: Because they cannot be as corrupt as you are, they cannot stay for two months.

SHRIMATI C. AMMANNA RAJA: They cannot stay for a few months and that is why they are not voted into power.

SHRI LOKANATH MISRA: They are not as corrupt as you are

SHRIMATI C. AMMANNA RAJA: So, it is true If I criticise my party it is because I am interested in my party. Even if the Opposition criticising my party, it is because they are very anxious that country should prosper. But it We require, and quite right. 227.2 also invite, criticism. Only then can we be careful about our own behaviour. So, it is very necessary that each one should behave Then there need not be any court, there need not be any Supreme Court to say what is wrong what is not wrong. Everybody knows it. It is with a supreme decision that we should conduct our lives and our behaviour. Everyone of us what is right and what is WTONE People do wrong not because do not know what is right but because they are tempted to do something wrong for the time being, though they are not well off doing that. It is a temptation bv which they should not surrender or submit. But unfortunately, it is very few people who can control themselves and hold themselves in always in spite of all temptations. It is unfortunate that we do not behave properly in a land like which has given birth to Lord Buddha. Mahatma Gandhi and several others even during our time, people who have set a high example, we have worked with them. In spite of this we do such things because it looks as if there is a rivalry to vie with each other to do wrong things. They know that it is right to do good but it does not pay them. They see that people through several -trode cuts are growing prosperous. think, "After all, we do not what is right or what is wrong, what is the other world, what is punyam or what is papam, virtue or vice. What we get is money and position. So, let us have them." That view is not right. We hold Rama and Harischandra in high esteem even after so

many thousands of years because they have undergone suffering sacrifice for the sake of one word. They need not have given un their wealth and possessions and undergone untold suffering. So, it is that matters. the character money. Even in our own lifetime we have seen Mahatma Gandhi up everything for the sake of people, for the sake of the country. Now we are going in search of things given by Mahatmas like that want position, we want prosperity. For what? If wealth is lost, we can get it: if kingdom is lost, we can get it. But if character is lost, we cannot get it. So, that is the thing that matters most I am very fond of saying that woman is mighty either for good or evil. I think, unfortunately, woman has the background of man, whether to get him in the right or in the wrong. Many people become corrupt only to satisfy their families, to take more wealth into their homes. If the woman says I do not want what is not rightly our own, probably the man may not be tempted to do wrong things. So, it is necessary to educate the women of our country. Mahatma Gandhi has said, Shivaji has said and several other people have said that because of their wife or mother they have risen to such heights. So I appeal to the women of this country to see to it that they do not go after riches which are very temporary but to run after good character, good reputation and good fame for their husband and children so that they may rise in the esteem of the people and of the country. More than ourselves, more than the individual, we have to think reputation of the country. Even our business people sometimes trading with other countries have bad name for our country. While sending tobacco or some other things, for the sake of some money, they put inside some stones. And what a disgrace it is, what a shame it is when you do the same thing with other countries. How low you their estuem? It is not the individual

[Shrimati C. Ammanna Raja.] that falls so low but they think that India is dishonest although an individual has done it. There may be thousands of people who are honest, but if an individual does anything wrong which creates a very impression, the whole family may be very good, but if one single individual in the whole family astray with regard to moral character or something like that, the whole family gets a bad name. I know of some colleges in Madras we have studied. There may be 400 girls in an institution, but girl does something wrong, the whole college gets very bad name. So you have to think of the parent institution or the country to which you belong or the family to which you belong when you do a wrong thing. Ponder, "Am I doing a right thing?" If it is one individual, it does not matter but you have to think of the whole country to which you belong.

It is very sad indeed that the Congress Party, people who hold responsible positions today are being criticised. People who were pared to face death for the sake of the country, and who have rightly come to be in positions of responsibility, do not maintain their character. I do not know what has happened to everybody. You hear of sad stories in every State. No sooner you board a train than your copassengers start talking. 'What is your party doing?" I have said this in the party meetings several times before. As soon as complaints are voiced about a Party member, party must have a body to go into the whole thing and enquire into the character of the individual and move him from the place of responsibility so that the Congress Party is looked upon with respect and not looked down upon.

I may tell you a simple thing which made me ashamed of myself. I was a member of the Select Committee for Food Adulteration. Some

milkmen belonging to some milk association came to me. One of them brought some representation. I said, "Besides protecting yourself what do you do? You ask for so many things for your association. Do you people tell members of your Association not to adulterate milk, not to dulge in dishonest business?" man turned round and said, you ever told your Congress colleagues not to be corrupt?" I felt very hurt that a man like him was emboldened to say such a thing. How much have we gone down in the esteem of the ordinary people? By this the members of the other Parties need, not think that they are above board, or that they will remain above board if they are put in important, responsible positions. I know people who captured either a Corporation or a municipal committee somewhere and I know how they behaved. We have also seen a provincial government which came into power in a particular State, how long it vived. So it is only people at the top are who are watched, and if they certainly they do anything wrong, are criticised. So it is we who should really try and keep ourselves above all blame. It is not enough to good, but we must also appear to be good.

SHRI LOKANATH MISRA: But we presented an example of integrity during the Coalition Ministry in Orissa for your information.

Shri N. PATRA: You earned a very bad name. At the time of the Coalition Ministry, you gave the Kendupatra trade to your own people, to your henchmen, to your brothers at the cost of the public exchequer.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Patra, you will have your chance, please.

SHRI LOKANATH MISRA: He is their liaison from Orissa.

SHRIMATI C. AMMANNA RAJA: It is extremely necessary that parti-

cularly people in power must keep their members in check. If a member is prone to go astray, the party must take him to task. I know that these days it has become a habit with the people to talk against anybody without any justifiable reason. But if there is anything substantial against the members of the party, we have to take them to task and remove them from the party, not wait till the whole country cries hoarse against them. We should be responsible for the abuses of our own people.

On the other hand let me give you another example. The other day in Hyderabad a student found a bag in the public gardens with Rs. 3,000. He handed it over to the station and the owners claimed it. How noble of him? A young boy is able to do that. He does not yield to temptation. It is money. Nobody will ever know from where he got it but he does not take it. If a small boy could be so upright, so honest, why can other people not be? We have become so low today that we do not teach our children to be honest. People have become so corrupt that they do not educate their children from their childhood to be honest. We should narrate to them the story of Mahatna Gandhi how he decided to be honest the day he saw the drama of Satya Harishchandra. Like that if you go on telling such stories, they might come some day to some decision. You should tell them good things. It is we who are responsible for the evils in our children. neglect them. The children are neglected in their family in the educational institutions. Teachers do not take sufficient interest in them.

Look at our officers. So many bridges are falling down soon after they are constructed. Soon after the roads are laid, they do not look like new roads at all. Why? It is because the contractors, the enginement of all—are corrupt. Whosoever

is responsible for this must feel that by earning a few rupees he is cheating the Government, he is cheating his country.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mrs. Ammanna Raja, it is time to wind up.

SHRIMATI C. AMMANNA RAJA: It is necessary for the officers to have a sort of fear for the Govern-"६थाराजा तथा प्रजा" ment. But We must set good examples so that people may not think that Minister can take money why they cannot take. From top to bottom every individual must set a standard for himself. If everybody does his duty, that is real service. You need not go out of your way to do social service.

شری پدارے الل کا دد طالب ،، (اتر پرديه): شريمان جي - چند مىير بيتى ھوئے ھوں - خالى پيلنچيز کے ساملے تقریر کرا ایے وجار رکھفا كوئى بهلا معاوم لهين هوا - مين آپ سے نویدن کرونکا کہ لنچ ٹائم۔ میں اگر هاوس نه بیشی تو زیاده بهتر هوگا - مول جانتا هول که آنريبل منستر صاحب تو بیٹھے ہوئے میں مگر اگر انہیں کو مقانا ہوتا تو ان کے گهریر جا کر کهه سکتا تها یه هارس ہے اس لکے سیں چاہتا ہوں که زیاده سے زیادہ سدسیوں کے وچاروں سے لا به اتهایا جائے - یه مهری ایک درخواست ہے جو میں آپ کے ساملے وكهنا جالتا هون - اميد هے كه آئیلدہ کے لئے آپ اس پر فور کریں گے -

[شری پهارے الل کریل عطالب عا آزادی کے بعد کرپشن بوها جا رہا ہے ۔ یہ تو سبھی جانتے هیں ۔ آزادی کی لوائی کے رقت ایک نعوہ همارا یہ تھا کہ دیھی سے کرپشن درر کریں گے ۔ هم کہا کرتے تھے کہ تمام ڈیارٹمڈٹس سے اور هم خاص طور پر کہا کرتے تھے کہ پولیس کے اندر سے کرپشن دور کریں گے ۔ مگر هم دیکھتے یہ هیں کہ درپشن دن بہ دن بوها چا جا کہ کرپشن دن بہ دن بوها چا جا رہا ہے ۔

میں کرپشن کے روپ بتاتا ہوں اور یہ کہاں کہاں کرپشن ہے ۔ اس سے بہلے میں آپ کی توجه ایک بنیادی چیز کی طرف دلانا چاهتا هول که کریشی کی بنیاد کیا ہے۔ اور جب تک آپ بلیاد کو ختم نہیں کرینکے تب تک آپ نه ایدملستریشی سے کرپشی کو هقا سکتے هیں نه سیاسی آدمیوں نے اندر سے کریشن ما سکتا ھے نه منسةرون سے كرپشون جا سكتا هے اور نه آفیسروں سے عی کرپشن جا سکتا ھے - جمہوریت کی کامیابی کے لئے سب سے پہلی چیز دو ہے وہ یہ ہے کہ جنتا کے اندر ایجوکیشن هونی چاهئے، لوگوں کو لقریت هونا چاهٹے - ناکه حکومت کے اندر جو برائی ھے آفیسروں میں جو برائی ہے لیڈروں کے

اندر جو برائی هے ان کو هم سمجه عمارے عمارے

ديش مهن اقلت فرنج تز کر يو اينا

لها هے لیکن هماری جو جلتا هے وہ بالکل تاخاندہ هے - اس لئے یه ضووری هے که همهن جلتا کو لٹریٹ کرنا چاهئے ہ

دوسري بالميادي چيز جو هے ولا يه ھے که جمهوريت اس وقت تک كامهاب نهیں هو سکتی جب تک که همارا کیریکٹر اونچا نه هو - جلدا نے ہراج میں کریشن نے بہت پریادہ چانسیز هوتے هیں اور جننا جیسی ھوگی ریسی ھی حکومت بنے کی۔ أكر سركار أيفا كهريكتر نهين بنائے كى تو ولا يه اميد نهيل كر سكتى هے که کرپشن هٿ جائے۔ جس طرح کی حکومت بنے کی جس طوح کا اس کا کیریکٹر ہوگا جس طرح کا حكومت كا تهانيه هوكا جيسم اس کے آفیسر ھوں گے جیسے اس کے منستر ھوں کے ویسے ھی جنتا بھی بی سكتى هے - تو سب سے پہلى اور ضروري چيز جو هے ولا يه هے لکم هم سب لوگوں کو اور سرکار کر اینا کیریکٹر تههک رکهنا چاهئے -

اس کے بعد جو سب سے بوی اور ضووری اور اول حہز ہے وہ یہ ہے کہ اپوزیشن کو زیادہ سے زیادہ مظبوط بنائے - ایک طاقت جمہوریت کے اندر کور جمہوری حکرمت کے اندر جو ہوتی ہے وہ اپوزیشن کی ہوتی ہے اور اگر اپوزیشن نہ ہے دو کرپشن کو کوئی نہیں ررک سکتا ہے - اس لئے

دوسری بات میں یہ عرض کرنا چاهتا هون که جو فرمین سیاسی پارتيون کو چنده ديتي هين وه بهم هی خواب بات معلوم دی^دی ھے ۔ اس روبیئے کا عماری حکومت کے مر شعبہ کے ایدر مباری زدگی کے مر شعبه نے اندر هم دیکھتے هیں که پیسه كا زبردست اثر هونا هے - هم أن پهيسے دينے والوں کو يه کهتے آھوئے سدنے میں که هم ایک منستر کو ایک جیب میں لے کر چلتے ہیں اور دوسرے منستر کو دوسری جهب میں لے کر چلتے هیں - حقیقت یہ ہے کہ دیسہ کے ذریعہ اسے ہی جو که کرپشن کی بنیاد هے اگر هم *اس* کو مثا دیں تو هم کافی حد تک کرپشی کو دور کرنے سیں کاسیابی اصل کر سکنے هیں - اگر فرسوں سے پیسم پولیٹکل پارٹیوں کو سیاسی آن میوں کو اور آفیسروں کو نه سلے دو هم کافی حد تک کردشن کو دور کرنے میں کامیابی عاصل کر سکتے ہیں -فیکن آے کل دیکھنے سیں یہ آتا ہے كه بوي بوي فرمس سهاسي أدميون كؤ پوليتيكل پارتيز كو ارد آنهسرون کو چلدہ کے رزب میں آروپیٹے دیتی هیں - اس کے سانہ هی اساته بور بوی فرم والے بڑے بڑے آئیسروں اور مہوے بوے مدستروں کے لوکوں کو ایم

جب تک آپ اپوزیشن کو مضبوط نہیں کریں کے تب تک گورنمڈے سے کریشن نهین هت سکتا هے - اپوزیشن کے مضبوط نه دونے کی وجه سے حکومت کے اندر تمام خرابیاں ہوتی ہیں۔ حکومت کے اندر جو کریشن ہوتا ہے یه سب اپوزیشن کے مضدوط نه هونے کی وجه سے هی هوتا هے - اس لئے جب نک آپ اپوزیش کو زیاده مضهوط نهیں کرتے تب تک گورنما ت سے کرپشن نہیں جا سکتا ہے - نہ منستروں سے نہ آفیسروں سے کرپشن دور هو سکتا هے - سین آپ کے سامنے اپوزیشن کے بارے میں اس لئے کہذا چاھتا ھوں کہ اپوزیشن والوں نے ھی کیروں کے کیس کو اس سدن کے ساملے رکها تها - همارے سورکیه پردهان ملتری جی تے کیروں کے متعلق بہت کچھ ذکر کیا مکر هم نے جس طریقه سے جس طرح اپوزیشن کے آدمیوں نے پنجاب اسبلی کے آدمیوں نے پرزور طریقه سے اس معامله میں گورنمذے کو مجبور کیا اس کی وجه سے کیروں گدی سے عثا دئے گئے۔ مگرایهی تک اس سیبندهه مین جو دوسرے آفیسر کرپشن کے لئے ذمہ دار تھے کیروں کے کیس میں کئی خرابھوں کے لئے فسمدار تھے ان کے خلاف کاروائی نہیں کی لکی اس لئے میں عرض کرنا چاهتا هوں که الهوريش كو مضبوط هونا جاهد تاكه

شرمی پیارے لال کریل نظالب، یہاں نوکری دیتے میں اور اس طرح سے سرکار کرپشن کر ہوھاتی ھے -آج کل دیکھئے میں یہ آبا ہے که جدلیم بهی ریدائرة آئی- سی - ایس -اور آئی۔ اے-ایس- آفیسرس ہوتے میں ولا يوي بوي فرمون مين نوكري حاصل کر لهتے هیں - زندگی بهر تو یه لوگ سرکاری حکومت میں بوى بوى نوكريون مين قبضه جماني ھوئے ھوتے ھیں اور رقائر ھونے کے بعد أن كو قرم والي أبي هال توكري میں رکھ لیتے ہیں - وہ لوگ اور کو نوکری مین اس لئے رکھتے دیں کیونکہ ان کی بوے بوے ڈپارٹمنٹس سے واتفیت رہتی ہے تاکہ وہ فرم کے لئے ناجائز فائدہ اتھا سکیں -ولا أفسر فرم والول كو طريقه بتماتا ھے کہ کرپشن کس طرح سے کیا جانا چاھئے اور کس طرح سے کریشوں بوهنا هے - یه ایک بنیادی چیز هے جس کو حکومت کو څخم کونها ضروری ھے - جب تک ھم بنیاد کہ ختم نہیں کریں کے جو کہ پیسہ کے فریعہ ھے زندگی کے هر سعبہ کے الدر گورنمنت میں ةپارتمنت کے اندر منستر کے اندر جب تک اس کو ختم نهیں کرتے تب نک هم ملک سے کرپشن ھٹانے میں کامیاب نہیں هو سکتے هيں - دوسري چيز ميں آپ کے سامنے یہ عرقی کرنا جاھتا

هوں که همارا جو پارلیمنٹ کا استندرت هے جهسا لن کو هونا چاهکے ویسا نهین ہے۔ میں نے دونوں سدنوں کو دیکھا ھے۔ انگریزوں کے زمانہ میں جو سینڈرل اسمبلی تھی اس وقت جو الكريس كے مبيد تھے ہوے کمپیٹیلٹ اور اونچے خیال کے تھے ارر اچھے وچار کے لوگ رہتے تھے ارر جتنے بھی اس سے محبرس آتے تھے وہ سب میرٹس پر آتے تھے -گورنیلت کی بیلچز کو اس وقت جانے دیجئے کچھ اور ماہروں کو جانے دیجئے دوسرے ممہروں میں ایک بھی سبر ایسا نہیں ہے جو ایدی سیاسی زندگی کی وجه سے ایدی قابلیت کی وجه سے اور کسی وجه مے چن کر آیا ہو - ایک کلرک کی کولیفیکیشن کم سے کم میٹرک ھونی چاهئے اگر کوئی چپراسی کسی محکمه میں لیا جاتا ہے تو اس کی بھی كواليفيكيشن هوتى هے ليكن همارے پاولیمانٹ کے ممہروں کی کوئی كولهنهكيشن نههن هے - كوئى يه نهیں دیکھتا ہے که پارلیملت میں آنے سے پہلے یہ شخص کہا کرتا تها - کوئی اس کی سوشل بیک گراوند هے یا نهیں - کوئی ایجوکیشنل فوليفيكيشن هے يا نہيں - جنتا ميں اس کے لئے اچھی بھاونا ھے یا نہیں وهی لوگ یہاں پر آتے هیں - -

श्री सी० डी० पांडे: क्या माननीय सदस्य यह कहना चाहते हैं कि जिन ४ लाख वोटरों ने उस मेम्बर को चुना वह उनकी समझ में काफी नहीं है ?

شری بیارے لال کریل ددطالب،،

میں پہلے هی دهه چکا عوں که هماري جلتا ناخوانده هے - ان كو معلوم نہیں که وہ کس آدمی کو ورت دے رہے ہیں - وہاں تو کاستیزم چلتا هے بہائی برادری چلتی هے -آپ سب لوگ اچھی طرح سے جانتے عين كه كوثى بهى آدمي قابليت کی بنا پر نہیں آتا ہے۔ سیاسی بیک گواوند کی وجه سے نہیں آتا ھے - کوئی آدمی اس وجه سے نہیں آنا کہ اس نے جنتا کی ہوی سروس کی هو - آپ اچهی طرح سے جانتے ھیں اور مجھ سے مھری زبائی کیوں کہلواتے هيں - يه ايک حقيقت هے اور میں نے پہلے ھی بتلا دیا مے کہ جمہوریت کے لئے سب سے بوی چهڙ جو هے ولا يه هے که هم اپني جنتا کو صحیم طریقه سے اہجرکیشی دیں-جب تک هماس کو صحیم طریقه سے ایجوکیشن نہیں دیں کے تب تک هم کرپشن کو صحصیم طریقه سے ھٹانے میں کامیاب نہیں ہو سکتے - هدارے ملک میں کتنے ایسے آدسی هیں جو کرپشن کو سمجھتے هیں چلاد پڑھے لکھے لوگ هیں جو اس کے بارے میں جانتے ھیں -

اس لئے کریشن کی بنیاد کو اکھیونے کے لیے همیں اپنے ملک میں لتریسی کو بوهانا هے بنه هماری ذامه داری ھے اور ہم اس سے بیج نہیں سکتے ھیں - جمہوریت میں سب سے بڑی چپن یہ ہے کہ لوگ ہونے لکھے ہوں اور اس کے بارے سیں جانیں - اس لئے ہمارے ملک میں اس جمہوریت کے لئے جو ضروری چیز هے وہ سیاسی ایجوکیشوں سیاسی تعلیم ہے جو ھارے ملک کے لوگوں میں اس وقت نہیں ہے - تو یه ایک بنیادی چيز هے اس لئے ميں يه عرض كرنا چاعتا هوں که پارلبنت کے معبورں کے لیئے مذستروں کے لیئے آپ کولیفیکیشن مقرر کهجئے - میں ایسے معبرس بتا سکتا هوں جو که کپھی بھی کای کے باہر مسیر بلنے سے پہلے نہیں آئے ھیں نہ ھی وہ پوھے لکھے ھیں لیکن آہ مجارتی کے زور پر اکثریت کے زور پر ان کا ممبر بللے کا مقصد صرف روییه کمانا هے۔

They care more for the money they get as Members of Parliament than for the interest of the country as a whole or the community as a whole.

یه بالکل حقیقت هے اور مجھے امید هے که آپ اس چیز کی طرف خاص قهیان دیں گے - اس کے سانھ هی ساتھ جنہا کا بھی فرض هے که جمہوریت میں جنتا کو زیادہ وجیلینت

شرى بيارے لال كريل دطالب، هونا چاهئے - اگر جمهوریت میں جلتا زیادہ وجیلیدے نہیں رہے گی تو هم کبھی بھی اس ملک سے کریشن کو دور نہیں کو سکتے میں - چاھے وہ اپوويشن بارٿي ميں هو چاهے وه ڪلومت کي پارٿي مين هو يا چاه اور کسی پارٹی میں - جمہوریت مهن هر آدسی کا فرض هو جانا هے که کرپشن کو دور کرے - هر قسم کے کرپھن کو دور کرے - یہ ایک بنیادہ ہات ھے جس کو سرکار کو کرنا ھے -مهن نے جو تھن چار باتھن بعلائی ههن جب تک سوکار انههی نهین کرے گی تب نک اس ملک سے ھم کرپشن کو دور نهیں کر سکتے هیں -اب میں پولیس قیارٹسفت کے بارے میں آپ کی توجه دلانا چاهتا ھوں - آزادی کے پہلے پولیس ڈپارڈملت میں سب سے زیادہ کریشن تھا اور آزادی کے بعد بھی پولیس میں سب سے زیادہ کریشن ہے - پولیس ڈپارٹمنٹ کے جو آفیسر ہوتے ہیں ۔ وہ کرپشور کرتے والوں کے خلاف چاھے وہ آفیسر هو يا كوئى آدمى هو ا*س* كي تحقیقات کرتے هیں - جب ولا خود کرپشن کرتے ھیں نو ھم کیسے امید کر سکتے میں که وہ صحیم تحقیقات کریں گے کیوں کہ هم دیکیتے هیں که جب كوئى قتل هوتا هے تو ايك تصور رار آدمی کے بدلہ میں ایسے +1 بے تصوروار آدمیوں کو پکو لیا جاتا ہے اور

یه ایک حقیقت ہے ۔ هر آدمی اس چیز کو اچری طرح سے جانتا ہے - ایك کیس کی طرف میں آپ کا خاص دهیان دلانا جاعتا هن - ایک ساحب همارے راشقر پتی کے ساملے پیش هوئے اور انہوں نے انہذیرے دیا ۔ ان کا نام یوران چلد هے اور وہ کاندھی نگو کے رهلے والے هيں - ان کي معمولي سائکل کي فوالن هم - جهة سو مقدمون مين انهون ئے جھوٹی کواھی دی ھے انہوں نے حلف نامه داخل کیا هے - چهه سو مقدموں میں ان سے زہردستی پولیس نے گواهی دلائی ہے - وہ ان تمان سمن کا ہار ذال کر راشتریتی کے سامنے پیش ھوئے اور ولا سنن ان سے کسی پولیس افیسر نے وهاں پر لے لئے ۔ اس کو آب کئی مهینہ ہوئے ہیں کئی سالوں سے رات د*س پولیس اس کو تذک کرتی ر*ھی ھے که تنهیل اس کیس میل گواهی دیدی ھے - اس کیس میں جہوتی گواھی دیلی ہے - اس کی تصویر اخباروں میں بھی چھپی ہے - میرے یاس اس کا افیدیوت ہے اور اخباروں کے آیدی قرریلس هیں - اس طرح سے اس کو کئی مہینے گذر کئے هیں لیکن آج تک کوئی کارروائی نہیں ھوئی ھے - آج چولیس اس کو روپیٹے کا لالیم دیتی ہے که تم روپیه لے لو اور خاموش هو جاؤ -تو کہاں کرپشن نہیں ہے - سب سے بوا کرپشن پرلیس کے اندر مے - اگر آپ چاهین که آپ کوئے رپورت لکهائین تو

2927 Anti-Corruption Laws [8 DEC. 1964] (Amendment) Bill, 1964 2928 جمہوریت کے اندر تعلیم کا ھونا ضروری کے اندر اپرزیشن کا سدسیے ھیں جن کی رپورت پولیس اسٹرانگ ھونا ضروری ہے - جمہوریت کے اندر نہیں لکھی جائے گی - اور کے اندر ھمیں ہو ۔ ہو ۔ سرمایتٹاروں ایک کوئی سنوائی نہیں ھوگی - آپ سے پیستہ نہیں لینا چاھئے - ہوی کی ہوں کوئی حیثیت نہیں ھے ایک بور قوموں سے پیستہ نہیں لینا چاھئے ۔ ہوی اور ہوی ہولیس آنیسر کے سامنے - اس اور ہوی ہوی ہوی فوموں میں ریٹائرة لئے ذرا غور کیجئے کہ ھمارا کیا فرض

श्री सी० डी० पांडे: ग्रापने खुद फर्माया कि कोई मेम्बर इस हाउस का इस लायक नहीं है। यह इस हाउस के लिये बड़ी डेरोगेटरी बात श्रापने कही कि कोई ग्रादमी ऐसा नहीं है जो इस हाउस में श्रा सकता है या पालियामेंट में इलेक्ट हो सकता है। तो जब ग्राप खद ही ऐसा फर्मति हैं ग्रीर ग्राप यह भी जानते हैं कि कितने मेम्बर किस तरीके से ग्रपने मकानात वगैरह को किराये पर लगाते हैं, तो पुलिस ग्रगर ग्रापकी इज्जत न करे तो वह कोई ताज्जुब की बात नहीं है।

شہی بیارے لال کریل دوطالب،

اس کی ایک وجه هے که محارتی آپ
کی هے اور اس میں بہت سے
اریسهو سیبل آدمی هیں - اس کی
وجه یه بهی هو سکنی هے که هم غیر
ذمهدار هیں - مگر هم سوچیں که
یه حقیقت تو هے که پولیس کے اندر
کرپشن هے اور ولا کرپشن دن بدن
بوهتا جالا جا رها هے - آخر همارا
بهی تو کوئی فرض هے که هم کرئی
کام کرین اس سلسله میں جس سے
کرپشن دور هو - اس کی دو تین
بنیادی باتیں میں نے -بتائیں جیسے

جمہوریت کے اندر تعلیم کا ھولا ضروری ھے - جمہوریت کے اندر اپوزیشن کا استرانک هونا ضروری هے - جمهوریت کے اندر همیں ہوں ہوے سرمایه داروں سے پیسہ نہیں لینا چاھئے - ہور بق فرموں سے پیسہ نہیں لیٹا چاھائے أور بوى بوى فرمون مين ريتائرة گورنمانت آفیسوس کو توکریان نههی حاصل کونی چاهئیں - یہی طریقے ھیں جن ہے کرپشن دور ھو سکتا ھے۔ جمهوریت میں جنتا کی طرف سے وجيلينس هوتي هے - ميي تو كهتا هوں که آپ خود هی دیکھٹے که وجيلينس كبيش بنا اور سداچار كرياتيان قائم هوئيس - آب جاه جتنى كميتيال بنايئے اور چاهے جتنا خرچه آزاد، کے ساتھ کیدئے۔ آپ کو کو'ی روکئے والا نہیں ہے۔ آپ برسراقدار هيل - آپ کي حکومت هے اور آپ جاتنا چاهیں اندا ضربہ کریں لیکن ریبات کیا ہے - همارهے آنریبل نلدا صاحب نے کہا تھا کھ دو سال کے اندر کریشن هم دور کر دیں گے - آپ دو سال کی بات کرتے هیں دس سال میں آپ ختم کر ديجدُ تو زه قسمت يندره سال میں ختم کر دیجئے تو میں کہوں گا که اس دیش کا نوا بهاری ایکار هو کہا لیکن کریشن اس دیش کے رکو ريشة مين پيوست هو چکا هے اور اس کو آسانی ہے دور نہیں کیا جاسکتا شری پیارے لال کربل دطالب، اس لیّے تھندے دل سے هم سب کو غرر کرنے کی ضرورت هے -

جب سے کھروں صاحب کا کیس هوا- ستسبر ۱۹۹۳ع میں همارے یهاں پر آل اُذیا اینٹی پولیٹیکل کرپشن کانفرنس مهری صدارت مهن هودُی اور اس میں تمام پولیڈیکل پارتیز کے آدمیوں نے حصہ لیا - تو ايسي جو نان آفيشيل باتيز هيں ان کر بھی انکریج کرنے کی ضرورت 🙇 اور جگ، جگه پر پبلک اپیلین بلانے کی ضرورت هے - کرپشن کے خلاف هم سب کو جد و جهد کرنا چاهئه اور هم سب کو کوشه کرنی چاهگی -یہ تھیک ہے کہ اس سلسله میں جو سب سے بوی ذمهداری هے وہ کانگریس پارڈی پر آتی ہے - روللگ ہارڈی پر عاید هوتی هے - ان او مثال پیش كرنى چاھئے سب سے پہلے - يه پولهتیکل پارتی جو بر سر اقدار هے ولا راسته دکھائے اپوزیشن کے آدمیوں کو اور اپوزیشن بارتهون کو - اگر وا اپنا کریکٹر نہیں بنائیں کے اور اگر وہ ائے اندر سے کرپشن دور نہوں کریں گے تو آئیندہ آنے والی جو پارتیاں میں جو کسی وقت بر سر اقددار هو سکتی هیں ان کے اندر بھی کرپشن هوگا -اس لئے سب سے بڑی ضرورت یہ ھے کہ آئیندہ کے لئے ممارے چھوٹے چھوٹے

بھے جو ھیں ان کا کیریکٹر بنایا جائے -

خشت اول چوں نهد معمار کیے تا ثریامی رود دیسبار کیے

دداگر پہلی اینت کچھ تیوهی ره گئی تو پرری دیوار هی تیرهی بنے کی -۰۰ الس لئے بھوں کے اندر کیریکٹر پیدا کیدیکے اور شروع سے بیچوں کو یہ جتائیے که ان کو کیا کرنا چاهئے اور کیا نہیں کرنا چاھئے - بوے افسوس کی بات ہے کہ ہمارے اندر آج کوئی کیریکٹر نہیں ہے اور جب تک هم اس بنیادی چیز کو نہیں لیں گے یعنی ایے پچوں کے اندر کیرہ کتر پیدا تہیں کرینکے سب تک کبھی بھی يه كرېشن دوو نهين هوگا - تو يه بهي همارا فرض هے که بحوں کے اندر دھریکٹر الهدا كيا جائے - مكر صرف تعليم ہے کہریکٹر پیدا نہیں ہوتا - کیریکٹر جدانے کے لئے هم آپ سب ذمه دار هیں حکومت ذمهدار هے - اور جنتا بهی ذمه دار هے - ولا بھے جن کا ہریں تیددر هرتا هے ان کے دساغ کو أسانی سے ایک دھانچہ میں دھالا جا سکتا هے اور اس طرف هم کو حمدیان دیلے کی ضرورت ھے - آج حالت یه ه که دیهانون مین جهان ، مج اسكولوں ميں پوهائے هيں وهاں آپ جائیے تر آپ دیکھیلگے که پوهانے والے ایسے میں جو کاستیزم کے شکار

میں اور زیادہ نہ کہتے ہوئے یہ
پہر عرض کرونکا ان بنیائی باتوں کی
طرف دھیان دینے کی ضرورت ہے ۔
یہ ہم سب جانتے ھیں کہ کہاں
کہاں کرپشن ہے اور کس طرح سے
کرپشن ہو رہا ہے ۔ مگر ہم جب
تک بنیاد کو درست نہیں کرپشن
تب تک اس دیش کے اندر سے کرپشن
دور نہیں ہو ستکا ۔ شکریہ ۔

ं[श्री प्यारे लाल कुरील 'तालिब': (उत्तर प्रदेश): श्रीमान जी, चन्द मेम्बर बैठे हुये हैं। खाली बेंचिज के सामने तकरीर करना ग्रपने विचार रखना कोई भला मालूम नही होता। मैं ग्रापसे निवेदन करूंगां कि लच टाइम में ग्रगर हाउस न बैठे तो ज्यादा बेहतर होगा। मैं जानता हूं कि ग्रानरेबल मिनिस्टर साहब तो बैठे हुए हैं मगर ग्रगर उन्ही को सुनाना होता तो इनके घर पर जाकर कह सकता था। यह हाउस है इसलिये मैं चाहता हूं कि ज्यादा से ज्यादा सदस्यों के विचारो से लाभ उठाया जाय। यह मेरी एक दरख्वास्त है जो मैं ग्राप के सामने रखना चाहता हूं। उम्मीद है कि ग्राइन्दा के लिये ग्राप इस पर गौर करेंगे।

श्राजादी के बाद करपशन बडना जा रहा है यह तो सभी जानते हैं। श्राजादी की लड़ाई के वक्त एक नारा हमारा यह था कि देश से करप्शन दूर करेगे, श्रष्टाचार दूर करेगे। हम कहा करते थे कि तमाम डिपार्टमेन्टस से श्रीर हम खास तौर पर कहा करते थे कि पुलिस के अन्दर से करपशन दूर करेगे। मगर हम देखते यह हैं कि करपशन दिन ब दिन बढ़ता चला जा रहा है।

2 P. M

मैं करपशन के रूप बतलाता हूं ग्रीर यह

میں لیتے میں - وہ بنچوں سے کہتے هیں که جاو کچھ پیسے لاو اور پھر تم پاس کو دئے جاوئے ۔ آپ ایک ایک اسکول کے اندر جا کر دیکھئے۔ چاهے وہ میونسپلتی کا اسکول هو . چاهے ولا گورنمذے کا اسکول هو-سب جاته چهرائے چهوائے بحول کے اندر ابتدا ھی ہے کرپشن کا جذبه پهدا کها حاتا ہے - اس لئے اچھے تیجر رکہنے کی ضرورت ہے - اور آپ وهال ير هائلي كوليفائد ثيري ركهيِّ -یه چهوتے چهوتے تیجروں کو چهوتائهے جن کو چالیس یا پنجاس روینی پر آپ وهاں رکھتے هيں - ان کے اندر کاسٹیزم ہے ان کے اندر کچھ بھی لیاقت نہیں ہے وہ کچھ بھی نہیں جانتے میں اور خود کریت میں -اور وه کریشی کرنا اینا پهاا کرتبه سمنجهتے هيں - تو ان بنيادي چيزوں کو آپ پہلے لیجئے - اس دیش کے اندر جب تک یه تمام بنهادی چهزین آپ نہیں لپنگے اور همارے دیش کے تیچرس کی جب تک حالت نهیں سدهرے کی اور جب تک اچھی اچهی تنکوایں دے کر اچھ اچھ آدمهوں کو وہاں نہیں لیا جائے گا۔ تب تک هماری بنیاد کبهی بهی مضبوط نهیں بن سکتی - لور یه كريشي هميشه نهج سے پيدا هوكا -

^{†[]} Hindi transliteration.

[भी प्यारे लाल क्रील 'तालिब']

कहा कहा करपशन है। इससे पहले मैं स्राप की तवज्जो एक बुनियादी चीज की तरफ दिलाना चाहता ह कि करपशन की बुनियाद क्या है श्रौर जब तक ग्राप बुनियाद को खत्म नहीं करेगे तब तक ग्राप न एडमिनिस्ट्रेशन से करपशन को हटा सकते हैं न स्यासी ब्रादिमयो के ब्रन्दर से करपशन जा सकता है न मिनिस्टरो से करपशन जा सकता है और न ग्राफिसरो से ही करपशन जा सकता है। जम्हरियत की कामयाबी के लिये सबसे पहली चीज जो है वह यह है कि जनता के भ्रन्दर एजुकेशन होनी चाहिए लोगो को लिटरेट होना चाहिए । ताकि हकूमत के अन्दर तो बुराई है आफिसरो मे जो बुराई है लीडरो के ग्रन्दर जो बुराई है इनको हम समझ सकें लेकिन बदकिस्मती से हमारे देश मे अडल्ट-फ्रेंचाइज को तो अपना लिया है.लेकिन हमारी जो जनता है वह बिल्कुल 'नाख्वादा है। इसलिये यह जरूरी है कि हमे जनता को लिटरेट करना चाहिए।

दूसरी बुनियादी चीज जो है वह यह है कि जम्हरियत उस वक्त तक कामयाब नही हो सकती जब तक कि हमारा केरेक्टर ऊचा न हो । जनता के राज मे करपशन के बहुत ज्यादा चासिज होते है श्रौर जनता जैसी होगी वैसी ही हकुमत बनेगी । स्रगर सरकार भ्रपना केरेक्टर नही बनायेगी तो वह यह उम्मीद नहीं कर सकती है कि करपशन हट जाये। जिस तरह की हकुमत बनेगी जिस तरह का इसका केरेक्टर होगा जिस तरह का हकूमत का ढाचा होगा जैसे इसके श्राफिसर होगे जैसे इसके मिनिस्टर होगे वैसे ही जनता भी बन सकती है। तो सब से पहली ख्रौर जरूरी चीज जो है वह यह है कि हम सब लोगो को ग्रीर सरकार को ग्रपना केरेक्टर ठी रखना चाहिए ।

इसके बाद जो सब से बडी ग्रौर जरूरी ग्रौर श्रव्वल चीज है वह यह है कि ग्रपोजिशन को ज्यादा से ज्यादा मजबूत बनाया जाय। एक ताकत जम्हरियत के ग्रन्दर ग्रौर जम्हरी

हकूमत के ग्रन्दर जो होती है वह ग्रपोजिशन की होती है और अगर अपोजिशन न हो तो करपशन को कोई नहीं रोक सकता है। इसलिये जब तक आप भ्रपोजिशन को मजबत नहीं करेगे तब तक गवर्नमेन्ट से करपशन नही हट सकता है। श्रपोजिशन के मजबूत न होने की वजह से हकूमत के अन्दर तमाम खराबिया होती है। हकुमत के ग्रन्दर जो करपशन होता है यह सब ग्रपोजिशन के मजबूत न होने की वजह से ही होता है। इसलिये जब तक भ्राप भ्रपोजिशन को ज्यादा मजबूत नही करते तब तक गवर्नमेन्ट से करपशन नही जा सकता है। न मिनिस्टरो से, न श्राफिसरो से करपशन दूर हो सकता है। मैं ग्रापके सामने ग्रपोजिशन के बारे मे इसलिये कहना चाहता ह कि ग्रपोजिशन वालो ने ही कैरो के केस को इस सदन के सामने रखा था। हमारे स्वर्गीय प्रधान मत्री जी ने कैरो के मुतल्लक बहुत कुछ जिक्र किया मगर हमने जिस तरीके से जिस तरह श्रपोजिशन के म्रादिमयो ने पजाब एसेम्बली के म्रादिमयो ने पूरजोर तरीके से इस मामले मे गवर्नमेन्ट को मजबूर किया इसकी वजह से कैरो गद्दी से हटा दिये गये। मगर ग्रभी तक इस सम्बन्ध में जो दूसरे स्राफिसर करपशन के लिये जिम्मेदार थे कैरो के केस मे कई खराबियो के लिये जिम्मेदार थे इनके खिलाफ कार्रवाई नही की गई । इसलिये मैं भ्रज़ं करना चाहता ह कि श्रपोजिशन को मजबूत होना चाहिए ताकि गवर्नमेन्ट को गाहे बगाहे तबीह देता रहे।

दूसरी बात मैं यह अर्ज करना चाहता हूं कि जो फर्में स्यासी पार्टियों को चन्दा देती हैं वह बहुत ही खराब बात मालूम देती है। इस रूपये का हमारी हकूमत के हर शोबा के अन्दर हमारी जिन्दगी के हर शोबा के अन्दर हम देखते हैं कि पैसे का जबरदस्त असर होता है। हम इन पैसे देने वालों को यह कहते हुये सुनते है कि हम एक मिनिस्टर को एक जेब में लेकर चलते हैं और दूसरे मिनिस्टर को दूसरी जेब में लेकर चलते हैं। हकीकत यह है

कि पैसे के जरिये से ही जो कि अरपशन की बुनियाद है ग्रगर हम इस को हटा दें तो हम काफी हद तक करपशन को दूर करने में काम-याबी हासिल कर सकते हैं। ग्रगर फर्मों से पैसा पोलिटिकल पार्टियों को, स्यासी ग्रादिमयों को, भौर श्राफिसरों को न मिले तो हम काफी हद तक करपशन को दूर करने में कामयाबी हासिल कर सकते हैं। लेकिन ग्राज कल देखने में यह ग्राता है कि बड़ी बड़ी फम स स्यासी ब्रादिमयों को, पोलिटिकल पार्टीज को, ग्रौर ग्राफिसरों को चन्दा के रूप में रुपये देती हैं। इसके साथ ही साथ बड़ी बड़ी फर्म वाले बड़े बड़े ग्राफिसरों ग्रौर बड़े बड़े मिनिस्टरों के लड़कों को अपने यहां नौकरी देते हैं भौर इस तरह से सरकार करपशन को बढाती है। भ्राज कल देखने में यह भ्राता है कि जितने भी रिटायर्ड ग्राई० सी० एस० ग्रौर ग्राई० ए० भ्राफिसर्स एस० होते हैं वे बड़ी बड़ी फर्मों में नौकरी हासिल करते हैं। जिन्दगी भर तो ये लोग सरकारी हकुमत में बड़ी बड़ी नौकरियों में कब्ज़ा जमाये हये होते हैं स्रौर रिटायर होने के बाद इनको फर्म वाले अपने यहां नौकरी में रख नेते हैं। वे लोग इनको नौकरी में इस लिये रखते हैं क्योंकि इनकी बड़े बड़े डिपार्टमेन्टस से वाकफियत रहती है ताकि वे फर्म के लिये नाजायज फायदा उठा सकें। वह ग्राफिसर फर्म वालों को तरीके बताता है कि करपशन किस तरह से किया जाना चाहिए । प्रौर किस तरह से करपशन बढ़ता है। यह एक बुनियादी चीज है जिसको हकूमत हो खत्म करना जरूरी है। जब तक हम ब्नियाद को खत्म नहीं करेंगे जो कि पैसे के जरिये जिन्दगी के हर शोबा के ग्रन्दर गवर्नमेन्ट में, हर डिपार्टमेन्ट के अन्दर, मिनिस्टरों के अन्दर, जब तक इसको खत्म नहीं करते तब तक हम मल्क से करपशन को हटाने में कामयाब नहीं हो सकते हैं। दूसरी चीज मैं श्रापके सामने यह अर्ज करना चाहता हं कि हमारा जो पालियामेन्ट का स्टेंडर्ड है जसा इसको होना चाहिए वैसा नहीं है। मैंने दोनों सदनों को 1058RS-5

देखा है । भ्रंग्रेज़ों के जमाने में जो सेंट्रल एसेम्बली थी उस वक्त जो काग्रेस के मेम्बर थे बड़े कम्पीटेन्ट ग्रीर ऊंचे ख्याल के थे ग्रीर ग्रच्छे विचार के लोग रहते थे ग्रौर जितने भी उस समय मेम्बर्स ग्राये थे वे सब मेरिट्स पर श्राये थे। गवर्नमेन्ट की बेंचिज़ को इस वक्त जाने दीजिए कुछ ग्रौर मेम्बरों को जाने दीजिए दूसरे मेम्बरों में एक भी मेम्बर ऐसा नहीं है जो ग्रपनी स्यासी जिन्दगी की वजह से, ग्रपनी काबलियत की वजह से, ग्रौर किसी वजह से चुन कर आया हो। एक क्लर्क की क्वालीफिकेशन कम से कम मेट्कि होनी चाहिए ग्रगर कोई चपरासी किसी महकमे में लिया जाता है तो इस की भी क्वालिफिकेशन होती है लेकिन हमारे पालियामेन्ट के मेम्बरों क्वालीफिकेशन नहीं कोई कोई यह नहीं देखता है कि पालियामेन्ट में भ्राने से पहले यह शख्श क्या करता था । कोई इसकी सोशल बैंक ग्राउंड है या नहीं। कोई एजुकेशनल क्वालीफिकेशन है या नहीं, जनता में इसके लिये अच्छी भावना है या नहीं वही लोग यहां पर ग्राते हैं . . .

श्री सी॰ डी॰ पांडे: क्या माननीय सदस्य यह कहना चाहते हैं कि जिन ४ लाख वोटरों ने उस मेम्बर को चुना वह उनकी समझ में काफी नहीं हैं?

श्री प्यारे लाल कुरिल 'तः लिब': मैं पहले ही कह चुका हूं कि हमारी जनता नख्वान्दा है। इनको मालूम नहीं कि वह किस ग्रादमी को बोट दे रहे हैं। वहां तो कास्टीज्म चलता है भाई बिरादरी चलती है। ग्राप सब लोग ग्रच्छी तरह से जानते हैं कि कोई भी ग्रादमी कोबलियन की बिना पर नहीं ग्राता है। स्यासी बैकग्राउंड की वजह से नहीं ग्राता है। कोई ग्रादमी इस वजह से नहीं ग्राता कि इसने जनता की बड़ी सर्विस की हो। ग्राप ग्रच्छी तरह से जानते हैं ग्रीर मुझे से मेरी जबान क्यों कहलवाते हैं। यह एक हकीकत है ग्रीर मैंने पहले ही बतला दिया है कि जम्हुरियत के

श्री प्यारे लाल क्रील 'तालिब'] लिये सब से बड़ी चीज जो है वह यह है कि हम प्रपनी जनता को सही तरीके से एजुकेशन दें। जब तक हम इसको सही तरीके से एजुकेशन नहीं देंगे तब तक हम करपशन को सही तरह से हटाने में कामयाब नहीं हो सकते। हमारे मुल्क में कितने ऐसे ग्रादमी हैं जो करपशन को समझते हैं चन्द पढे लिखे लोग हैं जो इसके बारे में जानते हैं । इसलिय करपशन की बनियाद को उखेड़ने के लिये हमें भपने मल्क में लिट्सी को बढाना है यह हमारी जिम्मेदारी है श्रीर हम इससे बच नहीं सकते हैं। जम्हरियत में सबसे बड़ी चीज यह है कि लोग पढे लिखे हों ग्रीर इसके बारे में जानें। इसलिये हमारे मुल्क में इस के लिये जो जरूरी चीज है वह स्यासी एजुकेशन, स्यासी तालीम है जो हमारे मुल्क के लोगों में इस वक्त नहीं है। तो यह एक ब्नियादी चीज है इसलिये मैं यह अर्ज करना चाहता हं कि पार्लियामेन्ट के मेम्बरों के लिये, मिनिस्टरों के लिये ग्राप क्वालिफिकेशन मूकरं कीजिए। मैं ऐसे मेम्बर्स बता सकता हूं जो कि कभी भी गांव के बाहर मेम्बर बनने से पहले नहीं श्राये हैं न ही वे पढ़े लिखे हैं लेकिन ग्राज मेजोरिटी के जोर पर श्रक्सरियत के जोर पर इन का मेम्बर बनने का मकसद सिर्फ रुपया कमाना है :

"They care more for the money they get as Members of Parliament than for the interests of the country as a whole or munity as a whole."

यह बिल्कुल हकीकत है र्ग्नार मुझे उम्मीद है कि भाप इस चीज की तरफ खास ध्यान देंगे। इसके साथ हैं। साथ जनता का भी फर्ज है कि जम्हरियत में जनता को ज्यादा विजिलैन्ट होना चाहिए । ग्रगर जम्हूरियत में जनता ज्यादा विजिलेन्ट नही रहेगी तो हम कभी भी इस मुल्क से करपशन को दूर नहीं कर सकते हैं। चाहे वह भ्रपोजिशन पार्टी में हो चाहै वह हकुमत की पार्टी में हो या चाहे भीर किसी पार्टी में। जम्हरियत में हर श्रादमी का फर्ज हो जाता है कि करपशन को दूर करे। हर किस्म के करपशन को दूर करे। यह एक बनियादी बात है जिस को सरकार को करना है। मैंने जो तीन चार बातें बतलाई हैं जब तक सरकार इन्हें नहीं करेंगी तब तक इस मुल्क से हम करपशन को दूर नहीं कर सकते हैं ।

श्रव मैं पूलिस डिपार्टमेन्ट के बारे में श्राप की तवज्जो दिलाना चाहता हूं। आजादी के पहले पुलिस डिपार्टमेन्ट में सबसे ज्यादा करपशन या ग्रौर श्राजादी के बाद भी पुलिस में सबसे ज्यादा करपशन है। पुलिस डिपार्टमेन्ट के जो ग्राफिसर्स होते हैं वे करपशन करने वालों के खिलाफ चाहे वह श्राफिसर हो या कोई ग्रादमी हो इसकी तहकीकात करते हैं। जब वे खुद करपशन करते हैं तो हम कैसे उम्मीद कर सकते हैं कि वे सही तहकीकात करेंगे क्योंकि हम देखते हैं कि जब कोई कतल होता है तो एक कसूरवार आदमी के बदले में १० बेकसूरवार श्रादिसयों को पकड़ लिया जाता है भ्रीर यह एक हकीकत है। श्रादमी इस चीज को श्रच्छी तरह से जानता है। एक केस की तरफ मैं ग्राप का खास ध्याच दिलाना चाहता हं कि एक साहब हमारे राष्ट्रपति के सामने पेश हुये श्रोर उन्होंने एफिडेविट दिया । इनका नाम पूर्ण चन्द है भ्रौर वह गांधी नगर के रहने वाले हैं । इनकी मामुली साईकल की दुकान है। ६ सौ मुकदमों में उन्होंने झठी गवाही दी है उन्होंने हल्फनामा दाखिल किया है । ६ सौ मुकदमं। में इनसे जबरदस्ती पुलिस ने गवाही दिलाई है। वह इन तमाम समन का हार डाल कर राष्ट्रपति के सामने पेश हुये ग्रीर वे समन उन से किसी पुलिस ग्राफिसर ने वहां पर ले लिये । इसको ग्राज कई महीने हो गये हैं कई सानों से रात दिन पुलिस इसको तंग करती रही है कि तुम्हे इस केस में गवाही देनी है। इस केस में झुटी गवाही देनी है। इसकी तसवीर ग्रखबारों मे भी छपी है। मेरे पास इसका एफिडेविट है और अख़बारों के एडिटोरियल्स हैं। इस तरह से इसको कई महीने गुज़र गये हैं लेकिन आज तक कोई कार्यवाई नही हुई है। आज पुलिस इसको रुपये का लालच देती है कि तुम रुपया ले लो और खामांश हो जाओ। तो कहां करपशन नहीं है। सबसे बड़ा करपशन पुलिस के अन्दर है। अगर आप चाहे कि आप कोई रिपोर्ट लिखाए तो आप में से कितने ही ऐसे सदस्य हैं जिन की रिपोर्ट पुलिस थाना के अन्दर नहीं लिखी जायेगी। और आप की कोई सुनवाई नहीं होगी। आप की भी कोई हैसियत नहीं है एक मामूली पुलिस अफसर के सामने। इस लिये जरा गौर की जिए कि हमारा क्या फर्च है।

श्री सी० डी० पांडे: ग्रापने खुद फर्माया
कि कोई मेम्बर इस हाउस का इस लायक नही
है। यह इस हाउस के लिये बड़ी डेरोगेट री बात
श्रापने वही कि कोई ग्रादमी ऐसा नही है जो
इस हाउस में ग्रा सकता है या पालियामेंट
में इलेक्ट हो सकता है। तो जब ग्राप खुद ही
ऐसा फर्माते है श्रीर ग्राप्त यह भी जानते हैं
कि कितने मेम्बर किस तरीके से ग्रपने मकानात
वर्गेरह को किराये पर लगाते हैं, तो पुलिस
ग्रगर ग्रापकी इज्जत न करे तो वह कोई
ताज्जुब की बात नहीं है।

श्री प्यारे लाल कुरील 'तालिब.' : इसकी एक वजह है कि मेकोरिटी श्राप की है श्रीर इस में बहुत से इरिसपीसिबल श्रावमी हैं। इसकी वजह यह भी हो सकती है कि हम गैर जिम्मेदार है। मगर हम सोचे कि यह हकीकत तो है कि पुलिस के श्रन्दर करपशन है श्रीर वह करपशन दिन ब दिन बढ़ता चला जा रहा है। श्राखिर हमारा भी तो कोई फर्ज है कि हम कोई काम करे इस सिलिसले मे जिस से करपशन दूर हो। इसकी दो तीन बुनियादी बाते मैंने बताई जैसे जम्हूरियत के श्रन्दर श्रपोजिशन का स्ट्रोंग होना जरूरी है। जम्हूरियत के श्रन्दर हमें बड़े बड़े सरमायादारों

से पैसा नहीं लेना चाहिए। बड़ी बड़ी फमों से पैसा नही लेना चाहिए और बड़ी बड़ी फर्मों में रिटायर्ड गवर्नमेन्ट भ्राफिसरो को नौकरियां नहीं हासिल करनी चाहियें। यही तरीके हैं जिन से करमशन दूर हो सकता है। जम्हरियत मे जनता की तरफ से विजिलैस होती है। मैं तो कहता हूं कि श्राप सुद ही देखिये विजिलैस कमीशन बना श्रीर सदा-चार कमेटियां कायम हुई। स्राप चाहे जितनी कमेटियां बनाइये और चाहे जितना खर्च भाजादी के साथ के जिये, श्राप ो को ई रोकने वाला नही है। भ्राप बरसरेइक्तदार है। श्रापकी हकमत है श्रीर श्राप जिनना चाहें उतना खर्च करें लेकिन रिजल्ट क्या है। हमारे प्रानरेबल नन्दा साहब ने कहा था कि दो साल के अन्दर करपशन हम दूर करदेंगे। माप दो साल की बात करते है म्रगर दस साक में ग्राप खत्म कर दीजिए तो जहे किस्मत, पन्द्रह साल में खत्म कर दीजिए तो मैं कहगा कि इस देश का बड़ा भारी उपकार हो गया लेकिन करपशन इस देश के ग्ग व रेशा में पेवस्त हो चुका है ग्रौर इसको ग्रासानी से दूर नही किया जा सकता । इसलिये ठडे दिल से हम सब को गौर करने की जरूरता है ।

जब से कैरो साहब का केस हुआ, सितम्बर, १६६३ मे हमारे यहां पर ग्राल इडिया एटी पोलिटिकल करपशन कांफ्रेस मेरी सदारत में हुई भ्रीर इसमे तमाम शोलिट-कल पार्टीज के म्रादिमयों ने हिस्सा लिया । तो ऐसी जो नानग्राफिशियल बाडीज हैं इनको भी एन्करेज करने की जरूरत है श्रीर जगह जगह पर पब्लिक श्रोपिनियन बनाने की जरूरत है। करपशन के खिलाफ सबको जद्दोजहद करना चाहिए । श्रौर हम सबको कोशिश व रती चाहिए। है कि इस सिलसिल में जो सब से बड़ी जिम्मेदारी है वह काग्रंस पार्टी पर श्राती है। रूलिंग पार्टी पर स्रायद होती है । इनको मिसाल पेश करनी चाहिए सब से पहले। यह पोलिटिकल पार्टी जो बरसरेइक्तदार हैं [श्रो प्यारे लाल कुर ल 'तालिव']
है वह रास्ता दिखाये अपोजिशन के आदिमियो
को भीर अपोजिशन पार्टियो को । अगर वह
अपना केरेक्टर नहीं बनायेगे और अगर वे
अपने अन्दर से करपशन दूर नहीं करेगे तो
आइन्दा आने वाली जो पार्टियां हैं जो किसी
बक्त बरसरे इक्तदार हो सकती हैं इनके
अन्दर भी कर शन होगा । इसलिये सब से
बड़ी जरू त यह है कि आइन्दा के लिये
हमारे छोटे छोटे बच्चे जो है उनका केरेक्टर
बनाया जाये।

"ख़िश्ते ग्रव्यल चू निहद मोमार कज, ता सुरेहया मी रवद देस्वार कज ॥"

अगर पहली इंट कुछ टेढ़ी रह गई तो पूरी वीवार ही टेढ़ी बनेगी। इसलिये 'बच्चो के अन्दर केरेक्टर पैदा की जिए भीर शुरू से बच्चों को यह बताइये कि इनको क्या करना चाहिए और क्या नही करना चाहिए। बड़े अफसोस की बात है कि हमारे अन्दर ग्राज कोई केरेक्टर नहीं है ग्रीर जब तक हम इस बुनियादी चीज को नहीं लेगे यानी अपने बच्चों के ग्रन्दर केरेक्टर पैदा नहीं करेगे तब तक कभी भी यह करपशन दूर नहीं होगा। तो यह भी हमारा फर्ज है कि बच्चों के ग्रन्दर केरेक्टर पैदा किया जाये मगर सिर्फ तालीम से केरेक्टर पैदा नहीं होता । केरेक्टर बनाने के लिये हम ग्राप सब जिम्मेदार है हुकूमत जिम्मेदर है श्रीर जनता भी जिम्मेदार है। यह बच्चे जिनका ब्रेन टेंडर होता है उनके दिमाग को स्रासानी से एक ढाचे में ढाला जा सकता है भ्रोर इस तरफ हमको ध्यान देने की जरूरत है। भ्राज हालत यह है कि **बेहातों मे** जहा बच्चे स्कूलों में पढते है वहा माप जाइयेतो ग्राप देखेगे कि पढाने वाले एसे है जो कास्टीजम के शिकार हैं जो करपशन के शिकार हे एक ग्रीर दो दो रुपये कर शन में लेते है। वे बच्चों से कहते है कि जाग्रो कुछ पैंगे∙ाक्री क्रीर फिर तूम पास कर दिये

जास्रोगे। स्राप एक एक स्कूल के स्रन्दर जाकर देखिये चाहे वह मयुनिसिपैलिटी का स्कल हो चाहे वह गवर्नमेट का स्कल हो सब जगह छोटे छोटे बच्चो के ग्रन्दर इबत्दा ही से करपशन का जजबा पैदा किया जाता है। इसलिए ग्रन्छे टीचर रखने की जरूरत है। ग्रीर ग्राप वहा पर क्वामीफाइड टीचर रखिये। यह छोटे छोटे टीचरो को छे'डिए जिनको चालीस या पचास रुपये पर ग्राप वहां रखते है। इनके ग्रन्दर कास्टीज्म है इनके अन्दर कुछ भी लियाकत नहीं है वे कुछ भी नहीं जानते हैं श्रीर खुद करण्ट है । ऋौर वे कराशन करना भ्रपना पहला कर्तव्य समझते है । तो इन बनियादी चीजो को ग्राप पहले लीजिये। इस देश के ग्रन्दर जब तक ये तमाम बुनियादी चीजे ग्राप नहीं लेंगे ग्रौर हमारे देश के ट चर्स की जब तक ह लत नहीं सुधरेगी ग्रीर जब तक ग्रन्छी ग्रन्छ तनस्वाहे देकर ग्रन्छे ग्रन्छे भ्रादिमयों को वहां नहीं लिया तब तक हमारी बुनिाद कभी भी मजब्त नही बन सकती । श्रौर यह करपशन हमेशा नीचे से पैदा होगा। स्रीर बड़े होने पर इनके ग्रन्दर करप्शन का जजबा मजबूत ^रहेगा।

मै श्रौर ज्यादा न कहते हुए यह फिर श्रजं करूगा कि इन बुनियादी बातों की तरफ ध्यान देने की जरूरत है। यह हम सब जानते कि कहां कहां करण्यान है श्रौर किस तरह से करण्यान हो रहा है। मगर हम जब तक बुनियाद को दुरुस्त नहीं करेगे तब तक इस देश के श्रन्दर से करण्यान दूर नहीं हो सकता। शुक्रिया।

SHRI N. PATRA: Mr. Vice-Chairman, Sir, this Bill is the outcome of the recommendations of the Santhanam Committee for the prevention of corruption. Corruption has no doubt spread among the different strata of society I appreciate the Government for bringing forward this piece of legislation by amending the Criminal Procedure Code, the Indian Penal Code and such other

something to do with this eradication of corruption Sir, corruption is mainly a social evil It has to tackled on a social plane. The Government has a great responsibility; the executive have also a great responsibility to combat corruption I dc not say that Government officers are immune to all corrupt practices. This corruption has spread even to social institutions that are working in one form or other in the country We have been hearing not only in this House but outside this House also how to get rid of this corruption and now Government has brought ward these essential provisions to combat it If there would have been no corruption there would have been no need to bring this Bill Breause the Government in the Home Ministry is very serious to tackle this problem, to combat corruption the oughbrought this ly they have Then what is the use of making loud noise why raise a hue and cry, why beat about the bush, as if the whole country has done a as if something has wrong bad as if our people have no morality, have lost all their sense of fairness? Certain people are always raising a hue and cry, making mountain out of a mole hill And we can understand to some extent why these people are making all kinds of allegations, and why they bring in them, though these persons are not here and so cannot reply Tiey are bringing in the names of top lanking personalities and they are attacking them though these persons are not here to take up their own defence

Acts which are relevant to or have

SHRI LOKANATH MISRA But you are here.

Shri N PATRA I am here, but I cannot hold any brief for any person I am here with the privilege of speaking out my point of view and not the point of view of the people who are now being attacked

These people, these friends of the Swatantra Party, are talking very loud about something that is happening in Orissa. They say that this

Jing has happened there and that thing has happened there day in and day out

SHRI LOKANATH MISRA The whole country is talking about it, not we alone I am grateful to Shri B. Pathaik for one thing, namely, that he has brought Orissa on the front page news, during the last two months and more

Shpi N PATRA There are peoplewho are not understanding so many things about Orissa and my hon friends of the Swatantra Party are misguiding and misleading these people Here I may narrate a story which we have in Oriya "Ihat is Chari Tundora Chali Kukuro"

There was a poor villager, an illiterate person who had a lamb on his shoulder. He was going with lamb on his shoulder. He had come to the market or shands or hath as we call it but since he could get a proper price for his lamb he was carrying it back. He was seen by four clever people who conspired among themselves to deprive him of the lamb These four got themselves posted each at a distance of a furlong, one after the other The first one confronted the poor illiterate man and asked him What are you carrying on your shoulder? Don't you see it? Why are you carrying a dog on your shoulder?' The man replied 'No it is my lamb. It is not a dog" and he went on After proceeding for about a furlong second clever man met him and said, "You are carrying a dog Why? Have you lost your senses?' The poor villager was puzzled and he examined the animal on his shoulder to see if he was actually carrying a lamb or not He felt confident that it was after all his lamb and not a dog and so he left the second clever man behind and went ahead At the furlong the third clever man standing in a vantage position and when he met the poor villager asked, "What is the matter with you? Why are you carrying a dog on your shoulder? You have been travelling [Shri N. Patra.]

a long distance with a dog on your shoulder." The poor man started having doubts, but he proceeded on. But when the fourth clever man met him after some distance and said he was carrying a dog and not a lamb, he thought his lamb had converted itself into a dog, since everybody was saying it was a dog. He threw it down and went away. And of course, the four clever men got the lamb. Such is the propaganda that these people are carrying on day in and day out.

I am going to tell the House something about these Swatantra friends of Orissa. These people of the Swatantra Party, who are they? They are the Rajas and Maharajas Chiefs and their henchmen who have nothing to do, they never toil, never labour and never sacrifice.

An Hon. MEMBER: Who have nothing to lose?

SHRI N. PATRA: They did not make any sacrifice during our freedom struggle, for achieving the independence of the country.

SHRI LOKANATH MISRA: How many of the present Congressmen took part in the independence movement?

SHRI N. PATRA: We are talking of corruption. They resorted to political corruption by styling themselves as "Swatantra Party". They not made any sacrifice for attaining Swatantra by our country. When we were shouting "Swatantra Bharat ki Jai" these people of the Swatantra Party of today were putting obstacles in our way and in our way to attain political independence. This is political decoit. This is political corruption resorted to by the so-called "Swatantra" friends. After they have got that name. What are they doing They have now approached now? Congressmen, people, people for whom I have the greatest reverence, persons who could see eye to eye with the present Congress people. They were having a retired life but these friends approa-

ched them and persuaded them and begged them to be their guide. They accepted as their guide men like Rajaji, a great man of India, as philosopher, Shri K. M. Munshi who was a great Congressman and who was till recently a leader in Congress and Prof. Ranga of the Lok Sabha, who was also a top-ranking Congressman. These friends of the Swatantra Party, they have not the courage to stand and face the people themselves and they have taken the name of Swatantraites and they have put in their front these three people. Take away these three persons, what is left of the Swatantraites?

SHRI LOKANATH MISRA: If may interrupt for a moment . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): But he is not yielding. Let him go on.

SHRI N. PATRA: If you take away these three persons, then nothing is left. Now, these Swatantraites are telling us stories of corruption and talking of methods of preventing corruption. Are we to take lessons from these very people? The Congress is the mightiest organisation which has liquidated imperialism which was the worst types of corruption, and which has put an end to exploitation and driven imperialism from this country. Our first attack Rajas, the former on the feudal chiefs who are now seen in the Swatantra Party. They were depending on the exploitation of people, on the slavery of the people. They were corrupting the people to the very core. We have fought them successfully and thus put an end to their corrupt practices.

SHRI LOKANATH MISRA: You should go to Mr. Bhupesh Gupta's party.

SHRI N. PATRA: These Rajas and Maharajas who are in the Swatantra Party have been pointing out that everything is wrong and bad. Why clamour about Orissa? It is because the Congress under the leadership of Shri B. Patnaik and Shri B. Mitra, against whom day in

and day out they raise an out-cry, have liquidated the feudalistic elements in the last mid-term elections. The Congress has captured as many as 84 seats in a House of 140. And we have a sprinkling of Communist friends and there are some 8 or 9 of the Socialist Party, beating their empty drums. These P. S. P. friends, they always beat their empty drums and make a loud noise, day in and day out, and people who do not know the real state of affairs in Orissa, are misguided thoroughly.

I shall make the position clear. Even after the mid-term elections we had to face four by-elections. There was the by-election at Jharsuguda and then the one at Khallikote, and then there was another at Jajbur. At all these places our friends, the Opposition have been thoroughly defeated. Even at the fourth place an ex-feudatory State, they could not dupe the people even at this vulnerable place-Mayurbhunj. Even there they could not face the people. They had not the guts to face them. Our candidate was unopposed. What is the use of decrying the Congress? These friends did not have the guts to face the people in Mayurbhurij, an ex-ruling state and they could not even set up a candidate. Therefore, Shri B. Patnaik and Shri B. Mitra are red rags to these bulls. The hon. Member referred to a deputation and said that we had gone on a deputation.

SHRI G. RAMACHANDRAN (Nominated): May I ask one question? In this particular story that you are reciting who is the bull and who is the red rag?

SHRI N. PATRA: These are the wild bulls of the Swatantra Party. They are the bulls that are hitting everybody. My friend was referring to some of the Members of the Lok Sabha belonging to the Congress and also to Members of the Rajya Sabha. I am one of them.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Some other time.

Shri N. PATRA: I stand by that Report. These people are always saying something or the other. Please go to Orissa and see the state of affairs. Mr. Nanda went there recently. He was able to spot out the agent provocateur and in a public meeting he was able to expose the people behind the students, those who were misleading the students. Now we hear some allegations against Mr. Nanda also made by these very people.

SHRI LOKANATH MISRA: I thought your leader was carrying a petition against Mr. Nanda.

(Interruptions.)

श्री देवकीनन्दन नारायण (महाराष्ट्र): भ्रादरणीय उपसभाध्यक्ष जी, इस सदन में करप्शन की चर्चा हो रही है श्रीर करप्शन कहां तक फैला हम्रा है, इसकी गिनती माज तक किसी ने नहीं की श्रीर न कर ही सकते हैं। हां करप्शन की बातें कहने से एक दूसरे के ऊपर धल उछालने का मौका मिलता है। हम जब करप्शन पर विचार करते हैं तो हमें श्रधिक गहराई के साथ विचार करना चाहिये। हमें सिर्फ एक दूसरे को दोष लगाने के लिये या धल उछालने के मतलब से ही विचार नहीं करना चाहिये । मैं यह बात मानता हं कि इस देश में करप्शन है और यह किसी एक पक्ष ं की मोनोपली है और दूसरा पक्ष बिल्कूल निर्मल है, यह कहना गलत है। मैं यह बात मानता हूं कि इस देश में जो करप्शन फैला हुग्रा है वह कम-ग्रधिक सब लोगों में फैला हुआ है। सब बुरे हैं, यह कहना भी गलत है। इस सम्बन्ध में यह कहना कि कांग्रेस वाले काले हैं, स्वतन्त्र पार्टी वाले या कम्यनिस्ट गोरे हैं, निर्मल हैं, यह बिल्कुल गलत है स्रीर यह हो नहीं सकता। क्योंकि ग्राखिर हम भले या बुरे हैं, चाहे किसी पक्ष के हों ग्राखिर हम एक ही समाज के हैं, एक ही नाव में बैठे हैं । इसलिए करप्शन के निमित्त यह मौका नहीं लेन। चाहिये कि हम एक दूसरे की गालियां दें,

श्री देवकीनन्दन नारायण]

एक दूसरे पर धूल उछाले ग्रौर एक दूसरे को भला बुरा कहे। हमें यह सोचना चाहिये कि करप्शन किस लिये हैं? ग्रगर करप्शन है तो उसके कारणो मे जाना चाहिये। सरदार पटेल ने एक दफा यह कहा था "Everything is in short supply except corruption"

मैं मानता हू कि करप्शन है, लेकिन हमे उसकी बुनियाद मे जाना चाहिये, उसके कारणो मे जाना चाहिये कि क्यो करप्शन ग्राया।

हमने म्राजादी ली। किस रास्ते से ली? हमने श्राजादी के लिये क्या विया, कितने किया. कितना त्याग लोग जेल गये, कितने लोगो ने बलि-दान किया । सेवा, प्रेम, सादगी ग्रौर सच्चाई के बल पर हमने ग्राजादी ली । महात्मा गाधीजी हमारे नेता थे और वे हमे हर वक्त सच्चाई के रास्ते पर चलने की याद दिलाते थे। जब कभी हम गलत रास्ते पर चलते तो वे हमारे कान पकड़ते और हमे गलत रास्ते पर नहीं जाने देते। हम हर बात मे नैतिकता सोचते और नैतिकता हमारे सार्वजनिक जीवन का बहुत बड़ा हिस्सा बन गका था। लेकिन आजादी मिलते ही हम सब लोगों को क्या हो गया ? इन्सान इतना कैसे बदल गया, यह हमे सोचना चाहिये । मैं देखता ह कि श्राजादी के श्राते ही हम भाजाद हो गये, हम आजादी का निजी फायदा लेने की सोचने लग गये। करप्शन राजकीय क्षेत्र मे है, सामाजिक जीवन मे है, ब्यापारी वर्ग मे है, परन्तु जब मै उसके कारणो को सोचता हु, तो यह पाता हु कि आजादी प्राप्ति के बाद, आजादी पूर्व के २५ वर्षों मे, जो सबक हमने सीखे थे, उन्हें हम धीरे धीरे भुलाते जा रहे है श्रौर बहत कुछ भल गये है। ग्रब सेवा की जगह ग्रधिकार ने ले ली है, त्याग की जगह भोग ने ली है, सच्चाई की जगह झुठ ने श्रौर सादगी की जगह शान-शौकत ने ले ली । हमे सोचना चाहिये कि यह बात क्योकर हई ? जब भोग की मात्रा बढती है, तो समाज मे पैसे की चाह भी बढ जाती हैं। जब पैसा ग्राता है तो पैसे के साथ सत्ता भी ग्राती हैं। भोग को पैसे की जहरत होती हैं तथा ग्रधिकारी पैसे का लाभ उठाते हैं। यह स्वाभाविक है कि भोग लालसा के साथ ग्रधिकार-लालसा तथा धन-लालसा बढती है। यह कहा जाता है कि:

"सर्वे गुणा काचमन ग्राश्रयन्ते"

यानी सब गुण काचन का आश्रय करते है, अब अधिकार का। टम देश मे अब अधिकार की पूजा होने लगी है, जबिक पहले यहा सेवा, त्याग, तपस्चर्या की पूजा होती थी। मुझे आप माफ करेंगे यह कहने मे कि अब इस देश मे मिनिस्टरो की पूजा होती है, सम्मान होता है। उन्हें हर जगह बुलाया जाता है उनके जलुस निकलते है, उनकी दावते की जाती हैं। यह सब होते हुए स्वाभाविक है कि मनुष्य के दिल पर बुछ बुरा असर हो और वह धीरे धीरे होने लगता है। भोग के लिए पावर की जरूरत पडती है, तब पावर लेने की कोशिश होती है और पावर डेमोन्नेसी मे कहा से आती है ? वह पावर इलैक्शन के जरिये प्राप्त होती है।

ग्रब इलैक्शन का क्या हाल है श ग्राज-कल इलैक्शन बिना पैसे जीता नही जा सकता है। "जो खर्चेगा दाम सिगजी उसकी जीत रहेगी।' इलैक्शन्स में काफी पैसे खर्च करने पड़ते हैं। ग्रापको इस बात को सोचना चाहिये कि यह पैसा कहा से ग्राता है श जब ग्राप इसके बारे में सोचेगे, तो ग्रापको पता चलेगा कि इलैक्शन्स में हजारो, लाखो रुपये खर्च किये जाते हैं वे किस लिये किये जाते हैं। यह स्वाभाविक है कि जितना इलैक्शन में खर्च करते हैं, उससे ज्यादा वे प्राप्त करने की कोशिश करते हैं, ग्रौर हो सके तो कम्पाऊन्ड इटेरेस्ट भी वसूल करना चाहते हैं। इसलिये हमे इलैक्शन्स के खर्चे को कम करना चाहिये। यदि ग्राप करण्शन मिटाना चाहते हैं, तो सबसे पहले ग्राज राजकीय क्षेत्र में जो करप्शन है, उसका सबसे बड़ा कारण इलैक्शन ही है, उसमें जो खर्च किया जाता है, उसको बहुत कम किया जाना चाहिये । राजकीय क्षेत्र में दूसरा कारण मैं नहीं देखता। ग्राम पंचायत से लेकर अपर तक यह बीमारी सब जगह फैली हुई है। स्राप म्युनिसिपैलिटियों के चनावों को देख लीजिये, वहां पर क्या हो रहा है। वहां पर सिवाय करप्शन के भ्रौर कछ नहीं दिखाई देगा। जब हम करप्शन के कारणों को सोचते हैं, तो प्रथम हमारे सामने इलैक्शन के खर्चे ग्रा जाते है, जिनकी वजह से करण्शन होता है। अगर हम कम खर्चे में इलैक्शन कर सक्ते हैं, तो कार्फाः हद तक हमारे देश में करण्झन कम हो सकता है। मै यह नहीं कहता कि इसके लिए कांग्रेस ही जिम्मेदार है। जितनी जिम्मेदारी उसकी है, उतनी ही जिम्मेदारी प्रपोजिश्वन वालों की है। वे क्या इलैक्शनों में कम खर्च करते हैं ? मेरा तो यह अनुभव है कि वे कांग्रेस वालों से अधिक खर्च करते हैं। कांग्रेस वालों के पास संगठन है ग्रौर वालंटियरों की सेना है, लेकिन हमारे श्रपोजीशन वालों के पास न मंगठन ही है भ्रोर न वालंटियर ही है। यह कहना कि इस चीज के लिए कांग्रेस ही जिम्मेदार है. बिल्कल गलत बात है। मैं कहना चाहता हं कि हम सब जो सियामी क्षेत्र मे काम करते है, वे इसके लिए जिम्मेदार हैं। जब अधिकार ग्रा जाता है, तो स्वाभाविक है कि धन भी साने लगता है सौर फ्लैटरों की भीड़ होने लगती है तथा लेविश एन्टर-टेन्मेंट्स दिये जाते हैं। उसके बाद पैमा स्राने लगता है, सोना ग्राने लगता है ग्रीर धीरे धीरे अनेक प्रकार से मोह डालने वाली कियाओं का तांता शुरू हो जाता है। स्राज यही बान हो रही है जब मैं श्रधिकार में श्रा जाता हं तो ये सब चीजें म्राने लगती हैं। यही चीज आरज देश में हो रही है।

स्राज इलैक्शनों में जात पांत का बोल-बाला है। जब कोई पार्लियामेट का या विधान सभा का मेम्बर बन जाता है, तो उसके नाते-रिश्तेदार घेरा डालते हैं। जब कोई म्य्निसि-पैलिटी का चेयरमैन हो जाता है, विधान सभा का सदस्य हो जाता है तो सब उसके पीछे. उसके जात पांत के नाते-रिश्तेदार आ जाते हैं भ्रौर फेवरिटिज्म भ्रीर नेपोटिज्म चलने लगता है। वह बेचारा इन सबसे बच नहीं सकता । इमलिए हमे यह सोचना चाहिये कि यह जो जात पांत की व्यवस्था है, जब तक यह रहेगी, तब तक नाते-रिश्तेदार रहेगे, फेवरिटिज्म रहेगा, नेपोटिज्म रहेगा। इस बीमारी से हमारा देण बच नहीं सकता है। इसलिए मेरा कहना यह है कि ग्रापको बनियाद में जाना चाहिये कि यह बीमारी जी करण्यान की है, वह क्योंकर है । मैंने श्रभी कुछ मिनट पहले कहा कि यह देश वह है कि जहां सन्त महात्माओं की पूछ हुई, जहां नेतृत्व ऋषियों मुनियो के हाथ रहा, परन्तु ग्राज वह नेतृत्व मत्ता के हाथ है, सेवा के हाथ नहीं है।

"महाजनो येन गतः सपंथ."

ब्राज हमारे महाजन कौन है ? ब्राज के हमारे मिनिस्टर है, ज़िला परिषदों के चेयरमैन है, हमारे विधान सभाग्रों के ग्रधिपति हैं। ग्राज उनकी पुछ होती है ग्रौर उनका ग्रनु-करण होता है। हमारा देश बड़ा अनुकरण-प्रिय है। हमारे यहां महाजनो का अनुकरण होता है श्रीर जैसे हमारे यहां महाजन होते हैं, हमारी ग्राम जनता उन्ही का श्रन्करण करके उन्हीं की प्रियं बनने की कोशिश करती है। इसलिये सब जिम्मेदारी जो है, वह महाजनों के ऊपर है। हमारे महाजनो को इस पर सोचना चाहिये । यह ग्रात्मनिरीक्षण का समय है । उनको श्रपने दिल को ढ्ढना चाहिये कि कहां गलती हो रही है। मैं यह नहीं कहता कि सब मिनिस्टर करण्शन में फंसे हुए हैं। लेकिन यह बात ठीक नहीं है कि यदि मुद्ठी भर मिनिस्टर खराब है, इसलिये ग्रौरों की कोई जिम्मेदारी ही नहीं है। यदि एक भी मिनिस्टर किसी दोष या करप्शन के कारण बदनाम होता है, तो उसकी

[श्री देवकीनन्दन नारायण]

जिम्मेदारी सारे संगठन पर ब्राती है। इसलिये केवल यह कह देना कि यह इसने किया--उसने किया, यह चल नहीं सकता है। जरूरत यह देखने की है कि जो भी करप्शन होता है, यह हमारी सबकी रेस्पांसिबिलिटी है, यह क्युमुलेटिव रेस्पांसिबिलिटी है। तो मैं यह कहंगा कि जब किसी एक मिनिस्टर पर दोष लगाया जाता है, तो वह भी क्यम-लेटिव रेस्पांसिबिलिटी कमी बेशी मान ली जानी चाहिये

इस देश में २२ लाख सरकारी कर्मचारी हैं। इस कानुन का जहां तक सम्बन्ध है यह सरकारी श्रकसरों से श्रीर कर्मचारियों से ही है। मैं मानता हूं कि सरकार इसके बगैर कुछ कर भी नहीं सकती क्योंकि सरकार के हाथ यदि कोई शस्त्र है, तो वह डर का है। डर के जरिये भला बनाने की वह कोशिश करती है। पर सिफंडर से कभी ब्रादमी भला हो, ऐसा अनुभव इतिहास का नहीं है। डर से भले ही वह कुछ दिनों के लिये खामोश हो जाये, परन्तु डर से कोई ग्रादमी सूधरता हो, यह मैं नहीं मानता । २२ लाख सरकारी कर्मचारी होते हुए मैंने जब रिपोर्ट देखी तो यह माल्म हुआ कि सालाना बड़ी म्क्लिल से हजार या बारह सौ भ्रादमी करप्शन में पकडे जाते हैं। यदि यह बात सच है कि २२ लाख कर्मचारियों में केवल एक हजार ही करप्ट हैं, तब तो मैं कहूंगा कि करप्शन बहुत कम है।

श्री सी० डी० पांडे : इतना तो है नहीं, जितना ग्राप कहते हैं

श्री देवकीनंदन नारायण: ये फिगर्स सरकारी रिपोर्ट से ली हुई हैं। इसलिये मैं कहता हं कि या तो करप्शन इस देश में नहीं है ग्रीर यदि करप्शन इससे ज्यादा है तो ये फिगर्स गलत हैं। इसलिये मुझे कहना है कि ग्रापको सोचना चाहिये कि हम किस प्रकार ग्रपने इर्द-गिर्द ऐसी हवा पैदा करें, जिस हवा में लोगों को शर्म मालूम दे, डर मालूम दे, गलत काम करते।

हमारे भाई भ्षेश ग्प्त जी बैठे हैं। उनका तो सदा से यह कहना रहा है कि ग्रर्थ-व्यवस्था मुधरने से सब दुनिया सुधर जायेगी। ग्रायिक स्थिति सुधर जाये, ग्रायिक व्यवस्था सुधर जाये, यह तो एक रिशयन विचार है, एक कम्युनिस्ट विचार <mark>है ग्र</mark>ौर इस विचार को हिन्दुस्तान मानने वाला नहीं है न ग्राज तक किसी ने माना है " No one lives by bread alone" i ही नहीं, मैं तो यह कहंगा कि ग्रर्थ का श्राधार भी नीति होनी चाहिये, ऋर्थ का ग्राधार धर्म होना चाहिये श्रौर धर्म श्रौर नीति से जब तक भयं प्राप्ति नहीं की जायगी, तब तक करण्शन बढ़ेगा श्रौर कम नहीं होगा । जब मनुष्य भ्रयं का दास बनता है तब वह पाप करने लगता है । इसलिये मैं कम्युनिस्ट भाइयों से कहता हं कि ग्राप जो यह कहते हैं कि ग्रंथ प्राप्ति से, ग्रर्थ व्यवस्था सुधर जाने से सब कुछ सुधर जायेगा, यह बिल्कुल गलत है।

SHRI BHUPESH GUPTA: Did I say that?

श्री देवकीनन्दन नारायण : यह हिन्द्-स्तान में कभी होने वाला नहीं है। इसीलिये मैं भ्रपनी सरकार का भी ध्यान इस भ्रोर खींचना चाहता हूं कि ग्राप भी केवल ग्रर्थ-व्यवस्था सुधार पर ही जोर न दें। ग्राज तक हमने सैंकड़ों, करोड़ रुपये खर्च किये। हमारा उत्पादन बढ़ा, ग्रर्थ बढ़ा, एवरेज इनकम बढ़ी, पर कैपिटा इनकम बढ़ी, परन्तु एवरेज केरेक्टर बढ़ा, ऐसा कोई नहीं कह सकता।

श्री विमलकुमार मन्नालालजी चौरडिया: (मध्य प्रदेश): उसके साथ ग्रनर्थ भी बढ़ा।

श्री देवकीनन्दन नारायण : वह तो **ग्रा**पके पास रहता है । जनसंब कुछ नहीं करता सिवाय ग्रनर्थ के ।

श्री विमलकुमार मन्नालालजी चौरडियाः यह ग्रापकी भूल है।

श्री देवकीनन्दन नारायण: यह मैं ग्रापके विवेक पर छोड़ता हूं कि ग्राप देखें कि मुंगेर श्रीर फुलपूर में क्या हुआ।

श्री विमलकुमार मन्नालालजी चौरड़िया : उसी लिये हम यहा पर भी है ।

श्री देवकीनन्दत नाशयण : दोनो जगह जनसंघ की जमानत जब्त हो गई।

श्री विमलकुमार मन्नालालजी चौरड़िया: बह तो ग्राप ग्रपने ग्रनर्थ का ही प्रदर्शन कर रहे हैं।

श्री देवकीनन्दन नारायणः वह तो मैं जानता हूं कि ग्राप कितने ग्रनर्थकारी हैं। (* * * * *)

भी विमलकुमार मन्तालालजो चौरहिया : (* * * * *)

श्रो देवकोनन्दन नारायण उपसभाष्यक्ष भी, मैं यह कह रहा था कि अर्थ ही सब कुछ न माना जाय। जब से हमने अपना उद्देश्य यही माना कि सम्पत्ति बढ़नी चाहिये, अर्थ व्यवस्था मे सुधार होना चाहिये, उत्पादन बढ़ना चाहिये, धन बढ़ना चाहिये, तब से हमारी जनता का लक्ष्य जो परम्परागत धर्म और नीति की और था, वह अर्थ की और चला गया। स्टैंडर्ड आफ लिविंग का परिणाम यह हुआ कि जो जिस तरह से अपना स्टैंडर्ड आफ लिविंग बढ़ा सका, उसने बढ़ाने की कोशिश की और उसी का परिणाम यह हुआ कि:

The rich have become richer and the poor have gone poorer.

SHRI BHUPESH GUPTA: And the corrupt have become more corrupt.

श्री वेवकीनन्दन नारायग : कारण यह है कि हम तो यही चाहते हैं कि किसी तरह हमारा निजी स्टैंडर्ड आफ लिविंग बढ़े । समाज का और देश का सवाल तो हमारे सामने कम आता है । इसलिये हमारा उद्देश्य यह होना चाहिये कि हमारे देश के हर एक मनुष्य का केरेक्टर दिन-ब-दिन सुधरे । और जब तक उसका केरेक्टर नहीं सुधरेगा, तब तक आप कितने ही कानून बनावें और ये कानून बनाना भी जरूरी हैं क्योंकि सरकार को कानून बनाना ही

होगा भ्रौर कानून से राज्य करना ही होगा, परन्तु मैं यह साफ कह देना चाहता हूं कि कानून से बहुत कुछ सुधरने वाला नही है। कैरेक्टर के लिये सच्ची शिक्षा का प्रचार होना चाहिये।

श्री प्रकःश नारायण सप्र . शिक्षा से भी नही होता ।

श्री देवकी नन्दन नारायण शिक्षा से ही हो सकता है। शिक्षा के बाद दूसरा मार्ग है। example is better than precept.

THE VICE-CHAIRMAN (SHRI M. P. BHAPC VA): It is time you wind up, Deokinandanji.

SHRI DEOKINANDAN NARAYAN: One minute; I am winding up.

दूसरी बात यह है कि जो हमारे महाजन है, जो हमारे लीडर्स हैं, मिनिस्टर्स हैं, जो हमारे पार्लियामेंट के मेम्बर्स हैं, भले ही वे किसी पक्ष के हों, उनको सोचना चाहिये कि किस तरह से हम सार्वजनिक जीवन में नैतिक मूल्य ला सकते हैं । हमने जिन नैतिक मुल्यो को सार्वजनिक जीवन से हटा दिया है या कम कर दिया है, हमको उनकी फिर से स्थापना करनी चाहिये। ग्रीर बातो में श्राप मानें या न मानें महात्मा गांधी को. परन्तु मैं ग्रापसे कहता हूं कि यदि ग्रापको देश से करप्शन निकालना है तो ग्रापके लिये एक ही रास्ता है कि महात्मा गांधी ने जो नैतिक मृल्य सार्वजनिक जीवन के लिये निर्घारित किये हैं, उन मूल्यों को जब तक श्राप श्रपने राज-काज में, श्रपने व्यापार में. ग्रपने व्यावहारिक जीवन मे नही लायेंगे. तब तक यह सूधरने वाली बात नही है।

Kumari Shanta Vasisht (Delhi): Mr. Vice-Chairman, I have heard with interest the speeches of Members here and I would like to make a few observations. We have so much talk about corruption in our country; it is not easy to find out whether there is as much corruption as is being talked of and where all it is. I think sometimes it is there when we hardly suspect it and I think very many times it is being talked of all

^{*****}Expunged as ordered by the Chair.

[Kumarı Shanta Vasisht.]

the time without its being there so that it gives a rather exaggerated impression. It is not always good to go on condemning one's own system or almost as a matter of habit to always think that people are all corrupt, that they are dishonest and so on. This is not good, even as a matter of habit; it is bad for one's psychology or outlook because of the psychological atmosphere that it happens to create I think there are certain contradictions in our society due to various reasons. On the one hand we are now becoming more and more an acquisitive society and we lay stress on the acquisition of material goods and things and we have put as our goal also, consciously or unconsciously, or good motives that the people must get all the nicer things of life, that they must have lots of nice things, nice houses, nice gadgets, cars. frigidaires and all those things We have made that as the goal and anybody who wants to advance in this society must have all these things and these things give the individuals or the people a sort of status-symbols, or a symbol of respectability also, if I may say so. On the other hand, we blame people if they want money or if they want to have all these things We also have another voice in life tritical of people amassing wealth overnight and trying to raise their standards disproportionately and very quickly. They adopt all sorts of means to acquire wealth and all the things that wealth brings with it think this is a very serious and fundamental conflict and contradiction in our society. On the one hand, give respectability and status to а person who has all these things, matter how he has acquired those things At the same time, we criticise corruption and so on. I think it would be good if we could really change our emphasis on values think that all these things are necessarily making a person better. If persons could be simple and honest and not be so much endowed with all these good things, they could still

be called useful members of the society, without their having so much of wealth or so much of affluence, etc When we give them recognition, we do not go into the question as to how they have acquired their wealth, but recognition is given At the time, we are not happy when people are corrupt and they get wealth through all sorts of means. The fact is, I think, if we could go back to our own Indian culture, we would not be so much taken in and enamoured of the glamour of the modern world and what modern civilization has to give us. It has many good things to give us Still if we could continue to emphasise on our values of simplicity, unoste + + living and other simple habit ing, I suppose we would not be los-We may be _aining quite ing much a lot But we have been caught up in this web of the Western and modern life, rightly or wrongly, we are so much fascinated by whatever it has to give us that we cannot appreciate a person who may be having a very simple house, a simple living, may be very modest or does with limited expenses in his living ways. So, we have a few contradictory goals before us. We pursue the acquisition of wealth and all these good things which make for a very affluent living. On the hand, we also condemn or honour people who collect money by fair means or foul The only way to stop it is that we should have some fundamental and permanent values in life, better values in life. We would have to completely change it and take alreverse direction, different most a from what we are doing at the This is one very important moment thing. Also, we have not taken the trouble to emphasise the good qualities in people Rather we appreciate them or judge them and evaluate them keeping in view what have, rather than what they Another thing is our wrong emphasis on values and our neglect of, say for example, the youth. We are not bothered about or we are not con-

cerned with paying attention to young people, nor give them leadership or direction, nor even bother to set outstanding or good examples before them. When things go wrong, we are likely to look elsewhere for the causes, rather than the fact that we have not taken the trouble or responsibility to give them guidance the care they need and which is their due. When we see indiscipline among the youth we begin to look for all sorts of reasons, except what own responsibility may be. I have often come across young people whose parents have set before them sometimes very bad examples. I think sometimes the parents have a very anti-social outlook on various things and the children only acquire what they see in their parents and because we lay less emphasis on certain values we find things are in a mire. Sometimes they are not working as nicely as we would like them to be. think unless our outlook on these fundamental issues changes, we cannot expect to check trends which are there in a certain way.

Then, as far as the administration itself is concerned, if people acquire possession, say, through illegal squatting, we regularise their squatting. If they construct houses without plans, we regularise them. We have put a premium on breaking laws, wherever it happens and whenever they want to do something. They can construct a house without even the land being under their ownership. They can construct it without getting the plans passed or approved by the local body. We have lakhs and lakhs of people coming into Delhi and setting up jhuggies and jhopries. We have shops where these inspectors charge money and they are paid by the shopkeepers and others for working at irregular hours or beyond the working hours and all sorts of things. We have the problem of foodgrains and so where there is large-scale profiteering or smuggling or things going

into the black market and so on. We just accept the status quo or position as it is without bothering that something is required and some handling is necessary in this. If there is a show of authority by any State, vis-a-vis the Central Government, then we accept whatever they have to say. They do it in way. So, that is all right. But in the case of another State, even small territory, may be a very obedient territory, practically their case goes by default. But in other States. I think, we see illegal work or other type of corruption. We always accept it. We give it recognition and we legalise it more or less or . . .

SHRI P. N. SAPRU: Condone it.

KUMARI SHANTA VASISHT: . . we condone it. We accept it, we recognise it. We make it legal and proper . . .

SHRI C. D. PANDE: Under political pressure.

KUMARI SHANTA VASISHT: . . sometimes under pressure. As a matter of habit we accept it, wherever there is any strength of force, whether it is good or not, whether it is right or wrong. We just accept it, give our okay to it.

There has been much talk going on here about Ministers, that they are very bad. And politicians are, course, getting a very bad name increasingly. The entire atmosphere seems to condemn the politician as if he is a very corrupt person, a very bad person, a very low person, and everything is wrong with every politician, particularly of the Congress Party. I am sorry to say that I do not really share that view. I do not think that the Ministers have no other job except to make money to favour their people and collect money in all sorts of ways. I am sure there are a large number of Ministers and other politicians who are very honest and who serve the people.

SHRI C. D. PANDE: Ninety-nine per cent of them are honest.

KUMARI SHANTA VASISHT: think the large majority of them try to serve without wanting advanwithout taking advantages. making money. Somewithout times I think they may be even giving much from their own money, from whatever limited resources they may have. Trying to serve cause and work for it has become a passion with them. It is a mission with them. It is something which is their whole being-their purpose of life. It has become a habit-a way of life with them, if I may say so and it is a pattern of life with a large number of people in the Congress and probably with people also. To condemn people in season and out of season, to talk of them as black sheep, I cannot share that view. Nor do I appreciate it because I think it is entirely baseless and wrong. When we see anything wrong we look for scapegoats for everything. This is the current today, the atmosphere today. The wind is blowing in that direction, which I think is not in a very healthy direction. We look for scapegoats. We want scapegoat all the time, against anybody, so long as something is there. Some sort of persecution even goes on. Some sort of character assassination goes on. If anybody can given headlines in one or two newspapers, some food is given for thinking. The public will be thinking it over for a few weeks. Then, another question can be asked. That will go on for another three weeks. Then, some more news is given . . .

SHRI C. D. PANDE: Another question in Parliament is put by Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: Then, interruptions by him.

KUMARI SHANTA VASISHT:
This will go no for months and
months. This character assassination
has also unfortunately become
a very favourite hobby and I do not
think this is a very good thing. You
can carry on character assassination
for some time or even for a long

time and many people can be lost in the process. I do not think that this is a very constructive atti-3 p.m. tude in our society. To take to this sort of desperate means of doing this so long as it will damage somebody or hurt somebody or harm to somebody-I do not know why we are so desperate. Also to say that any Minister about whom charge has been levelled should resign, it is so easy to say that. I think it is just the pas time of a large number of people who sit down and do nothing and cook up this fact and that fact. They are all mostly cooked up things. If they were facts, I would not be sorry, but mostly those are not even facts. They just make up stories and give them to the press and also in most cases anonymously give them to the various other parties also and start some sort of a tirade. ends in smoke, but some damage done. The atmosphere is spoiled. Some people's reputation is spoiled. The image of the individual is spoiled. That damage is done. Whether there is truth in it or not, nevertheless the atmosphere becomes charged with that, which is very unhealthy. They expect that all Ministers should resign. Very humbly I would say that if that was the case, every other Minister would have to resign. It is easy for me to say that Mrs. Menon is bad or some other Minister is bad. so that for the time being there would be no Ministry for the five years to come. That would the state of affairs. Nobody would stop to think whether it is not bad to do so, but the people's psychology is there to hit people whether it is right or wrong. Therefore, do not just create a cloud of doubt and suspicion about a person.

SHRI LOKANATH MISRA: What about those cases which have been substantiated?

KUMARI SHANTA VASISHT: I will come to that. I know that you are very anxious about that. I will come to them. But this habit is not good, just to condemn people, to rum

them down and say that all politicians are bad. You will also be in the same trouble . . .

An Hon. MEMBER: That will not happen.

Kumari Shanta Vasisht: Of course they will not come into power. But nevertheles, they should set down good traditions and precedents. And to expect that anybody should resign . . .

SHRI LOKANATH MISRA: You are not co-operating.

KUMARI SHANTA VASISHT: It is not my job to co-operate with party. I your political will operate with my party, your not party. If the Swatantra members leave their unit to go to the Congress. it is not my fault. At the moment you can create doubt and suspicion and damage people, and think that is the easiest way to get rid of them. Even if a saint were sitting in the Chair, I am sure some people would blame that person, and if they are anxious to get rid of him, they would cook up a lot of things against him. Even Panditji they would not have spared as far as I can see, but I do not think that this is a way of handling administrative problems of corruption. I think it. easily said when you say that Minister should resign when charges are levelled against him or the newspaper writes something against him. that on the face of it $\mathbf{h}\mathbf{e}$ resign or he should go. I do not think it is practical or realistic. To make any sort of charge against a Minister and to expect to get rid of him, it may be a short-cut to force him out, but it is not easily deserved on merits. Where Ministers are doing wrong, I think the party should take strong action against those people. They should take action against them. They should do something at the party level or even at the other these level. I do not think that charges should be pending and doing damage to those people for months and years. Action should be taken and matters should be finished.

Now, I would like to say a few words about Chowdhury Kumbharam Arya whom I know personally well and for whom I have got great regard for his leadership of kisans and farmers and his work in the villages. I may say that I think our friends in the Swatantra Party had to give a very hard fight against him with all the might of the Rajahs and Maharajahs and all the feudal elements in Rajasthan behind Recently when he had his election, indeed all their forces were verv well piled up against him and he. single-handed almost with the backing of the poor people and farmers, gave them a fairly hard time.

SHRI LOKANATH MISRA: Not with Congress resources?

KUMARI SHANTA VASISHT: did not even want the Ministers to come and address his meetings. He did not want the help of Rajahs and Maharajahs. He did not want to get the help of all these elements. (Interruptions.) These Congress leaders have taken a leading part either in the Harijan movement or in the labour movement or the co-operative movement or women's welfare whatever programmes the Congress had laid down in the various constructive fields in the country. Many of these leaders have taken part in promoting the co-operative movement. That does not mean that some office bearer of a co-operative society has done something wrong and got involved in it to that extent you can blame its president or a Minister or a person who has come a Minister. Just because storekeeper has done something wrong you cannot blame a Minister. A distinction would have to be made as to where the fault lies, and the person according to our law on the spot who does something wrong is res[Kumari Shanta Vasisht.] ponsible for the action, and others are not responsible for his action. Therefore, our hon. Members would have to make this distinction and not just casually go on saying that so and so is corrupt. So I do not think it is fair to make a charge of this kind

Lastly, I would like to point out one more thing. In clause 5A of this Bill it is said that the Inspector of Police of the Delhi Special Police Establishment, the Assistant Commissioner of Police in the Presidency towns of Calcutta and Madras, and in the Presidency town of Bombay the Superintendent of Police can arrest a person without warrant or without the order of a Presidency Magistrate, and so on. To my way of thinking this is a very wrong thing. Why do you want to give the right and authority to an Inspector of Police who is a very junior officer, who is not supposed to be a very senior and responsible officer, to arrest a person without warrant or to take other action or to make investigation of offences of this kind? I think this power given to such a junior officer is fundamentally very wrong. Innocent and ordinary people can be arrested and persecuted and their freedom can be taken A tremendous amount of damage will be done by this sort of thing. I think this power should never be to the Superintendent of Police or the Deputy Superintendent of Police and in no case to any person inferior to that status. I think giving them so much power is very much against the fundamental freedom of the individual, and if freedom is to be spoiled so easily. I think democracy would be in great trodule. I think this should not be allowed at all. I do feel that as far as corruption is concerned we should take concrete and prompt action action against people who are found to be corrupt. We should have a large-scale establishment to examine and investigate and look into these things But merely to

talk about it is only to guard those against all possible action.

About Ombudsman, I cannot understand anybody functioning as Ombudsman. It should not be allowed here. It is a very wrong practice. I cannot understand whether anybody can be so trustworthy as to be able to look around, charge anybody, look into anything, look into any files . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please wind up. There are other speakers.

Kumari SHANTA VASISHT: think this would be very wrong. think that people are so deeply involved with one group or another-somebody has his favourites, somebody has his business contacts. somebody has other contacts, and so on- that nobdy could become a fair-minded budsman in India. I do not think we should talk about this matter. I would never trust anybody in this country to look and examine everything, and if such people were to sit in judgment on me, I would never trust them and take their judgment. I would never have any faith in that person. A percould son like Panditji do many things but I do not think there are persons like Panditji any more. will not trust other people. There are too many groups involved in this.

Thank you.

SHRI C. D. PANDE: Sir, while making these remarks, I am really sorry that the last two days were much surcharged with the talk of corruption and no attention has been paid to the clauses of the Bill. Only the hon. lady Member who just now spoke referred to two or three clauses Bill. And in that connection, when my hon, friend, Mr. Bhupesh Gupta spoke..... (Interruptions.) is the only purpose for which I am He adumbrated speaking. theories-or in fact one theory-that is this phase of corruption is due to the power of monopolists behind the Congress and the monopoly of business in the hands of big business.

SHRI BHUPESH GUPTA: Connection between the two businesses.

SHRI C. D. PANDE: You say there is monopoly of power monopoly of power there and there is a coalition between the two. That is your theory. As far as the monopoly of power in the Congress is concerned, may I sincerely know from him what his suggestion is? In a democracy, if a party has won by a victorious majority, then should that party say to the other parties who have not got even one-third or one-fourth of the votes, "Well, look here, we are too victorious, let you have the power?" Should we give power to the Swatantra Party or to the Socialists or to the Communists? As far as the question that he raised is concerned, that you have got only 45 per cent of the votes, in a democracy where many parties are allowed to operate, it is impossible for every Member in the House to get 51 per cent, of the votes. There is a Constitution like that in France where you have the election first among all candidates and later on two topmost candidates fight the final election and one man is elected by 51 per cent. or more of votes.

SHRI BHUPESH GUPTA: It is . . .

Shri C. D. PANDE: If there are several candidates of some standing, then no candidate is likely to get 51 per cent or 55 per cent. of the votes. So, what is your quarrel? Should not the Congress come into power if they win the elections? I do not think that you are so harsh. Then what do we do? We do . . .

Shri Bhupesh Gupta: I explained to you, we want proportional representation on the basis of the vote; proportionate to the votes, the parties will ultimately get the seats. If you have 51 per cent. of the seats, you will be the biggest party and you will be called upon to form the Government. Naturally you will have to count on the support of others. If you like, follow progressive policies or

follow reactionary policies. You should be very careful in your treatment.

Shri C. D. PANDE: Anyhow, the Constitution does not admit of this change. We abide by the Constitution and we will fight the elections as they are and whosoever has the majority whatever be the quantum of votes secured by a man who has won it he will be in the party which will rule this country. You cannot help it.

Now, your second charge is that monopoly business is doing everything wrong, that because we are connected with monopoly business, therefore every phase of corruption comes into this country. This you have said so many times that we take money for the elections, and that therefore we get this majority and therefore we are giving concessions to the big business. May I point out to him . . .

SHRI BHUPESH GUPTA: I am not so nice.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, no runing cmmentary please. Let him continue.

SHRI C. D. PANDE: Generally we in the other House won 70 per cent. or 67 per cent. seats. The opposition parties and others got 33 per cent. Do vou think that the Congress more than the Opposition Members? On average, I have calculated from the organisational point of view, if we spend Rs. 1,50,00,000 for winning 250 seats in that House or two-thirds majority in all the legislatures in the country, then per head the expenditure is not much, whereas-I know, at least he must be knowing-in Andhra Pradesh and in Kerala there are many Communist Members who-Mr. Kumaran will bear me out-spent much more. One Member said that in Andhra Pradesh, even the Cmmunists spent Rs. 40,000 per seat for the local [Shri C. D. Pande.]

Legislature. May I know where from they get this money? Do they get it from the people? You get it from shady sources which are much worse than big business in the country. You get money from China? They get from Czechoslovakia, they get from Russia . . .

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, now I will rise. He will kindly sit down. I am very glad that you have sat down. That only shows your goodness.

SHRI C. D. PANDE: Not much time at my disposal.

SHRI BHUPESH GUPTA: These statements should not be made. I never said that you get money from sources which I cannot name. I give the company accounts. You said that I get money from China, from Czechoslovakia, from Timbuktu, from Honolulu. These are fantastic statements.

SHRI C. D. PANDE: They are substantiated by records, everybody knows it.

SHRI BHUPESH GUPTA: Where is that record?

SHRI C. D. PANDE: Bank of China record is there; it has been disposed of lately.

Shri Bhupesh Gupta: It is absolutely rubbish. Ask Mr. Krishnamachari. I know, you have been saying it for the last few years. You have gone through the bank account, you have seen it. Mr. Krishnamachari has no love for the Communist Party. Let him come and say.

SHRI C. D. PANDE: May I know what are the sources of the funds of the Communist Party?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Two Members cannot stand at the same time.

Shri C. D. PANDE: I am in possession of the House, Sir. Then, there are thousands of regular party workers of the Communist Party. Every member is paid Rs. 100 or more and we know it comes to lakhs.

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He has not yielded to you. Now, let him continue. You have had your say.

(Interruptions)

Shri C. D. PANDE: In their party organisation every member, active member, is financed and financed regularly, and not very lavishly, say, Rs. 100 or Rs. 150 per month. They are very good workers. But I know from the party member_S that they are getting regular payment from the party.

SHRI BHUPESH GUPTA: Most of them are starving.

SHRI C. D. PANDE: It is Rs. 100 a month for one lakh of persons. They may be very devoted workers. But they are getting large sums of money from abroad in the shape of books sold here and through their embassies and various other means.

SHRI BHUPESH GUPTA: Mr. Pande, please yield to me. If you say such a thing at least give me a chance to contradict you because what you are saying has no relation to truth, and you are never a very truthful person when you speak.

Shri C. D. PANDE: Why take objection to the statement I made? You can deny it. But I put it to the intelligence of the whole House and to the public outside whether the Communist Party has no funds in this country, whether the Communist Party do not spend in this country while fighting elections. If people are convinced, then I have no objection. But this is my charge and I stand by the charge that I made.

Now, why should big business support the Congress? We admit that we have taken money I say, the Congress Organisation has collected money from big business during the last two Nobody can deny it But elections can you cite a single instance where the Congress Party or the Congress High Command or the members of the Congress Party have demurred from enacting progress legislation which affects the destinies of the capitalist class? Is it not generally known that they are very much against the Congress policies? And if they have given us, in spite of all this, any moneyeven in the coming election they will give us-it is not because they are very happy with our legislation

[THE DEPUTY CHAIRMAN in the Chair]

They are not happy with the policy that we are following. In fact, they are against us But they think we are the lesser evil Many of the business people say openly, we finance Congress election because that is the lesser of the two evils. If Mr Bhupesh Gupta and people of his alk come into the legislature in a majority, there will be no hope for this country. Therefore on account of fear of their coming in, they give There are certain persons who are democratic in their outlook who want that a stable government democratic governa government ment, and a popular should be in power Therefore they finance a certain party which has got the democratic means, which does not change on account of money point out-during the last 17 years, whatever policy the Congress has followed it has not done it to please the capitalist class; if anything, it has displeased the capitalist class If you think that we are bought by money, that is not so We take money cause we have served the country in the past and in the course of time, it is quite possible that we may lose that money and Mr Lokanath Misra's party may get that money. That is likely to happen also We are also going at a faster pace with our policies. But

to connect us with big business and say with dishonesty that two-thirds of the members in this country are all corrupt and only one-third on that side are not corrupt, this logic is not We all come from the same good stock of people. We have got same society and we have got the same tradition Then how is it possible that you will remain untouched? Do not think that all Members on this side are connected with the Government Many of us have nothing to do with the Government Then where is the scope for their being dishonest? You have tarred every Member of this side with calumny, You say that everybody in this country is dishonest. May I tell the hon Mr Bhupesh Gupta that by this constant talk of corruption he has tarnished the fair name of India? Look at corruption in the Western countries and in other count-We know Marshal Thanarat of Thailand amassed 300 million dollars The Dictator of Argentina, Marshal Perona, amassed huge wealth. Similarly dictators of this or that country amassed great wealth They changed the policy of their country They aligned themselves with foreign powers for the sake of money. In consideration of big sums they country, they even leased out their allowed it to be exploited by capitalists, in the Middle East or in the countries known for oil That sort of thing in this country never happened. Not a single case you can cite where the people have bought or sold away their country or sold away the wealth of their country to foreigners for consideration of money We do want people to come to this country but nobody has ever allowed them to explost it We want them to have high opinion about our character everybody goes on saying that Indians are corrupt, we will be known as corrupt abroad

Madam I have a grievance against the Home Minister also who said that there is so much of corruption in this country, that he is determined to exterminate corruption in six months or two years And added to it, his

[Shri C. D. Pande.]

flatterers also say that there are 110 lakhs of dishonest people in this country. And he appointed a Sadachar Samiti. It is this type of talk which tarnishes the fair name of our country. That type of talk is not going to help this country. What will the world generally understand about u_S by our talks? No, we are not dishonest.

Mr. Bhupesh Gupta said that there are 500 Ministers in the country. He said they have got so many sons and he asked the House to make calculations. Yes, there are 400 to 500 Ministers in this country, and maybe they may have a thousand sons. But I can assure you that not one out of ten of them is employed at Rs. 2,000 per month as he alleged. Let the Home Minister compile a list of such people. It is no use making sweeping allegations.

SHRI BHUPESH GUPTA: Or son-in-law.

Shri C. D. PANDE: Yes, I am there. Let the Home Minister compile a list of sons and sons-in-law who are employed on more than Rs. 2,000 per month without the requisite qualifications.

SHRI AKBAR ALI KHAN: If he is employed on merit, it is all right.

Shri C. D. PANDE: Even on merit. We do not hold, nor is it their contention, that the sons of Ministers should starve. What we want is that the son of a Minister should not be in a position wherefrom he can influence the policy of his father and deflect his views.

SHRI BHUPESH GUPTA: One little interruption. Could you please explain how a son of a former Chief Minister of Bombay, or Chief Minister at that time, or somewhere like that, who was only an employee of some company became a millionaire in a few years' time?

SHRI C. D. PANDE: I fully understand. If somebody did business and if he made money you should be able to prove that he was in the service of somebody and he was getting that much of salary. If somebody makes commission out of a certain business, it is the duty of the Income-tax Department to find it out. And if you can find it out, you can file a case. You can say that this person was related to somebody who made a large amount of money. Let it be explained. But to say that every Minister has got his son employed with private business at more than Rs. 2,000 per month, this is too much of a calumny and this is too sweeping a remark.

SHRI BHUPESH GUPTA: We never said that.

Shri C. D. PANDE: You did say yesterday in this House that there are 500 Ministers in the country, and if they have so many sons and if they are employed at Rs. 2,000 per month, you asked the House to calculate and all that.

SHRI BHUPESH GUPTA: I said that those who are employed at more than Rs. 2,000.

SHRI C. D. PANDE: Let the Home prepare a list. I request Minister him to make a list so that we do not fall a victim to this calumny. When you say something here, it is put out in the press and people start saying, "Look here in Parliament everybody is saying that everybody is corrupt". I admit there is corruption. I admit that Congressmen, Communists or Swatantrites may be charged of partisanship because of rivalry but in very few cases actual money transactions are involved. I can say that 99 per cent. of the Ministers holding portfolios in this country are honest as far as ordinary legal corruptions is concerned. But I cannot say about partisanship. They may be charged of showing some favour to somebody for the benefit of their party. That is all.

SOME HON. MEMBERS: Group.

Shri C. D. PANDE: Group or party. And what is the Communist Party's approach? I will tell you one example. There was a case of a famous person who was well-inclined towards the Left. Whenever there is any question against him, Mr. Bhupesh Gupta will say, "No, no. Nothing against him."

SHRI BHUPESH GUPTA: Where?

SHRI C. D. PANDE: You recollect.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please refresh your memory.

SHRI C. D. PANDE: If a question is put against a man inclined towards the Left, Mr. Bhupesh Gupta will frown against the questioner. But if it is a question against somebody inclined towards the Right, immediately Mr. Bhupesh Gupta is on the alert, and he will say, "Look here the matter should be pursued." Mr. Bhupesh Gupta, it is not your fault. It is the approach of the entire country that we go by ideological bias, partisanship spirit, whether it may be this side or that side. We argue all manner of things, make calumnies on the basis of ideologies. We say rich man is bad and a poor man is good. A Congressman is very dishonest and another man is honest. This talk should stop. We should take up the question in its merit. We can ascribe it to individuals here and there but not to parties as such or to the whole nation.

श्री बंशीलाल (पंजाब): उपसभापित महोदया, मैं इस बिल का समर्थन करने के लिये खड़ा हुग्रा हूं। सदन में दो रोज़ से इस पर बहस चल रही है। विरोधी पार्टी के सदस्यों ने कांग्रेस पार्टी श्रीर कांग्रेस सरकार पर करण्यन को बढ़ाने का इल्जाम लगाया है। यदि कांग्रेस पार्टी रिश्वत को बढ़ाती होती या कांग्रेस सरकार रिश्वत को बढ़ाती होती तो यह बिल लाया ही क्यों जाता? सब से पहले कांग्रेस पार्टी के लोग

ही रिश्वत के खिलाफ, करप्शन के खिलाफ, ब्लैकमार्केंटिंग के खिलाफ ग्रावाज उठाते हैं । कांग्रेस सरकार ने पंजाब के भृतपूर्व मख्य मंत्री सरदार प्रताप सिंह कैरों के खिलाफ कमीशन बैठाया, इंक्वायरी कराई ग्रौर इंक्वायरी की रिपोर्ट ग्राने के बाद उस पर एक्शन लिया । जिन ग्रफसरों के नाम उसमें ग्राये हैं उन के खिलाफ भी एक्शन लिया जा रहा है। इसके ग्रलावा दूसरे मिनिस्टर्स के खिलाफ भी जब कभी भी शिकायतें श्राती हैं तो कांग्रेस सरकार उनके खिलाफ इंक्वायरी करती है और मुनासिब एक्शन भी लेती है। लेकिन सरकार जब कभी भी किसी ब्लैक-मार्केंटियर या करप्शन करने वाले के खिलाफ कोई एक्शन लेना चाहती है तो विरोधी पार्टी के वे सदस्य जो कि सरकार के ऊपर करप्शन को बढाने का इल्जाम लगाते हैं वही करप्ट ग्राफीसर्स ग्रौर ब्लैकमार्केटियर को सपोर्ट करने के लिये सब से पहले नारा बलन्द करते हैं।

केरल में कम्युनिस्ट पार्टी की सरकार कुछ असें के लिये आई थी। उस जमाने में केरल में करण्यन का ही बोलबाला था और हालत यहां तक थी कि सड़क पर भाम भादमी का चलना भी मुश्किल था और खुले भाम सड़कों पर रिश्वत, फैंबरटिज्म और नेपोटिज्म के खिलाफ बोलने वाले लोगों को छुरा भोंक दिया जाता था।

विरोधी पार्टी के एक सदस्य ने राजस्थान के ऋय-विऋय संघ का जिक भी किया और उन्होंने बिसनोई कमेटी की रिपोर्ट को ग्राधार मान कर श्री कुम्भाराम ग्रायं पर ब्लैकमार्केटिंग का इल्जाम लगाया। जहां तक मैंने सुना है श्री कुम्भाराम ग्रायं तो ग्यारह डाइरेक्टरों के बोर्ड के चेयरमैन ही थे ग्रौर उनके ग्रलावा दस दूसरे डाइरेक्टर्स भी थे, जिनमें से राज-स्थान विधान सभा में विरोधी पार्टियों के एम० एल० एज में से दो ग्रादमी भी डाइरेक्टर थे ग्रौर जिन माननीय सदस्य महोदय ने चौधरी कुम्भाराम ग्रायं के खिलाफ ग्रारोप [श्री बंगोल ल]

लगाया उनकी पार्टी के एक एम० एल० ए० बोर्ड ग्राफ डाइरेक्टर्स में थे । तो मैं उनसे पछना चाहता हं कि क्या कभी उनकी पार्टी के एम॰ एल॰ ए॰ ने किसी मीटिंग में— जब कि वह हर मीटिंग में हाजिर होते थे--कभी कोई डिसेंटिंग नोट दिया या कभी किसी किस्स का कोई प्रोटेस्ट चेयरसैन को भेजा कि ऋय-विऋय-संघ के गड़ के डील में किसी किस्म का कोई गडवड-घोटाला है। ऋब जब कि उनको मंत्री बनाया गया तो रिश्वत के इल्जाम, ब्लैकमार्केंटिंग के इल्जाम आ गए, इससे पहले उनके ऊपर किसी ने इल्जाम नहीं लगाया । जहां तक मझे पता है राजस्थान कय-विकय-संघ एक होल-सेल-डीलर भ्रौर कमीशन-एजेंट था श्रौर गड छोरी छोटी सोसाइटियों को जाता था. छोटी छोटी सोसाइटियां गड खरीदती थीं भौर सीधे बिल्टी उन्हीं के पास जाती थी। ऋय-विऋय-संघ कोई सीधा राजस्थान डीलिंग इसमें नहीं करता था । बिसनोई कमेटी रिपोर्ट में चौधरी कुम्भाराम आर्य के खिलाफ एक गब्द भी नहीं लिखा गया है। मैं नहीं समझता कि ग्रानरेबिल मेम्बर बौधरी जी को कैसे इन सब चीजों के लिये जिम्मेदार ठहराते हैं।

यह जो बिल लाया गया है उससे मैं समझता हूं कि सरकार के हाथ मजबूत होंगे प्रौर इससे रिश्वत कम की जा सकेगी, इसलिये इन शब्दों के साथ मैं इस बिल का समर्थन करता हैं।

SHRI P. K. KUMARAN (Andhra radesh): Madam, Mr. C. D. Pande as very much exercised when the uestion of corruption in the Congess Party was mentioned. In spite f all the objection he has raised, I sel very much inclined to support nd I appreciate the suggestion which Mr. Mani has made that the chairman of the House should con-

vene a conference of the Members of Parliament to draft a Code of Conduct. We have been drafting Codes of Conduct and behaviour for several sectors—for employers and lovees. I do not understand why a Code of Conduct not should drawn up for Members of Parliament and Members of the different Legislatures because we are very agitated about corruption at political level. We do not know what is happening at the lower levels. When this is raised, people are very much agitated. The Congress Members want to convert it into political differences like Swatantra Party. Party Communist and Congress Party, etc. They do not know what is happening at the bottom. In this country today there is an atmosphere where when we point out any corruption at a certain level, at the lower level, people directly turn round and say: 'What is happening in Delhi and other State capitals'? Because there are cases and when corruption cases are brought against Chief Ministers of different and when they are not tackled. naturally people get the doubt. The Home Minister, Shri Nanda. stated that within six months he would put down corruption. Many people welcomed it. Then he tended it to two years. Now even the two-year limit has gone. He is not in a position to proceed. That is what you see because there is pressure in . the A.I.C.C. from different sections-I am not blaming the A.I.C.C. whole.

SHRI LOKANATH MISRA: Little A.I.C.C.

SHRI P. K. KUMARAN: The situation is such that he is not in a position to proceed. If you know what is happening in the country, you will be shocked. The Minister has brought forward an amending Bill and I support the Bill but while supporting the Bill I wish to point out that it is not lack of existing rules that is responsible for corrup-

-tion. It is in the administration of the laws. I would like to tell you that I know the cases of two corruption inspectors. They were appoint ed in order to trace corruption and book the culprits.

AN HON. MEMBER: You mean anti-corruption inspectors?

SHRI P. K. KUMARAN: Yes. anti-corruption inspectors. Do you know what they were doing? I can even give the names; they were writing anonymous letters to a particular Master saying. Station against you have come and so and so inspectors are visitng you.' Then these gentlemen used to go. The Station Master of the station from where a lot of perishable goods used to be booked, got perturbed. He welcomed them and for two or three days they were fed with fried chicken and illicit liquor and supplied with young girls and then they went away with wads of notes in their pockets. This happened with the anticorruption inspectors.

An Hon. MEMBER: An honest Station Master had those things with him?

SHRI P. K. KUMARAN: Corruption is there but it should have been their duty to go and book Afterwards what the Station Master did was to collect bribes at double the rate so that he could make up the money he had paid. I know of another case where there was a complaint against a certain goods clerk that such and such thing was happening. That man was a leader of the I.N.T.U.C. He was working as an A.S.M. but because the Station Master's job does not bring money, he got himself reverted as a clerk and got posted as a goods clerk. When a complaint was made to the Anti-Corruption Department they laid a proper trap and they there and while this was going on, this particular individual was formed. We are coming, we are going to trap you, be careful'. So much so, at the time of trapping, this man went away and put his clerk perhaps Rs. 5 or Rs. 6 a month out of the huge money which this man was earning, got trapped and lost his job. What happened to the man who informed the Anti-Corruption Department? He was chased out of the Department till he lost his job. To-day he is begging in the streets. This is how the measures are being implemented in the country. How do you expect corruption to be rooted out? You know that these are real cases out of life. I am not imagining

there. The clerk who was getting

There i_S another problem these days . . .

things.

Dr. M. M. S. SIDHU (Uttar Pradesh): Some bad cases in good life.

SHRI P. K. KUMARAN: Good life—that is very rare.

SHII C. D. PANDE: May I know whether that man was giving that information out of love for the country or out of any motive?

SHRI P. K. KUMARAN: A lowpaid man might give information out of spite, I do agree. He might have given out of spite because he was not given even a minor share. He must not have been given one rupee or two rupees because he was a peon and out of spite he might have given the information but then what is the protection? Even out of spite he has done a good thing and why not take advantage of it and take action against the concerned man? Simply because it was given out of spite or ill-will or malice, on that account the whole thing does not become incorrect. I do agree that weakness is there because from top to bottom it is there. Now people say, we call it bribe but in other countries they call it tip and so why talk about it? When we think it is corruption, when we talk about it, they say 'What do you think about the Ministers? Why do you upon these poor people alone to account?' This atmosphere is created.

PANDIT S. S. N. TANKHA: By whom?

SHRI P. K. KUMARAN: By the people. When they hear of stories about Mysore and Orissa, how you expect people to think otherwise? So my suggestion is that it be implemented properly. It is implementation of the law that is portant. You must have a Secret Service Society and it should be efficient, not like the present Anti-Corruption Department of the Intelligence Bureau. The Sadachar Committee can do useful work in direction, not in other ways. preaching you cannot root out corruption. It may have effect schools but hardened criminals, who are hardened in life, who have earned money through illegal methods. you cannot convert them by preaching. Stern action has to be taken and you have to trace them. The Sadachar Committee or the Sadhu Samaj functioning under the auspices of the Home Minister can pretend as consumers, and then can give information and help the Government but stringent action has to be taken. was said that by talking loudly about corruption our image abroad is being soiled. It is not correct. The very fact that regarding corruption people are talking shows that our people are conscious. So the countries abroad only look at the people and the people of India are conscious of it. So the question of the country's image being spoiled does not arise. It is done by others.

Another thing is regarding the low-paid employees. We have been discussing the question of food. From 1951 to 1961 our population has increased by 21.5 per cent. I agree. But if you come to the growth production, it has gone up by 44 per get cent. Yet we cannot food. Evidently at least to feed the people at 1951 level food is there but where is the food? The Government is helpless. It is clear that it is hoarded somewhere and who knows where it is hoarded? The people who work under the hoarders know it but where is the guarantee? Suppose they give information that in such and such godown so many bags are lying, if they give that information, is there any safety for them? There is no safety. So, in order to tackle this corruption in the services you should take into confidence all the organisations of the employees such concerns. such undertakings. so that they have a feeling of safety and security on the strength of which they can give you the correct information and action can be taken on it.

Another thing is regarding hibition. We know prohibition such a mania with the Congress Party. with the ruling party, and yet would like the Home Minister to tell me, "Is there any police official who is connected with prohibition and at the same time is not corrupt?" In towns where there were only five or six licensed liquor shops, we are now having 300 or 400 of them form or other, and some day the policeman or the inspector gets his due from the shops; share goes right up to the top. Every day the policeman goes and collects the dues and the condition is every three months or six months these people, these bootleggers, would also supply a man who can be booked under the prohibition law and sent to jail for three months. And these bootleggers would look after family till he comes out of jail. And this is a pucca arrangement. In the circumstances how do you fight it? So, unless stringent action is taken, this corruption cannot be rooted out. Simply passing this Bill is not going to satisfy, is not going to meet the requirements, and I hope the Minister will take this into consideration while implementing the Act.

Shri JAISUKHLAL HATHI: Madam Deputy Chairman, I am grateful to all the Members who have generally supported this Bill. The Bill was discussed in all its various aspects, the political aspect, the legal

aspect, the social aspect and the moral, aspect. I am particularly grateful to two Members of the House, Dr. Sapru and Shri Pathak, for their suggestions and certain elucidations. They have treated this subject from the point of view, and the measure which is a legal one does deserve that treatment at the hands of legal experts. I am also thankful to all the Members who have stressed the importance of a clean, moral, political and life. We have been discussing in this House the economic development of the country, the earthly belongings, the scientific progress, and I thank this is the first occasion when perhaps everyone who took part in this discussion stressed the importance of the moral character, and that is the fibre which we have to strengthen if we want a clean and pure social life. There have been, as I said, various angles to this particular Bill, there is no doubt that the subject is such that you cannot consider it in isolation—the eradication of corruption, it has to be viewed from all its aspects. But as we are discussing today a legal measure, greater emphasis has to be laid on the provisions of the Bill, which are being considered by this House. I first propose deal with the general observations made by the hon. Members with regard to this Bill. I shall then take up the specific provisions of the Bill on which certain clarifications are sought, and I shall also deal with the political and the social aspects, which have been the ject-matter of most of the Members of this House, especially from the opposition side.

Coming to the general observations, Shri Ruthnaswamy observed that there was no need for a new legislation and that the existing laws if properly implemented, would be sufficient for the purpose. Now, this is not actually a new legislation; the existing laws are only sought to be amended to the extent that the trials may be speedier, the procedural

bottlenecks may be removed and the delays in the disposal of cases, which we see today, may be eliminated. It is not a new law. As the long title of the Bill suggests, it is sought to amend the existing laws only, and is not a new piece of legislation, and it was mainly, as I said, based on the recommendations of the Santhanam Committee, which have been incorporated in section 7 of their this amendment has and brought forward with a view to ensuring speedy disposals of trials. removing certain causes of in the observance of the present procedure, and creating certain offences which were not offences under existing arrangement.

The general other observation which was made specially by Thengari was that this Bill did not deal with the important recommendations of the Santhanam Committee and that it would have been better if first the report was discussed in the House and then this Bill brought forward. He also complained even from section 7 certain portions had been left out. He said that paragraphs 1 to 4, and 25 to 29 had not been touched. Perhaps he was not present in the House when I made the Motion and explained that paragraphs 1 to 4 incorporated their commendation to have a special legislation for the economic offences. and the Santhanam Committee had suggested that this should be referred to the Law Commission. I stated in the House that we have accepted that recommendation and that these have been referred to the Law Commission for their consideration. He also complained that this Bill not make any provision with regard to the Conduct Rules for the ernment Servants, or that no action has been taken. Their recommendations with regard to the Government Servants Conduct Rules have been accepted and new rules based on these recommendations have prepared. Therefore it is not

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important recommendations have been left out, In fact they have been considered and are being considered. Out of the 137 recommendations which the Santhanam Committee has made, as many has have already been accepted and out of these 57 have been implemented. He also suggested that the mendations with regard to the judiciary are not contained in this Bill. This matter is one which has be discussed with the Chief Justice of India and the Home Minister is discussing very soon those recommendations which pertain to the judiciary. He also stated that the Sanathanam Committee had several recommendations with regard to very important administrative Departments or Ministries where the scope for corruption is greater, and that these recommendations too have not been made mention of here. These recommendations refer to the Departments of the Director-General of Supply and Disposal, The Director-General of Technical Development, the Office of the Chief Imports and Exports Controller, the Central Public Works Department, the Incometax Department. I may say all these recommendations have been duly discussed by the representatives of the Ministry of Home Affairs and the representatives of the other Ministries concerned, and these recommendations have been, by and large, accepted and action on them is being taken. What I therefore. mean to auggest is that it should not be understood that the Government picked out only Section 7 from the whole of the Santhanam Committee's Report and brought forward this legislation. In fact, the other recommendations-too have been accepted, or consideration. But are under Government thought that as Section 7 of the Santhanam Committee's Report mainly deals with legislation, or have recommendations with regard to laws and procedures, and if they could be taken immediately, then there is no reason why this should

not be done. That is why this measure has been brought forward.

Another suggestion that the hon. Member made or another criticism that he made was that the abetment of the offence of corruption which has been recommended by the Santhanam Committee to be made substantive offence, has not been made a substantive offence. With regard to this observation of his I submit, Madam. that this was examined in 1952 when section 165A of the Indian Penal Code was inserted and we were advised that abetment of an offence by itself is substantive offence and that it should not be read along with section 109 and that is the reason why this has not been included in this measure.

Several hon. Members have ticised the Government for not accepting the recommendation of Santhanam Committee for including Ministers in the definition of public servants. I am grateful to Dr. Sapru for having clarified this position. The Supreme Court has concluded question once and for all and the decision of the Supreme Court binding on all the law courts India. There they have held that the definition of public servant section 21 of the Indian Penal Code, includes Ministers. And we are advised by our law experts that once this is decided by the Supreme Court it is not necessary to include it here.

I was rather not very clearly understood by Shri Lokanath Misra when he said that I stated that Ministers are not government servants. What I stated was that there is a distinction between a government servant and a public servant. I also stated that a Minister, although he is included in the definition is much more than a public servant, looking to this responsibilities . . .

SHRI A. D. MANI: You mean government servant. SHRI JAISUKHLAL HATHI: Even Government servant and he is even much more than a public servant. I say, because he has his duty to his electorate, he has duties to the Legislature and he has responsibility to the Parliament, and his code of conduct is something higher, his responsibility is something higher. It was in that sense that I said that he is not a government servant. Even otherwise he is not a government servant.

Then I come to the specific provisions made and the several other points for clarification or the critiqisms made. I shall first take up clause 3 which has been referred to especially by the hon. Member Shri A. D. Mani. That relates to trial in camera, I may first bring to the notice of the House the background for this. Mr. Mani suggested and asked why should a provision for trial in camera be included? Similarly other Members also raised that point. Under section 198 of the Criminal Procedure Code. whenever a complaint for defamation is to be lodged where the President, the Vice-President or a Governor or public servants are alleged to have been defamed, the Public Prosecutor can file a complaint for defamation. Under the ordinary law. that is to say, under the normal law, the person aggrieved has the right to file a complaint and under section 198B the Public Prosecutor can only file a complaint with the consent of the person defamed. If the person defamed does not give the consent, then the Public Prosecutor cannot file a complaint. I would now like specifically to bring it to the notice of the House an instance where a public servant, I mean including a Minister, is goncerned. Take for instance a public servant an officer. It is alleged by somebody that has defalcated or has misappropriated a large sum or money. This a defamatory statement. Ιt may be that the allegation is 4 P.M. true or it may be false but it is the duty of the Government to

vindicate and to establish by a judicial test that this is wrong and that there has not been any defalcation. The person defamed may not be willing to go to a court of law and file a complaint. It may be that there may be truth in the allegation: may have amassed large sums money and he may rest satisfied keeping that money with him and not be willing to go to a court of law to get himself cleared. In such a case, it becomes difficult for the public Prosecutor to file a complaint of defamation on behalf of that person. If he does not give his consent then the Public Prosecutor file a complaint of defamation the charge cannot be enquired into and the truth cannot be arrived at. It is there against the will of the person who is aggrieved or who is defamed that we are providing that a Public Prosecutor will be able to file a complaint. This is something which we are doing by going out of the way in order to have a clear verdict, in order to have a judicial verdict. We have to view the provision regarding in camera trials with this background. We know that in defamation cases character is one of the relevant evidences and kind of question can be asked cross-examination, maybe right, maybe wrong. The person aggrieved was not willing to file a complaint: was not prepared to give his consent but the Government filed the complaint irrespective of the willingness of the person concerned. we not even give him this much of protection to see that the prices of evidence that might crop up while being put to a rigorous cross-examination affecting his character are published, may not be published? Perhaps there is the impression that this applies to all cases of corruption. It is not so. This does not relate to all cases of corruption; trial in camera is not for all cases corruption. This is only for cases with regard to defamation and think it is but just and fair that this protection should be given.

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Mr Mani pointed out another example, another argument. He asked as to why the Ministers should not bear the expenditure of these cases, why should complaints be filed by the Government. It is not that the Ministers cannot do it: they can do it but this provision is only to take care of the contingency when say that they do not want to proceed, when they are not prepared. allegations may be there, they may be wrong and so the Ministers may not be willing to proceed with them. So, this is a provision meant not only for the Ministers. It is meant all public servants. This is a provision relating to a case where the Public Prosecutor files a complaint against the consent of the aggrieved party: it is only in such cases that this provision is sought to be made operative.

Another point was raised by Shri Pathak. He is not here. I have great regards for him. He is one of our eminent lawyers of the Supreme Court Bar and whatever he says has to be regarded with due care and may I say, even with respect? fact, even before he raised this point, we had looked into this. We had considered the point which he raised and I have again checked up to make myself doubly sure that there nothing wrong. He made two subtle points, as Dr. Sapru put it. The first was the suggestion regarding property disproportionate to his known sources of income in the case of a public servant which is sought to be made an offence. His ment was that the property which a person has as the result of having taken bribe and that bribery is an offence but because he has been in possession of the property obtained by taking this illegal gratification this by itself should \mathbf{not} Ъe offence. That was one argument. It is not something like stolen goods; it is not on the analogy of being in

possession of arms without licence; it is not on that analogy that this is made an offence. It is not that because he has got this property from money obtained through bribery or corruption this is made an offence. This is an offence which is termed as criminal misconduct and the fact that he possesses property disproportionate to his income which he cannot show is an offence. He cited the case of a person inheriting property and not being able to explain it away. Now, getting an inheritance is a fact which could be easily proved. It is not a thing which cannot be explained. Where he cannot explain legitimately the source of the inheritance then it becomes an We know a number of cases where officers drawing Rs. 500 or Rs. 600 or Rs. 700 are in possession of movable and immovable property worth five or six lakhs or rupees. We also know that the officers of the Government have to submit returns every showing the movable and immovable property. Year to year if there is an increase, say from two lakhs rupees to five lakhs of rupees so on which is proportionate to his total income it is a different matter. But if all of a sudden it comes to the notice of Government that he has amassed wealth which he cannot at all account for then only it becomes an offence. Therefore, it is not that evidence is sought to be made offence but the very fact that he is in possession of property which he cannot account for is sought to be made an offence. Then he talked of the burden of proof. The burden of proof generally is on the prosecution but we have laws, even section 4 of the present Prevention of Corruption Act which say that when the ingredients for an offence under sections 61, 165 or 165A can prove that the man has taken money from a person with whom he had official dealings, then the burden of proof to show that it was not for any illegal purpose or to show him official favour shifts on to the accused. This is a principle which has been well established and accepted and therefore there is nothing new in this.

Then the third point be raised is also an important point from the legal point of view. He said that this Act retrospective. Now. would be should like to make it clear that no criminal statute could be retrospec-That is the interpretation and I should like to refer to Maxwell on Interpretation of Statutes which says that a criminal statute cannot retrospective unless expressly mentioned. Here it is not mentioned that this shall be retrospective. This is a prospective statute. It will take effect from the date the Bill becomes an Act, that is, from the date of commencement. Therefore it would not be retrospective. His argumer.t that the wording found here was 'if he or any person on his behalf in possession or has, at any during the period of his office, been in possession' and he said, supposing a man was in possession of such property in 1930 but has dissipated it before 1964, he would be charged for having been in possession of this in That is not the idea; that is not the object; that can never be the object. But it may be if from 1964 onwards after this Bill comes into force it becomes known in 1970 that a person was in possession of such property in 1968 he will be liable.

SHRI C. D. PANDE: If he was found to be in possession 1962?

SHRI JAISUKHLAL HATHI: No; it will be an offence only after the comencement of this Act.

SHRI AKBAR ALI KHAN: The wording is not so very clear.

Shri JAISUKHLAL HATHI: A criminal statute can never be retrospective. For example take prohibition which is not there in some States. If today a Prohibition Act becomes effective in a place and a person has drunk liquor before it came into

force, he cannot be charged because it was not an offence when he did that act. Article 20 of the Constitution makes it clear that no person shall be convicted of an offence which was not an offence when the act was committed. That, I think, is an incontrovertible proposition and I should like to make it quite clear that this will come into force only from the date when it becomes an Act. It has no retrospective effect at all.

SHRI G. RAMACHANDRAN: May I ask a question?

SHRI JAISUKHLAL HATHI: By all means.

G. RAMACHANDRAN: Shri Everybody knows that such a legislation is coming and that there are such and such provisions in it. While you are taking time to pass it the ill-acquired wealth of different kinds may be quickly transferred from hand to hand and done away with so that by the time the Bill becomes an Act you may not be able to lay your hands on the culprits. happens in several other cases legislation and you put a kind of moratorium on certain things while the legislation is going on.

SHRI JAISUKHLAL HATHI But there is no such offence up till now but if there is other evidence that he has taken bribe, well, he will be booked.

Prof. M. B. LAL: Under other laws?

SHRI JAISUKHLAL HATHI: Yes, under other laws. The fact that he is in possession of property disproportionate to his known, sources of income was not an offence so far. We are making it an offence only now. But if there is evidence that he has taken money illegally he can be booked otherwise. We are even providing for attachment of property which has been the subject-matter of the offence.

SHRI KHANDUBHAI K. DESAI (Gujarat): So the property he has accumulated up till now is legalised?

Shri JAISUKHLAL HATHI: No; it is not legalised. If it has been obtained through corruption, the property is not free.

The only objection of Mr. Pathak was that merely because he is in possession of property we say that he has committed an offence. That was his objection.

SHRIMATI SHYAM KUMARI KHAN (Uttar Pradesh): May I please ask a question?

SHRI JAISUKHLAL HATHI: I can reply later on.

Then there was a point raised by Mr. Ruthnaswamy, I think, about the gravity of the punishment that we should not award the same sentence for all kinds of offences. For that a provision has been made here and we have said: "Provided that the court may, for any special reasons recorded in writing, impose a sentence of imprisonment of less than one year." So that provision is already there.

Then Mr. Chinai asked why defamation by spoken words has been added here. The definition of defamation includes spoken words. It was only in 198B that they were omitted. We are now . . .

Prof. M. B. LAL: May I know if the Minister can tell us why they were omitted then?

Shri JAISUKHLAL HATHI: I can tell you. They were omitted because spoken words may not be very often authentic. If defamation was there by means of writing then it is easier to prove and under 198B it was the Government or the Public Prosecutor who was going to file a case for defamation, not the person concerned. If the person himself wants to do it then spoken words would do; he can

file a suit for defamation on the basis of spoken words. But if the Public Prosecutor had to do it, the Government had to take great pains to ensure that the spoken words were authoritative and perhaps it may not be a strong case for the Government. Therefore they were deleted but here we say even defamation by spoken words should be there.

Now, several Members have referred to the code of conduct, the conduct Ministers, the conduct of the members of the ruling party and the politicians and they have tried perhaps to argue that if there is corruption in the country it is only because of the ruling party. In my earlier observation I said that we should not try to talk of corruption make it appear as if everybody corrupt, everybody is dishonest. Ιf there is corruption, we have to tackle it. We have to act in a manner that leads to eradication, of corruption and a pure social life is brought about. I do not in the least intend to say that Members from the other side who participated in the debate discussed this question solely the political point of view. Some of the suggestions they made were certainly worth considering and I shall be dealing with them; I have already dealt with some of them. But wonder if I am right in my conjecture that in whatever the Government did or tried to do there was an attempt or not to make a political capital out of it. If this Bill was brought then also it was said that Ministers have been left out. If there non-implementation of the Santhanam Committee Report then also it was said that because this Government does not want these recommendations to be implemented, fore they are doing it. If the code of conduct was not published then also it was made a grievance from a particular angle. I should say here that Prof. Mukt Behari Lal's speech was a treat to hear especially when he went into the cause, the root, the remedies, the content, the

and the magnitude of the problem of corruption It was really a treat to hear that part But when he touched this particular point, a code of conduct for Ministers, he blamed for not publishing it, as if it was a family He asked Why do you not lay it on the Table of the House and why do you keep it a secret? May I tell him that the code of conduct has been laid on the Table of the Lox Sabha on 18th November, 1964 and on the Table of the Rajya Sabha on 20th November, 1964, and that it is not a secret document? It is a public document We have placed it on the Then, he also said about a Table code of conduct for MLAs and MPs Why are you slow? Mr Manı also raised that question I shall with that. In fact, I may make it clear here .

THE DEPUTY CHAIRMAN. How much time would you take?

SHRT JAISUKHLAL HATHI' I think another ten minutes I may make it clear that we are moving in the direction, because we want that there should be a code of conduct for MPs and MLAs We have taken up this matter with the Minister of Parliamentary Affairs and in consultation with the Chairman of this House and the Speaker, we will invite the leaders of the various political parties in Parliament here and we discuss it Therefore, it is not that we are not going to do it We shall be doing it definitely and we have already moved in the matter may I ask. Why should we be blamed? At least we have made one code for Ministers Has any one of the political parties made any code for their Members? Have they done The Members in this House are all sober people elderly people

SHRI P N SAPRU Not all

SHRI NAFISUL HASAN (Uttar Pradesh): All may not be elderly but they are certainly sober

Shri JAISUKHLAL HATHI: But in the House of Elders all are elderly. They are sober in their approach.

SHRI BHUPESH GUPTA You compare other parties with the Congress Party

Shri JAISUKHLAL HATHI. Other Legislatures we have got in the country where there are members of his party also I say even for the purpose of the code in the Legislature of in the other field, they have made no attempt to have any code for them.

SHRI BHUPESH GUPTA How do you say it, because you are dealing with the Parties Then, you can mention the Congress Party You may be Ministers, others may be Ministers. It is administration of law.

SHRI JAISUKHLAL HATHI The complaint was that the code for the members of the Legislatures has not been done by us We are taking steps to do it

Prof M B LAL When we talk of Members of Legislatures we include therein members belonging to the Opposition Parties also

SHRI JAISUKHLAL HATHICertainly, that is what I say Therefore, I say that we have already moved and we are requesting the Minister of Parliamentary Affairs to convene some such meeting, so that we can do it

SHRI AKBAR ALI KHAN Will it be expedited?

SHRI JAISUKHLAL HATHI It will be expedited That is our intention

Mr Bhupesh Then, Gupta, when referring to the code of conduct asked What about Ministers staying businessmen, with big accepting Now, if he reads the lavish parties code of conduct, we have mentioned this also that Ministers

normally stay in accommodation provided by the Government. There may be exceptions if there is a friend or a personal friend or relation. That is a different matter. But by and large, as a rule, it should be done. We should also avoid lavish parties. So,

it is not that the whole idea of eradi-

cation of corruption and the need for

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a pure moral life and a high standard is only with them We have also something. We are thinking in these terms, but then they have tactics also. He said that the Home Minister announced that he would eradicate it within two years, but the other Congressmen, some opposed to him.

SHRI BHUPESH GUPTA: I said some.

SHRI JAISUKHLAL HATHI: Now, that is a way of doing it. The Home Minister himself is a very good person, but there are others who do not want that and, therefore he will be a failure. I may say that on the question of eradication of corruption

SHRI BHUPESH GUPTA: Do I take it that the Home Minister is as good as Mr. Biju Patnaik or Bakshi Ghulam Mohammed?

Shri JAISUKHLAL HATHI: fact, there is nobody in the Congress does not want eradication of corruption. There is none who wants corruption. There is no question of any difference or anybody opposing r being against it. Then he said: It 's said that within two years he would eradicate corruption. He has :hallenged it and taken challenge. Now, I think he has heard him right and still if he says that he had done this, I think he should be thinking that the Home Minister is a man of divine powers-it is such a vast problem-if he is to tackle it within two years. What he said was

that within two years he would see that there was a substantial impact on this question. The fact that we are discussing it here itself shows that there is an impact made.

Seri Bhupesh Gupta: In fact, I told the Home Minister not to make such cheap promises merely because you are interested.

SHRI JAISUKHLAL HATHI: Then, the third question that was raised was about Shri Khumba Ram Arya. Now, he said that the Chief Minister did not want him to be in the Cabinet.

Prof. M. B. LAL: I did not say that.

SHRI JAISUKHLAL HATHI: right. He wanted an enquiry to be against him by the Union made Home Minister. There were allegations against him. Now, I have got the record. I have seen it. As the hon. Member, Kumari Shanta Vashisht, and the other Member said, there is nothing personally against this gentleman. The Home Minister had looked into it. And then if there was any personal allegation, he was not a Minister then. He was not a public servant then. If there was something, it was a matter for the Congress organisation and not for the Ministry or the Home Minister. But even then the State Government has been advised that whole record may be looked into by the Vigilance Commission State, so that if there is any doubt, even that should be cleared. There is no question of hushing up anything or doing any such thing.

Then, much has been said about delays and other things, Mr. Mani has suggested the method of appointing a high level committee on the lines suggested by Mr. Raug. Here I may say that so far as public servants are concerned, the Central Vigilance

Commission is there. So far as others are concerned, the Santhanam Committee has made recommendations which are still under consideration. What form it should take, we do not know at present. But for the present we have said that if it is a Central Minister, the Prime Minister will ook into it. In the case of a State Minister, the Chief Minister of the State will look into it. But that is only a form or procedure. What I would say is, as has been said by others, merely because there are allegations, cannot think that the Minister should step down. If there is a prima facie case, naturally at least let that be enquired into. Why should we be in such a great hurry even before decide prima facie as to whether there is a corruption case or not? If a prima facie case is established even if moral responsibility is established, which has shown that he has failed in the discharge of his responsibilities, then also the Minister should resign. I am not simply telling this by way of theory. It is a practice. And I may bring it to the notice of the House, apart from corruption, apart from direct responsibility or direct liability in respect of any overt act, the instance of the present Prime Minister, Shri Lal Bahadur Shastri. because of one resigned only action, where he was not at all connected, directly or indirectly, had no responsibility.

Still he thought that he should do it. Therefore, let us not think everybody on the other side knows his moral responsibility and that on this side there is nobody like that. Therefore, I feel that even in other cases—I do not want to enumerate the cases we have, I do not think I should deal with these points at great length. I would only repeat that so far as the law is concerned the law will be implemented and the law will have its effect, but as many Members, Shri Ramachandran and others have said, it is not the law alone that can help us eradicate corruption. There is something more than law. There is something more, and each one of us has to exert and has to try and join hands to eradicate corruption and to bring about a neat life, a high standard of life, and I hope that all of us will join in this attempt and see that we have a clean life and a good and efficient administration.

Madam, with these words I commend my motion.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Amendment of Act 5 of 1898.

SHRI A. D. MANI: Madam, I move:

"That at page 2, lines 18 to 25 be deleted."

Madam, since the Minister has spoken on the subject, I should like to say that I am not satisfied at all with the explanation given by him. I would like to make my submission very briefly. He mentioned the case of a public servant who has come into a fortune illegally acquired and that person is not prepared to file a suit for defamation.

SHRI JAISUKHLAL HATHI: Not a suit but a complaint.

SHRI A. D MANI: But in that case the Government on the basis of the report it receives can institute a departmental enquiry because any allegation against a public servant has got to be enquired into, and it need not necessarily be by way of a comdefamation. I would like plaint for to say further that in the case of Minister who is charged-and that was my main point—the trial should be in public, because the public trial of a case of defamation the tone of the public in respect of maintenance of the highest standard of integrity, and I referred this morning to the latest case, case the Lyshinsky trial. In that Judge said that the fullest publicity was the best way of correcting misdoings of the officials concerned.

Madam, I press my amendment to clause 3 (1) (a) and (b).

The question was proposed.

SHRI BHUPESH GUPTA: Madam, I would support the amendment specially with regard to Minister because I think the trial should be public as far as the Minister is concerned.

SHRI JAISUKHLAL HATHI: There is no clause for Minister separately.

BHUPESH GUPTA: SHRI Minister should not be in this respect put in the same category as other public servants who are dealt departmentally by departmental rules and so on. As far as the Minister is concerned, normally he is responsible to Parliament and ultimately to the electorate. He is not guided by any service conduct rules and so on. even in the Madam, as you know, case of a service conduct rules it is matter to the possible to take the court of law in the event of something going wrong, and if the party feels aggrieved the service conduct rules also enable the aggrieved party With to go to the court of law. regard to the Minister, all these things would not apply. This should

be simple. I do not see why the Ministers should fight shy of a public trial or public investigation. They are public men that way.

THE DEPUTY CHAIRMAN: That is all right. You are only making a suggestion.

SHRI BHUPESH GUPTA: Madam. this is very important. As you know, some of the things we do not know. Certain investigation about a Minister takes place and even when action is taken, we do not know exactly what are the findings. It has happend this Parliament and it has happened in the State Legislatures also. situation should be avoided. and therefore the Minister should be brought within the gaze of the public and put under searchlight completely and fully.

Prof. M. B. LALL: Madam, I also wish to speak. Ι support the amendment moved my friend, Mr. Mani. I am definitely of opinion that the trial should not be in camera unless the court that the trial can best be done only in camera. I personally feel that in cases of defamation, if the Government feels that the position of the public official or of the Government should be vindicated in the court and if the public official or the Minister concerned is not prepared to go to the court to vindicate his position, the Public Prosecutor may file a complaint in the court, but the official or the Minister concerned must be asked to resign. A Minister must either be prepared to vindicate himself in the court if the Cabinet so decides or the Minister must quit the office which he holds. There can be no third way in this particular matter.

With these words, Madam, I support the amendment.

Shri G. RAMACHANDRAN: In the light of the explanation, if I might call it so, which my friend just now gave. I would also wish very strongly to support this amendment.

HATHI: JAISUKHLAL SHRT Madam, the argument advanced Mr. Mani has been ably refuted by Mr. Bhupesh Gupta. Mr. Mani said that there may be a departmental enquiry if there is not going to be a case in a court of law. Then Mr. Blupesh Gupta said that in the case of a Minister there should not be a departmental enquiry. The provision applied to public servant where there is no distinction between a Minister and a public servant. A Minister is a public servant provided we have made any amendment that a public servant should be such and such person.

Regarding the argument of Prof. Lal, they are rather thinking in terms of a suit. I am thinking in terms of a complaint. The distinction between suit and complaint is well known, but Prof. Lal said that if the Minister refuses to give consent, he should quit. If by quitting we want to restore confidence in the people that the charges levelled against him were wrong, people will say: "All right, he has taken a lakh of rupees and now he has resigned". We do not want this even to be left at that. It goes a bit further in that resignation would really be enough but more than that there should be a case. This is my argument.

Prof. M. B. LAL: All I said was, if a Minister refuses to face the law court, then he must resign. Even then if the Government so thinks it proper, the Government may refer the matter to the law court for its verdiet. I have no objection.

THE DEPUTY CHAIRMAN: The question is:

"That at page 2, lines 18 to 25 be deleted."

The motion was negatived.

THE DEPUTY CHAIRMAN The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAISUKHLAL HATHI: Madam, I move:

"That the Bill be passed."

PROF. M. B. LAL: Madam, I must express my obligation to the Minister for the kind words with which he referred to the speech that I delivered yesterday.

I am also much obliged to him for inviting my attention to the slip that I inadvertently made yesterday. I am glad to know that the Code of Conduct that the Government formulated with regard to Ministers had been placed on the Table of the House. I would only request the Government that it would see that the House has an opportunity to have some discussion on that Code of Conduct so that the Government may be conversant with our views and may, if it thinks proper, modify that Code of Conduct in the light of our observations. If any notice is needed, I will submit a due notice for the purpose.

Madam, I never tried to discuss that question in a partisan spirit. That is why, while I spoke for 45 minutes, I never mentioned Congress and only when Mr. Pande said that Ministers are not appointed by the Chief Ministers and the Prime Minister—and he hinted that they are appointed by the party—then alone I said that I did not wish to accuse the party and that if you wished the party to be accused, I had no objection.

SHRI JAISUKHLAL HATHI: That is all right.

Prof. M. B. LAL: Secondly, Madam, when I charged the Ministers of being unfair to Members of the Opposition parties I also said that corrupt Ministers have been unfair

[Prof. M. B. Lal.]

even to the Members of the ruling party and have caused considerable tensions in the ruling party. I need not say more about that. But a good friend of mine, for whom I have a great respect, charged the Opposition parties of spoiling the image of India. I do not think that the Opposition can be so charged of spoiling the image of India as Ministers who misbehave and misuse the authority entrusted to them. I wish to point out that there is not a single charge levelled by any Opposition member against any Minister, which has not been talked of by the members of the ruling party itself.

SHRI BHUPESH GUPTA: In fact, we get from them.

Prof. M. B. LAL: May I point out to the Member concerned who comes from my own State that whatever I might have spoken against Mr. Kamlapathi Tripathi my words did have that impact on public mind the unpublished statement of Charan Singh against Mr. Kamlapathi Tripathi had. If today I refer to the fact that a certain Chief Minister exercised his discretionary powers in a manner not conducive to the public good, I wish to point out to this House that these charges were levelled more or less publicly by a large section of the ruling party in that particular state. Now, I do not talk of my State alone. Think of Punjab. If the leader of my party in Punjab made a certain statement—and he is facing even a trial on that account—the members of the ruling party left the ruling party, made public accusations about the conduct of the then Chief Minister of Punjab. Think of Orissa. Is not Mr. Patnaik accusing publicly Mr Hare Krushna Mahatab of improper practices and is not Mr. Hare Krushna Mahatab accusing Mr. Patnaik and Mr. Biren Mitra of misconduct? There is the same story with regard to Bihar. And so, I beg to submit that the Opposition has not spoiled the image of India, the image

of India has been spoiled by corrupt Ministers and by the internecine quarrels in the ruling party. And as member of the Opposition, as a representative of those who are not satisfied with the present administration. I have no option but to voice the grievances of those that are suffering at the hands of the Congress Party. If I do not do that, I have no right to be here where I am. As a member of the Opposition, it is my duty to voice unattended urges of the people. It is my duty to offer resistance and opposition to what I think to be wrongs the Government, And yet, done by again, I was as non-partisan as could be. When I said that there should be a Code of Conduct for the Members of Parliament, I did not wish to exclude the Members of the opposition parties. When I said that there should be a proper Code of Conduct for the Ministers, I did not mean to say that the law that may be framed or the Code of Conduct that may be framed would be applicable only to Congress Ministers and cease operation when any opposition party will come to powers. I therefore beg to submit that instead of accusing the Opposition parties of spoiling the image of India or of making capital out of the situation, the Government and the ruling party will be well advised to see that proper steps are taken, that corruption is speedily eradicated and that this land of Gandhi and Buddha has a proper image of its own. This is what I wish to say.

I have already said in my speech that some attempts are being made by the Government to tighten the law with regard to corruption. I recommend an article which I read some time ago and which was written by Lord Attlee who had been both a Leader of the Opposition and Prime Minister of Great Britain. He said that it is the duty of the Opposition to find out loopholes and defects in the Government policy to bring to light the defects exist in the administration. And therefore I am not doing

wrong I do not say that the Government is not doing anything right But I deem it my duty to invite the attention of the Government to wishould be done and is not done

THE DEPUTY CHAIRMAN Mr Bhupesh Gupta Be brief please

SHRI BHUPESH GUPTA I also associate myself with Prof Mukut Behari Lal in icpudiating the suggestion that the orposition is trying to blacken the image of India by making speeches about corruption ın House or in the other House or elsewhere If you look at the newspapers abroad, you wi'l find that Opposi a Speeches are not reported at all People of England, France, United States of America, Scandinavia and etsa where do not know exactly what is spoken here as far as corruption is concerned Bal they do read the ,eep scandal case and they do read when an intransigent Chief Minister like the former Chief Minister of Kerala Mr Sankar, refuses to resign in the face of strong demand even by his own partymen When two Chief Ministers publicly quarrel, mobilise forces against each other, they being very important men in public life, reports go out to the foreign press and they come to know what is happening here Therefore, if any one is spoiling and blackening the image of the country abroad it is, in the first instance, by the corruption that is being indulged in by some Minister or his on or the manner in which they resist the corruption charges, and in the second instance by their necine quarrels and factional which give rise to such developments Therefore, I think the ball is entirely in the other pole Madam, therefore, I should like to make this point clear It is not right to say time and again that these speeches blacken the image of India On the contrary if we had not spoken in the manner in which we have been speaking against corruption in this House and elsewhere, we would never have been loyal to the high traditions of our country, we would not have created a good atinosphere in our country and given a good account of ourselves. The world judges us not merely by how meekly and in mute submission and silence we reconcile to the evils of corruption. The world judges us by how we fight corruption because it is taken for granted that some measure of corruption will continue and it has to be combated. Therefore, they look upon us from the point of view that the Indian people and their parties and political representatives are fighting corruption.

Now I wish our speeches were a little more reported in the newspapers abroad so that the English people and Americans and others would have got a better impression of our parliamentary system They would have known that here is a dynamic Parwhich liament and a legislature in the Opposition gets up and Members of the ruling party a so get up and speak fearlessly against corruption and call for action against it would really enhance the moral stature of our country abroad

Madam, in this connection will depend on implementation We have not been partisan in this mat-How can I be? I get all the corruption stories about the Congress Ministers from the Congress Party for which I am thankful to them can I be partisan in such matters? But for co-operation so willingly given but for this co-operation would not have been in a position to make the speeches that I make this House or the hon Members here Therefore, if anything we say here the hon Members opposite cooperate with us in this manner. Therefore we are not partisan at all.

In our speeches we have pointed out that many Congressmen are honest, good Congressmen and we would like them to assert. We have not even said that all Ministers are bad. It is a distortion of what we said Suppose, Madam Deputy Chairman, I go abroad and misbehave in public, would they not judge Indians by m.

[Shri Bhupesh Gupta.]

conduct? Do I not become a trustee of our culture and civilisation in that context whereby the others judge us? Similarly in a narrow context of life, in the internal sphere, when one or two Ministers go wrong, well, responsibility falls on them and they are liable to be judged in this way. A vicarious responsibility attaches to them. Therefore, when we make this criticism, let it not be thought that we are accusing every single Minister or Ministers' sons or, for that matter. their sons-in-law. That is not at all the position. But then you should deal with them Madam Deputy Chairman, our experience in this respect been rather one of unhappiness; it is not very good. When we raise thing on the floor of the House, tions are not taken. What we get is prevarication. As much as possible they try to brush aside the allegations that we make.

Madam, probably sometimes we are wide of the mark. Maybe some of our statements may be wrong, but what we say is you should consider them for whatever substance. You should look into it. Even today it is stated in newspapers, journals and so that the son of a certain Minister in Bombay suddenly in a matter years rose from poverty to the status of a millionaire. How could it be possible? Not by earning commission. If you pay income-tax at the rate of twelve annas in a rupee, no one from Rs 200 per month can become a millionaire in ten years. We have culated, we have consulted the lawyers. We have consulted economists. It is just not possible if you have been paying income-tax. Therefore, either there has been black money or there has been evasion of taxation, avoidance of taxation. All are Therefore, this is a case for investigation. Uptil now we do not see any investigation being instituted. Am not to infer from it, or are not people to infer from it that because he happens to be a son of a very powerful man in the Congress Party, one who had been the Chief Minister

the State and the Finance Minister here, that is why he gets away? Now it is a legitimate doubt. Do not blame the people, I say Therefore this matter should be gone into

Again, Madam, in your State allegations have been made in a huge printed book against the Chief Minister of Mysore. Why should it not be gone into? Therefore, as far the code of conduct is concerned, it is unsatisfactory. I have gone through it. And when you discuss it, shall comment upon it. Well, I do not wish to say very much. Mr. Hathi seems to be very satisfied with code of conduct. Well, if he is satisfied, let him be satisfied. But we are not satisfied with it. What a surprising thing The Home Minister made the suggestion that allegations against the Ministers in a State should gone into by the Chief Minister first instead of going to the Vigilance Commission or some other commission. Similarly, he said that allegations made against the Central Ministers should be looked into by the Prime Minister, I protested against it by public statements and also wrote letter. Am I to understand that the Chief Minister will be absolutely impartial? Am I to understand that they are divine creatures, angels and they will not be carried away by affiliation in the Cabinet or in the party? Why then matters should not go straight to the Vigilance Commission whether the allegation is against the State Ministers or the Central Ministers? Therefore, that point is not at all there. In fact they are trying to avoid it.

Well, Madam Deputy Chairman, there is a lot that can be discussed. We never approach this problem in a partisan manner. Please do not bring in this charge against the opposition. We poor chaps have nothing to offer. Permits are not with us. Licences are not in our hands. Import licences are not in our hands. Licences for factories are not in our hands nor do we have any other thing in our hands for the capi-

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talists How can we show favouritism? We have nothing in our hands excepting only criticisms and suggestions

SHRI AKBAR ALI KHAN Black-mailing

SHRI BHUPESH GUPTA No That is very serious suggestions Madam, they blackmail themselves How can I blackmail anybody? I have to nterpret their blackmailing How do I know anything against your party men? You say I assassinate their character What character? Have you any character to be assassinated? You have nothing to be assassinated 5 PM

It is all gone Therefore please do not say such things We do not try to blackmail but at the same time when allegations we hear we bring to the notice of the House and tell 'It is for you to judge', because if you go wrong, the country goes wrong If we people here go wrong country will not go so wrong Maybe it is bad, punish us, penalise us, put us in the dock, pillory us I would like this thing to be done to us but the trouble is, when the men in the high position, the Finance Minister or a Chief Minister or some such people go wrong, everything goes wrong, the entire chain goes wrong Corruption then spreads all over and becomes a system That is why I say that the entire approach should be different I did not include the Congressmen opposite who are not sitting in the Treasury Benches I concentrated my fire against the Treasury Benches keeping in view certain possible and likely targets I did not even nelude all the Ministers I hope the Ministers will know how best to look after themselves, set a good example for the officials and disengage themselves from their connections with the big business and other people Well that has been the biggest source of corruption I can tell you and therefore I support this measure In so far as it goes, it is welcome The trial should always be public and this thing has been kept only for

purpose because defamation if you bring to the court of law, as you know as a lawyer, they will be subjected to cross-examination and they want to escape the cross-examination That is why the provision for camera trial is there I know Mr Fazlul Hug, as the Chief Minister of West Bengal, took us to a court of law and sued us I appeared along with Mr Chari in that case on behalf of the Communist Party journal 'Defamation you have comsaid mitted' He asked for apology said 'No apology' He caid 'You have assassination. committed character We said 'You have no character to assassinate' Then we went to a court of law Mr R Gupta the Chief Presidency Magistrate said 'Why do you not settle it when he is saying that he will withdraw the case if you express regret?' We said 'No the case go on' Mr Humayun Kabir by the way, was one of the witnesses for Mr Fazlul Huq When we started cross-examining Mr Fazlul Huq and Mr Humayun Kabir Mr Chari-he is a leading advocate in the Supreme Court-was leading the cross-examination. When he related the entire story of the Government and things then Mr Fazlul Hug came and said: 'I withdraw the case, will you let me go?' I say, if you file a defamation suit, face cross-examination from this side and we shall know how to cross-examine you and you will know how to face it also, I believe Therefore why hide retire under in camera trial? This in camera trial business is an escape from public probe and that should not have been passed Anyhow it is for the court also The Government can make the necessary amendment in order to face the trial and I would like the Minister to sue some of us publicly but give us the chance of cross-examining them in an open court of law

SHRI LOKANATH MISRA In the course of the reply to the debate the Minister said that there are no specific charges against Mr Arya I had spoken in my speech about it Natu-

[Shri Lokanath Misra.]

rally I should be allowed to speak something. Now apart from all the other recommendations and observations made in the Vishnoi report....

THE DEPUTY CHAIRMAN: Are you finishing your unfinished speech now?

SHRI LOKANATH MISRA: No, I am making observations. The Vishnoi report also includes in the last paragraph an observation which I hope the Minister has also looked into. It reads like this.

SHRI JAISUKHLAL HATHI: Is that the report or a secret document?

Prof. M. B. LAL: He is reading certain things. Find out whether those words are there or not.

SHRI LOKANATH MISRA: It is an extract from the Vishnoi report which has been sent to the Home Minister and if I get it somehow from somewhere, it may be that it has also leaked from the Home Minister's office. It reads like this:

"As regards the office bearers of the Sangh I consider it improper for me to comment on it in any manner since I happen to be exofficio Director of the Sangh. If the Government so desire, the matter may be examined by some other person."

Now the Chief Minister wrote to the Centre to have a Central probe. That was turned down. Here Mr. Vishnoi submits a report to the Government where he recommends that it may be examined by somebody else because it may be an embarrassment for him as a director, as a co-driector, in the same Sangh to go into these details and after having received a copy of the report that I possess, how could the Minister make a statement like this that there are no charges? Since there are charges, Mr. Vishnoi has recommended that a further probe should be made. That is item one.

The second item is, the Minister did not refer anything absolutely to the case of Orissa. Almost all sections and many of the Members have made a reference specifically about Orissa because it has been hanging for so blshing.

SHRI BHUPESH GUPTA: He is blushing.

SHRI LOKANATH MISRA: It has been a front-page news for the last 2 or 3 months. That has kept Orissa at least on the front page. We are grateful to Mr. Biju Patnaik but in spite of all that, there has been absolutely no reference made to it by the Minister and nobody can blame the newspapers for carrying this news because the readers are anxious to know what is going to happen about Orissa. The Orissa scandal has been the greatest scandal in the country but all the same it has been kept hanging for so long. If there is nothing wrong about it, I would like the Home Minister to say that on the floor of the House that there is nothing absolutely wrong, that they have the C.B.I. report and that there is nothing wrong but if there is something wrong, I would like the Home Minister to make a mention of it.

SHRI JAISUKHLAL HATHI: So far as Prof. Lal's speech was concerned, I say that the whole of his speech I enjoyed. It was really a treat.

Prof. M. B. LAL: I am obliged to you.

SHRI JAISUKHLAL HATHI: It was only when he mentioned about the Code of Conduct—but I am not touching the point now and I do not want to raise that point—when he said that the Code of Conduct should be for all Ministers, whether of the Communist Party or of any other Party, it is a good idea as such but practically about this Code what will be the sanction for other parties if at all anywhere they form a Government? So far as the Congress Party is concerned, this is a Code, this is not a

law, this is not an Act, this is something of a moral code, a Code of Conduct for Ministers but for other Parties, whether we can enforce it, where there is sanction but even then it is a good suggestion.

SHRI BHUPESH GUPTA: We will amend it.

Prof. M. B. LAL: Place before the Parliament and get the unanimous sanction of the Parties and then you will have the sanction.

SHRI JAISUKHLAL HATHI: I say it is a good suggestion but for other parties whether there would be any sanction.

So far as the question of the U.P. matter is concerned, I do not I shall be dealing with all because I never suggested anything. On the contrary what I said was, let us not all talk of corruption. I did not say any Party from the Opposition is blurring the image of the country. But so far as Mr. Gupta is concerned, I may say that he had referred these questions in his first Again he has brought the same subject of the big businessmen. point also was replied to and if there is corruption anywhere, whether may be big businessmen or businessmen, well, the law as it is, will be implemented, will take care of it. There is no question of hiding anybody.

Then will take to Shri Loka-Misra. He said that not refer to Orissa at all. Now I know only as much as he knows and the country knows, and I cannot say this way or that way as he knows that the matter is being enquired into. So long as it is under consideration, is being enquired into, I cannot say that the charges may be dorpped but he wants that I should say that they are all dropped. Well, I should be happy if it were so and I can say so. But today I am not in a position to say so (Interruptions) and therefore there is no question of my announcing anything. He knows and the whole country knows that they are being enquired into,

Then they talked of this co-operative society, and they wanted this thing should be enquired Now let us understand the consitutional position arising out of some case of defalcation having occurred in some part of the country, in a cooperative society in Rajasthan. Does it mean that the Central Government should enquire into all the affairs of all the co-operative societies But if there is anything, an enquiry has to be made, and we have advised that Government that this should be looked into by the Vigilance Commission there. So it is not that we have not said anything.

Now therefore I think these are the points and I am grateful again to all of them for at least supporting this measure. I thank you, Madam.

THE DEPUTY CHAIRMAN: The question is . . .

Prof. M. B. LAL: Well, I wish to ask a question and seek explanation. Now he talked of jurisdiction. I wish to say that in the Vishnoi Committee Report it is stated that the Sangh pointed out that the Sangh had to give one rupee per quintal to the railway authorities. Now Railway is within the jurisdiction of the Union Government. Did the Government take notice of that fact? Did the Government try to investigate whether the charge levied by the against the railways and their officials was correct or not? Secondly, I wish to ask the Minister one other thing. The Minister said that Shri Kumbharam Arya was not then a Minister and it was a matter for the Congress High Command to deal with. I wish to point out that the charge was one of misappropriation of public funds and therefore the responsibility for instituting an enquiry was not that of the Congress High Command but that of the Government concerned. Thirdly, I wish to know that when the Chief Minister was feeling difficulty with regard to making an investigation into it because of the high position Shri Kumbharam Arya occu-

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pied in the public life of Rajasthar, and the Chief Minister wished the matter to be handled by the Union Government, whether it was not proper for the Home Minister to look into this matter.

SHRI AKBAR ALI KHAN: Everybody knows that he is a man of character.

THE DEPUTY CHAIRMAN: No more questions. The question is that the Bill . . .

PROF. M. B. LAL: Just a word. I am given to understand that Shri Kumbharam Arya is a clean man but I must say that, in the face of the public opinion there, and in the face

of the Vishnoi Committee Report, a mere statement by the Minister is not going to satisfy me.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

The DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fifteen minutes past five of the clock till eleven of the clock on Wednesday, the 9th December, 1964.